

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**Execution Application No. 33 of 2023
in O.A. No. 465 OF 2019****In the matter of:****Kulwinder Singh Sandhu & Ors****.....Applicant****V/S****Ram Murti & Ors****.....Respondent****Action Taken report by way of affidavit of Sakshi
Sawhney, Deputy Commissioner, Ludhiana**

It is most respectfully showeth:

1. That, the matter as contained Execution Application No. 33 of 2023 in O.A. No. 465 of 2019 titled as Kulwinder Singh Sandhu & Ors V/S Ram Murti & Ors is listed before this Hon'ble Tribunal on 05.04.2024.
2. That, the undersigned is posted as District Magistrate, Ludhiana and is thus filing the reply as directed by this Hon'ble Tribunal.



3. That, The Hon'ble NGT has in the last orders issued in Execution Application No. 33 of 2023 in OA 465 of 2019 held that:

"3. Hence, we adjourn the matter with the direction that the status of the new plant and the old plant will be reported to the tribunal by filing a fresh report atleast one week before the next date of hearing by Member Secretary, Punjab Pollution Control Board by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. The personal appearance of the Chief Secretary, State of Punjab is dispensed with until further orders."

4. That, With regard to the above, it is respectfully submitted:

- a. That the undersigned had already filed the reply in the hearing before the NGT on 04.01.2024. **(Attached at Annexure- A)**
- b. That it was communicated that the PPCB would be the nodal agency as mentioned in Order dated 12.04.2023, the PPCB would also represent the District Magistrate before the NGT. **(Attached at Annexure- B)**
- c. That as such, the deponent had provided the latest status update for the period Jan 4 - Mar 8, 2024, of the steps taken by the District Administration to PPCB for onward submission to Hon'ble NGT.
- d. That on receipt of the order dated 05.03.2024 **(Attached at Annexure-C)** of the Hon'ble NGT, the deponent had issued a notice to PPCB seeking an explanation for the non-appearance on behalf of the District Magistrate. The PPCB vide its letter no. 1802 dated 15.03.2024 **(Attached at Annexure-D)** explained that it was



interpreted by their Counsel that the Order dated 05.01.2024 (**Attached at Annexure-E**) to mean that only the responses of MC and PPCB were sought, and the District Magistrate was not asked to appear as the reply of the District Magistrate was already on record.

- e. However, in order to ensure that there is no such confusion in future, the deponent has engaged a separate counsel to appear on behalf of the District Magistrate and renders an unconditional apology for the inconvenience caused to the Hon'ble NGT.

5. That, with respect to illegal operation and unscientific disposal of carcass by the "Hadda Rodis" into the Satluj :

- a. It was reported by PPCB that there were 5 illegal 'hadda roris' on the banks of Sutlej that were the reason for pollution in the Sutlej River. In fact, this was also the main issue before the Hon'ble NGT in the OA Kulwinder v. Ram Murti & Ors;
- b. The details of the hadda roris as provided by the PPCB are as follows:

Sr. No	Name of Owner	Address
1.	Sh. Ram Murti S/o Sh. Bhajan Ram	R/o Noor Mahal Road, Mohalla Ravidass Pura, Phillour, Dist. Jalandhar-144410
2.	Sh Suraj Kumar S/o Late Sh. Kamal Kumar	R/o 6398, Mohalla Jagdishpura, Tajpur Road, Ludhiana-141008
3.	Sh.Ramesh Kumar S/o Late Sh. Tarsem Lal	Village Majara Khurd, PO Ladhawal, Ludhiana - 141008
4.	Sh. Munish Kumar S/o Late Charanjit	R/o B-155/1, Shahi Mohala, Ludhiana 141008
5.	Sh. Parshotam Lal S/o Late Dalbir Chand	R/o B-33-752, Sarup Nagar, Salem Tabri, Ludhiana-141008

- c. It is submitted that vide Orders dated 3155-57/MA dated 07.02.2024, **(Attached at Annexure-F)** the illegal 'hadda roris' were ordered to stop their illegal operation and disposal of carcasses into the Satluj. In compliance of the above, as per the report of SDM Ludhiana West vide letter no. 1352 dated 22.03.2024 **(Attached at Annexure-G)** the '**hadda roris**' on the banks of Satluj river have stopped the operation and there is no disposal being done in the Satluj river. DDR entry to this effect was also submitted by the Commissioner Police Ludhiana vide letter no. 11548 dated 19.03.2024. **(Attached at Annexure-H)**
- d. It was directed by Hon'ble NGT vide Order of 10.10.2019 **(Attached at Annexure- I(1))** and 13.05.2020 **(Attached at Annexure- I(2))**; that the notices to recover the Environmental Compensation amounting to Rs. 2,28,12,000/- be issued from each of the 5 'hadda roris'. The notices were issued, and the recovery amount was declared as **arrears of land revenue** vide letter no. 3075 dated 07.02.2024 **(Attached at Annexure-J1)** and further action is under process. One owner of hadda roddi site is residing in District Jalandhar, hence the Deputy Commissioner, Ludhiana has written a letter to the Deputy Commissioner, Jalandhar for recovery of the amount of Environmental Compensation as arrears of land revenue. **(Attached at Annexure J2)**
- e. Further, by way of abundant caution, this office directed the PPCB, Commissioner of Police and SDM Ludhiana West to ensure regular checking so that no illegal operation of *hadda roris* takes place in violation of the orders of the DM. The PPCB has conducted regular checks and vide their report dated 18.03.2024 **(Attached**

at Annexure-K) has submitted that the site was checked on 04.03.2024, 09.03.2024 12.03.2024 and 15.03.2024 was found closed and not operational, no new carcasses were found and there were no carcasses in the bed of the river Satluj. **Thus, there is no source of pollution into the river.**

- f. The Commissioner Municipal Corporation, Ludhiana vide his report dated 15.03.2024 (Attached at Annexure-L), has also affirmed that carcasses from dairies or otherwise collected from the city are being **disposed of at land owned by Corporation at Jamalpur by the method of deep burial**. Approximately, 2194 carcasses have been disposed of as on 15.03.2024. The PPCB was also directed to check whether the deep burial is as per norms. PPCB vide its report No. 597 dated 21.03.2024 (Attached at Annexure-M) has checked and found that **it is as per CPCB guidelines**. Report is attached.

6. WITH RESPECT TO ACTION AGAINST THOSE WHO HAVE LOCKED THE PLANT & THREATENED THE LABOUR:

- a. In the latest order of O.A. 289 of 2023 (Attached at Annexure-C) it was observed by Hon'ble NGT that:

"on 25.01.2024 some villagers and political representations came to the carcass plant and threatened the labour workers had locked it. Report does not reflect any action against those who has illegally forced the closure of plant. No details of any such FIR or the names of the persons responsible for the same has been disclosed."

- b. It is respectfully submitted here that the undersigned joined as District Magistrate, Ludhiana on 30.01.2024.

- c. That the undersigned **immediately took cognisance and initiated action** with respect to the forceful locking of carcass plant and serious law & order situation, and wrote to the Commissioner of Police, Ludhiana to take immediate action against those responsible for locking the plant (Letter No. 2861 of 06.02.2024) **(Attached at Annexure-N)**. Two further reminders were also issued. (Letters No. 3161, 4054 & 5358 of 07.02.2024, 21.02.2024 and 11.03.2024). **(Attached at Annexure-O-1, O-2 ,O-3)**
- d. That, in response, the Commissioner Police, Ludhiana took necessary action and informed that **FIR No. 25 was lodged on 16.03.2024** at PS Ladhawal against the culprits responsible for locking the plant and further investigation is ongoing. (Letter No. 11479 of 18.03.2024 and 11548 of 19.03.2024). **(Attached at Annexure- H and P)**

7. WITH RESPECT TO EFFORTS MADE FOR OPERATIONALISATION OF THE CARCASS PLANT:

- a. That the Deputy Commissioner, Ludhiana had held meeting on 20.06.2023 with the officers of Municipal Corporation, Ludhiana, Punjab Pollution Control Board, Police Department & officers from District Administration wherein, it was decided to conduct a visit of the site on 21.06.2023 to check the latest status of the plant. The team visited the Modern & Scientific Carcass plant and observed that the plant is ready for operation, but, the local residents are opposing the commissioning of the Modern Carcass Plant and are still sitting on dharna outside the plant to restrain the operation of the plant. Again, a meeting was held under the Chairpersonship of the Deputy Commissioner, Ludhiana on 27.06.2023 with the officers of the Municipal Corporation Ludhiana,

Central Pollution Control Board, Punjab Pollution Control Board, Department of Water Resources, Concessionaire & officers from District Administration to draw a strategy to make the carcass plant operational. During meeting, it was decided that the concessionaire should arrange the skilled labor as well as dead animals and make the plant operational on 20.07.2023 under police protection. The Municipal Corporation, Ludhiana with the help of District Administration, Ludhiana tried to make the Carcass Plant operational under heavy Police protection on 20.07.2023, however the plant, could not be made operational due to strong resistance from nearby villagers and Kissan Unions.

- b. That Municipal Corporation, Ludhiana through its concessionaire was able to run the plant from 15.01.2024 to 25.01.2024 with the help of the Police and Magistrate protection.
- c. That, that as put on record by the Commissioner, Municipal Corporation, Ludhiana, **a serious law and order situation** resulted on attempt to use force to continue the operation of the plant beyond Jan 25, 2024, and was met with heavy resistance by the local villagers as well as the Kisan Union (Dakaunda Group and Khosa Group).
- d. That the undersigned tried to **engage with stakeholders personally on site** on 06.02.2024 to address their concerns. However, this was also met **with heavy opposition** on site and they were given time to meet peacefully in office but rather they **chose not to come for any meeting or talks**. In fact, a press note was also issued by them covered in the Hindustan Times (Annexed: *"Villagers refuse meeting with Ludhiana DC*

Sawhney over carcass plant dispute"). **(Attached at Annexure-Q)**

- e. That however, the undersigned again scheduled a **public hearing on the site** of the permanent dharna of the villagers on 14.03.2024 to find a solution to the deadlock. The Commissioner, MC, and representatives of PPCB and Commissioner of Police were also present. **(Attached at Annexure-R)**
- f. The following issues were raised by the agitators/villagers present:
- i. **No public hearing** was held prior to setting up of the carcass plant **nor their consent** or a NOC obtained.
 - ii. The plant was **constructed behind their back by misinforming** them during COVID. They claimed that it was communicated by the contractor and labor that a poultry feed factory is being constructed. To ensure that the reality is not revealed even the labor used was not from village or surrounding areas.
 - iii. However, when it was found out, the protestors had agitated in the interest of their future and to safeguard the lives of their children.
 - iv. On being asked as to reason to protest such a modern one-of-a-kind plant for scientific disposal of carcass. The villagers had stated that, initially they had also cooperated with PPCB and agreed to an **exposure visit to a similar plant in Jodhpur** to clear their misgivings. While PPCB officials did not accompany them, they had themselves visited the plant and were shocked at the suffering in the village due to the Plant. This Plant had been **set up**

by the same company that was setting up the Plant at Ludhiana.

- v. **Ironically, the exposure visit made the villages more apprehensive** and against the project as they claimed that the foul smell of the village at Jodhpur was unbearable. Even the youngsters of that village were not even able to get married. The water at the village was also polluted by the Plant. The village had become a living hell. They claim that in Ludhiana not one village but rather 15 villages which would be affected by the Plant. (Villages of Rasulpur, Noorpur Bet, Gonspur, Gorsian, Gorsian Hakamrai, Khark, Rajjowal, Allowal Jadid, Malakpur, Garha, Burj Lambra, Burjman Kaur, Rjapur, Walipur, Khaira Bet, Nurpur Bet). Thus, they had all united against this Plant after watching the video recorded by those who went for the exposure visit.
- vi. Around the carcass plant there is need of 3 layers of plantations while at present there is no such green belt around the area and the same will also take around 30 years to grow properly that will act as barricading layer to stop the foul odour.
- vii. When the plant is being put up in one village why should it cater to such a large area and such a huge number of dead carcasses. In the 5 days of it working with limited number of carcasses, there was so much stench. At the very least, it should have only catered to one or two carcasses a day that too of the village itself or at most of the nearby villages.
- 

- viii. If at anytime there is a fault in the Plant and it cannot operate or doesn't function even for a few hours then the dead carcasses would be in waiting and it would make the situation even worse. The Plant is for dead animals and ironically, living human beings would be forced to suffer the consequences just because they are from a rural area. Such a plant would never have come up in an urban area with the same distance in terms of population.
- ix. In the Jodhpur carcass utilization plant, an alarming situation has emerged, including **foul odor, groundwater contamination, declining population, plummeting property values, and reports of serious diseases among locals.** Furthermore, the negative impacts extend to demographic shifts, with residents leaving the area due to the plant's presence, resulting in diminishing population and property rates.
- x. The **villagers** also proposed that they **will bear the shifting cost of the plant** to any other location.
- g. It is humbly submitted that from the above public hearing, it has emerged that the stiff resistance is an outcome of the exposure visit to the carcass plant at Jodhpur, Rajasthan and the agitators are alarmed and fearful of the possible impact of the Plant on the social and economic fabric of their village. They have objected to both the location of the plant as well as the design of the Carcass Utilisation Plant. Further, a video was circulated by the villagers who visited plant at Jodhpur and as a result of the negative opinion regarding the plant crystalized and the opposition strengthened. They have

also raised concerns regarding depreciation in their land value and the social ostracization that will pursue.

- h. The undersigned directed the PPCB to examine this video of Jodhpur Carcass Utilisation Plant and to brief regarding the similarities and differences, if any, between the two plants at Jodhpur and at Nurpur Bet. PPCB has also been directed to report on the technology concerns of the Nurpur Bet Plant raised by the agitators. On site, PPCB and Corporation had clarified that there is no bore whereby water would be polluted.
- i. A team of the PPCB visited the plant at Keru, Jodhpur, Rajasthan on 21.03.2024 along with officers of the Rajasthan State Pollution Control Board. The team has submitted its report dated 22.03.2024 (**Attached at Annexure-S**) that there is a vast difference in the two carcass utilisation plants. Majorly that the plant at Keru is 25 years old and is of old technology which does not have adequate pollution control measures. However, the plant at Nurpur Bet, Ludhiana is a completely scientific plant with latest technology to control any odour. The two plants cannot be compared at all. In fact, even at the Keru plant, there was no habitation in the radius of 2 kms from the site. The team also visited the nearby village Badli which is at an aerial distance of about 3.5 Kms from site and interacted with them. It was informed by the villagers that they face a huge odour problem in their village when the wind direction is towards their village (in summer season and rainy). The report of PPCB is appended.
- j. On receipt of the aforementioned report, the undersigned again invited the protestors for discussion of the Report vide letter dated 23.03.2024 (**Attached at Annexure-T**) in the office of the undersigned. However, on the date of



meeting i.e. 27.03.2024, the villagers did not come for the meeting at the office. As such, the undersigned, along with technical team of PPCB and Commissioner Corporation would continue efforts to reach out to the villagers to dispel any misinformation regarding the technology so that a sustainable solution can be reached.

- k. From the above, it is humbly submitted that the issue at hand is not solely a law and order issue, but rather the situation of disturbance to law and order is an outcome of the **use of force to accept the plant without first resolving the concerns of the stakeholders** in whose village the Plant is located. The exposure visit at Keru, Jodhpur has filled the mind of the agitators with suspicion and doubt that the operationalization of plant will have an impact on their economic and social fabric.
8. It is humbly submitted that the issue at hand requires a nuanced approach. There are very few carcass utilisation plants in India. Infact, as per the data submitted by CPCB to this Hon'ble Tribunal, there is effectively only one functional rendering unit at New Delhi. The plant at Nurpur Bet is the first in Punjab. Therefore, **the acceptance of the villagers and local community for the successful working of the plant can be a model** which can be replicated. A consultative process is needed. **Understanding is the foundation of consent**, and it needs to be impressed on the local community that we are here to address their fears, not to ignore them. **Rather than solely use force, the community's consent may be gained by emphasizing mutual benefits and increasing their understanding.** As such, the Hon'ble NGT is requested to grant some time to facilitate a consultative process to bring acceptance and onboard the local community and address their genuine concerns.



9. It is again humbly submitted that, **the issue regarding pollution in the Satluj river has been resolved and to ensure that there is no threat of pollution due to animal disposal in the Satluj**, constant vigil is being maintained by PPCB as well as CP Ludhiana. The method of deep burial which is also an accepted method by CPCB for carcass disposal is being utilised in the interim while every effort is being made to find a solution to run the carcass plant.
10. That, it is felt that the matter relating to the protests being offered by the protestors against the operationalisation of the carcass plant needs to be addressed in a more nuanced manner and the Administration is committed to employing all methods available including engaging with the protestors to end this impasse and to ensure the plant functions as intended.
11. That, in view of the above, the undersigned undertakes to comply with orders as will be passed by this Hon'ble Tribunal. It is prayed that time be granted to the Administration especially keeping in view the efforts being undertaken and the challenges being faced by the Administration to ensure the operationalisation of the carcass plant and in view of the ongoing General Elections to the Lok Sabha 2024.

Submitted by



(Sakshi Sawhney, IAS)

District Magistrate, Ludhiana

Verification:-

Verified that the contents of para no.1 to 11 of the above reply are true and correct to my knowledge as derived from the

official record. No part of the above reply is false and nothing material has been kept concealed therein.

Dated:- 02.04.2024

Place:- LUDHIANA



(Sakshi Sawhney, IAS)

District Magistrate, Ludhiana

255

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
O.A. No. 289 OF 2023

In the matter of:

Lt. Col. Jasjit Singh Gill

.....Applicant

V/S

State of Punjab

.....Respondent

Reply/Action Taken report by way of affidavit of
Surabhi Malik, Deputy Commissioner, Ludhiana

It is most respectfully showeth:

1. That, the matter as contained in O.A. No. 289 of 2023 titled as Lt. Col Jasjit Singh V/S State of Punjab is listed before this Hon'ble Tribunal.
2. That, the undersigned is posted as District Magistrate, Ludhiana and is thus filing the reply as directed by this Hon'ble Tribunal.

SM

3. That Hon'ble National Green Tribunal was pleased to pass the orders dated 16.10.2023, the gist of which is reproduced as under:-

"We find that the reply does not disclose adequate efforts to operationalize the plant which already exist. Therefore, at this stage, we deem it proper to issue notice to District Magistrate, Ludhiana, Secretary, Punjab PCB and Commissioner, Municipal Corporation Ludhiana. Let Notice be served to these respondents by the Registry of the Tribunal to enable them to file their response/further action taken report on or before the next date of hearing."

4. That, at the outset, it is most humbly submitted that the undersigned is fully committed to the fact that the dead animals need to be disposed off in a scientific manner and to ensure in-to compliance of all directions issued by this Hon'ble Tribunal.
5. That, the undersigned has chaired meetings on this aspect and has issued written directions to the concerned Departments to ensure that the carcass plant is operationalised and also conveyed that administrative and police help shall be coordinated by the office of the undersigned to ensure operationalisation of the same. The letter issued in this regard bears No. 20650/M.A. dated 14.12.2023 and is annexed as **Annexure-A**. DM
6. That, in view of the above, it was decided to operationalise the plant on 03.01.2023 and to this end, the Commissioner

Municipal Corporation, Ludhiana, with a view to maintain law and order, requested Police Assistance for the same, vide letter bearing no. 522/PSD/D dated 02.01.2024 (Annexure-B).

7. That, vide letter No. 24 / P.B. dated 02.01.2024 (Annexure-C), the undersigned issued a direction to the Commissioner of Police, Ludhiana to provide Police Assistance to the tune of 200 police personnel to the Commissioner, Municipal Corporation, Ludhiana in order to ensure law and order.
8. That, in view of the utmost seriousness of the matter, on 03.01.2024, an operation was undertaken to operationalise the carcass plant and this was done under the supervision of some of the seniormost officers of the District. The officers present at the spot were :
 - a. Sh. Sandeep Rishi, IAS, Commissioner, Municipal Corporation, Ludhiana.
 - b. Smt. Saumya Mishra, IPS, Joint Commissioner (City), Police Commissionerate Ludhiana.
 - c. Sh. Gautam Jain, IAS, Additional Deputy Commissioner (General), Ludhiana.
 - d. Sh. Harjinder Singh, IAS, Sub Divisional Magistrate, Ludhiana West.
 - e. Sh. Paramdeep Singh, Additional Commissioner, Municipal Corporation, Ludhiana.
 - f. Sh. Kulpreet Singh, PCS, Joint Commissioner, Municipal Corporation, Ludhiana.
 - g. Sh. Jagbir Singh, Naib Tehsildar-cum-Executive Magistrate, Ludhiana West.

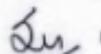
24/

9. That, the applicant in the current Original Application was also requested by the District Administration to be present at the spot, however the applicant conveyed unavailability due to being out of town.
10. That, at the spot, on 03.01.2024, a massive resistance was offered by the protestors, which numbered more than 250 and comprised of the residents and members of Kisan Unions. Elderly protestors as well as women protestors offered strong resistance to the operationalisation of the plant and went so far as to convey a strong intention to give up their lives there and then.
11. That, the protestors also resisted the operationalisation of the carcass plant citing religious concerns with the handling of the bodies of dead animals citing that the method of disposal of dead animals via the carcass plant was against their religious beliefs.
12. That, it was felt that in the biting cold conditions currently in existence, if a strong use of police force is undertaken, it could lead to grievous injuries and even raised a serious apprehension of fatalities to the elderly protestors which could have had an adverse impact on the operation and the operationalisation of the carcass plant altogether.
13. That, in order to ensure operationalisation of the carcass plant in a peaceful manner, all the officers present at the spot tried their utmost best to negotiate with the protestors at the spot and to this end all the officers held long negotiations with the

protestors which carried on for more than 5 hours. The photographs of the spot are enclosed with this reply.

14. That, it is felt that the matter relating to the protests being offered by the protestors against the operationalisation of the carcass plant needs to be addressed in a more nuanced manner and the Administration is committed to employing all methods available including engaging with the protestors to end this impasse and to ensure the plant functions as intended.
15. That, in view of the above, it is most humbly submitted that the Administration is fully committed to the operationalisation of the Carcass Plant and to this end, it will keep making all endeavours to ensure the same takes place to ensure overall scientific handling of the bodies of the dead animals.
16. That, in view of the above, the undersigned undertakes to comply with orders as will be passed by this Hon'ble Tribunal and the present application may be considered to be disposed off keeping in view the efforts being undertaken and the challenges being faced by the Administration to ensure the operationalisation of the carcass plant.

Submitted by



(Surabhi Malik)

District Magistrate, Ludhiana

Verification:-

Verified that the contents of para no.1 to 16 of the above reply are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

Dated:- 04.01.2024

Place:- LUDHIANA


(Surabhi Malik)

District Magistrate, Ludhiana



ਦਫ਼ਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ
(ਐਮ.ਏ ਕਾਮਾ)

ਸੇਵਾ ਵਿਖੇ

ਕਮਿਸ਼ਨਰ
ਨਗਰ ਨਿਗਮ
ਲੁਧਿਆਣਾ

ਨੰ- 20150 / ਐਮ.ਏ

ਮਿਤੀ - 14.12.2023

ਬਿਸ਼ਾ- Regarding NGT Case O.A No. 289 of 2023 Lt. Col Jasjit Singh Gill Vs SOP & Ofc.

ਉਪਰੋਕਤ ਵਿਖੇ ਸਬੰਧੀ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਜੀ ਵੱਲੋਂ ਹੋਏ ਹੁਕਮਾਂ ਮਿਤੀ 16.10.2023 ਅਨੁਸਾਰ ਕੇਸ ਦੀ ਅਗਲੀ ਘੋਸ਼ੀ ਮਿਤੀ 05.01.2024 ਨਿਸ਼ਚਿਤ ਕੀਤੀ ਗਈ ਹੈ। ਜਿਸ ਵਿੱਚ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਸਖ਼ਤ ਹਦਾਇਤਾਂ ਪ੍ਰਾਪਤ ਹੋਈਆਂ ਹਨ:-

"2. We find that the reply does not disclose adequate efforts to operationalize the plant which already exist. Therefore, at this stage, we deem it proper to issue notice to District Magistrate, Ludhiana, Secretary, Punjab PCB and Commissioner, Municipal Corporation Ludhiana. Let Notice be served to these respondents by the Registry of the Tribunal to enable them to file their response/further action taken report on or before the next date of hearing."

ਇਸ ਸਬੰਧੀ ਆਪ ਜੀ ਨੂੰ ਬੈਨਤੀ ਬੰਨੀ ਜਾਂਦੀ ਹੈ ਕਿ ਮਾਨਯੋਗ ਅਦਾਲਤ ਦੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਨ ਉਪਰੰਤ ਵੇਰਵੇ ਸਹਿਤ ਰਿਪੋਰਟ ਇਸ ਦਫ਼ਤਰ ਨੂੰ ਭੇਜੀ ਜਾਵੇ ਤਾਂ ਜੋ ਮਾਨਯੋਗ ਅਦਾਲਤ ਵਿੱਚ ਸਮੇਂ ਸਿਰ ਜਵਾਬਦਾਦਾ ਭੇਜਿਆ ਜਾ ਸਕੇ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਜਦੋਂ ਵੀ ਆਪ ਨੂੰ ਉਕਤ ਕਾਰਕਸ਼ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਲਈ ਪ੍ਰਸ਼ਾਸਨਿਕ ਅਤੇ ਪੁਲਿਸ ਸਹਾਇਤਾ ਦੀ ਲੋੜ ਹੋਵੇਗੀ ਤਾਂ ਇਸ ਦਫ਼ਤਰ ਵੱਲੋਂ ਪੁਲਿਸ ਵਿਭਾਗ ਨਾਲ ਸੰਬੰਧਿਤ ਕਰਨ ਉਪਰੰਤ ਸਹਿਯੋਗ ਦੇ ਵਿੱਤਾ ਜਾਵੇਗਾ।

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ

ਮਿਤੀ ਅੰਕ ਨੰ- 20151 / ਐਮ.ਏ

ਮਿਤੀ - 14.12.2023

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ ਕਮਿਸ਼ਨਰ ਪੁਲਿਸ, ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ

ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ

ਸੇਵਾ ਵਿਖੇ

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ

ਨੰ- 522/PSD/D

ਮਿਤੀ- 02.01.2024

ਵਿਸ਼ਾ- Regarding NGT Case O.A No. 289 of 2023 Lt. Col. Jasjit Singh Gill vs SOP & Ors.
(ਪੁਲਿਸ ਫੋਰਸ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਸਬੰਧੀ)

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ Case O.A No. 289 of 2023 Lt. Col. Jasjit Singh Gill vs SOP & Ors. ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਵਿੱਚ ਚਲ ਰਿਹਾ ਹੈ। ਜਿਸ ਦੀ ਅਗਲੀ ਪੇਸ਼ੀ ਮਾਨਯੋਗ ਅਦਾਲਤ ਵੱਲੋਂ ਮਿਤੀ 05.01.2024 ਨਿਸ਼ਚਿਤ ਕੀਤੀ ਗਈ ਹੈ। ਇਸ ਦੇ ਸਬੰਧ ਵਿੱਚ ਲੋਕਪਿੰਡ ਅਤੇ ਪ੍ਰਬੰਧਕੀ ਟਿੱਕਾ ਨੂੰ ਧਿਆਨ ਵਿੱਚ ਰੱਖਦੇ ਹੋਏ ਕਾਰਕਸ਼ ਯੁਟੀਲਾਇਜ਼ੇਸ਼ਨ ਪਲਾਣ ਜੋ ਕਿ ਨੁਕਸਾਨ ਬੰਦ ਵਿੱਚ ਸਥਿਤ ਹੈ ਜਿਸ ਨੂੰ ਚਲਾਉਣਾ ਅਤੇ ਜ਼ਰੂਰੀ ਹੈ ਇਸ ਲਈ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਇਸ ਕਾਰਕਸ਼ ਯੁਟੀਲਾਇਜ਼ੇਸ਼ਨ ਪਲਾਣ ਨੂੰ ਚਲਾਉਣਾ ਲਈ ਮਿਤੀ 03.01.2024 ਨੂੰ ਚਲਾਉਣ ਦਾ ਵੈਸਲਾ ਕੀਤਾ ਗਿਆ ਹੈ। ਇਸ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਮਿਤੀ 03.01.2024 ਨੂੰ ਪੁਲਿਸ ਫੋਰਸ (ਲਗਭਗ 200 ਪੁਲਿਸ ਮੁਲਾਜ਼ਮ ਸਮੇਤ ਡੇਢਾਂਚ ਪੁਲਿਸ) ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਜੀ ਅਤੇ ਇਸ ਦੇ ਨਾਲ ਹੀ ਨੁਕਸਾਨ ਏ ਅਮਲ ਨੂੰ ਧਿਆਨ ਵਿੱਚ ਰੱਖਦੇ ਹੋਏ ਮਿਤੀ 03.01.2024 ਨੂੰ ਉਚਤ ਸਥਾਨ ਵਿਖੇ ਡਿਊਟੀ ਸਿਸਟਮਰੇਟ ਨਿਯੁਕਤ ਕੀਤਾ ਜਾਵੇ।


ਕਮਿਸ਼ਨਰ
ਨਗਰ ਨਿਗਮ
ਲੁਧਿਆਣਾ

ਪਿੱਠ ਅੰਕਣ ਨੰ: 523/PSD/D

ਮਿਤੀ- 02.01.2024

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ ਕਮਿਸ਼ਨਰ, ਪੁਲਿਸ, ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋਕਪਿੰਡੀ ਕਰਵਾਉਣ ਵਿੱਚ
ਕੀਤਾ ਜਾਵਾ ਹੈ।

ਕਮਿਸ਼ਨਰ
ਨਗਰ ਨਿਗਮ
ਲੁਧਿਆਣਾ

ਦਫਤਰ ਜਿਲਾ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ।
(ਪਿਸ਼ੀ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

ਕਮਿਸ਼ਨਰ ਪੁਲਿਸ,
ਲੁਧਿਆਣਾ।

ਨੰ. 24

ਪੀ.ਬੀ. ਨਿਤੀ 02/01/2024

ਵਿਸ਼ਾ:

ਪੁਲਿਸ ਸਹਾਇਤਾ ਵਾਕਿਆ ਨੁਕੁਪਰ ਬੈਟ ਵਿਖੇ ਕਾਰਕਸ ਯੂਟੈਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਚਾਲੂ ਕਰਨ ਬਾਰੇ।

ਉਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿਚ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਪੱਤਰ ਨੰ. 522/ਪੀ.ਐਸ.ਡੀ./ਜੀ ਮਿਤੀ 02.01.2024 ਰਾਹੀਂ ਬੇਨਤੀ ਕੀਤੀ ਹੈ ਕਿ ਕੇਸ ਨੰ. ਓ.ਏ. ਨੰ. 289 ਅਧ 2023 - Lt. Col. Jasjit Singh Gill Vs. SOP & Ors. ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਵਿੱਚ ਚੱਲ ਰਿਹਾ ਹੈ। ਇਸ ਸਬੰਧ ਵਿੱਚ ਲੋਕ ਹਿੱਤ ਅਤੇ ਪ੍ਰਥਮਤੀ ਹਿੱਤਾਂ ਨੂੰ ਧਿਆਨ ਵਿੱਚ ਰੱਖਦੇ ਹੋਏ ਕਾਰਕਸ ਯੂਟੈਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਜੋ ਕਿ ਨੁਕੁਪਰ ਬੈਟ ਵਿੱਚ ਸਥਿਤ ਹੈ ਜਿਸ ਨੂੰ ਚਲਾਉਣਾ ਅਤੇ ਜਗ੍ਹਾ ਹੈ ਇਸ ਲਈ ਕਾਰਕਸ ਯੂਟੈਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਲਈ ਮਿਤੀ 03.01.2024 ਨੂੰ ਪੁਲਿਸ ਫੋਰਸ (ਲਗਭਗ 200 ਪੁਲਿਸ ਮੁਲਾਜ਼ਮ ਸਮੇਤ ਲੋਡੀਜ਼ ਪੁਲਿਸ) ਮੁਹੱਈਆ ਕਰਵਾਈ ਜਾਵੇ।

2. ਇਸ ਲਈ ਆਪ ਜੀ ਨੂੰ ਉਕਤ ਪੱਤਰ ਦੀ ਵੇਟ ਕਾਪੀ ਭੇਜ ਕੇ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਕਿਸੇ ਸੰਨਿਅਰ ਅਧਿਕਾਰੀ ਦੀ ਡਿਊਟੀ ਦੀ ਮੌਕੇ ਪਰ ਚਲਾਉਣੇ ਹੋਏ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ ਨੂੰ ਉਕਤ ਮੰਤਰ ਲਈ ਲਗਭਗ 200 ਪੁਲਿਸ ਮੁਲਾਜ਼ਮ ਸਮੇਤ ਲੋਡੀਜ਼ ਪੁਲਿਸ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਦੀ ਖੋਜ ਕੀਤੀ ਜਾਵੇ ਅਤੇ ਜੇਕਰ ਕੋਈ ਹਿੱਤ ਅਦਾਲਤੀ ਹੁਕਮ, ਸਟੇਅ ਆਓ ਪੈਰ ਕਰਦੀ ਹੈ, ਤਾਂ ਉਹਨਾਂ ਹੁਕਮਾਂ ਦੀ ਇੰਨ-ਸਿੰਨ ਪਾਲਣਾ ਕੀਤੀ ਜਾਵੇ।

ਸਿਧੂ ਮੈਜਿਸਟਰੇਟ
ਲੁਧਿਆਣਾ। (2)

ਨੰ. 25

ਉਕਤ ਅਨੁਸਾਰ।
ਪੀ.ਬੀ. ਨਿਤੀ 02/01/2024

ਇਸ ਦਾ ਇਕ ਉਤਰਾ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ ਨੂੰ ਉਹਨਾਂ ਦੇ ਪੱਤਰ ਨੰ. 522/ਪੀ.ਐਸ.ਡੀ./ਜੀ ਮਿਤੀ 02.01.2024 ਦੇ ਸਬੰਧ ਵਿਚ ਭੇਜਕੇ ਸਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਪੁਲਿਸ ਸਹਾਇਤਾ ਦੀ ਮੰਗ ਇਸ ਸਰਤ ਤੇ ਦਿੱਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਕਾਰਕਸ ਯੂਟੈਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਚਾਲੂ ਕਰਨ ਸਮੇਂ due process of law follow ਕਰਨ ਦੀ ਜਿੰਮੇਵਾਰੀ ਸਬੰਧਤ ਮਹਿਅਕੇ ਦੀ ਹੋਵੇਗੀ ਅਤੇ ਉਹ ਸਬੰਧਤ ਚਾਣਾ ਦੇ ਮੁੱਖ ਅਫਸਰ ਨਾਲ ਭਾਲਮੇਲ ਕਰਕੇ ਲੋੜੀਂਦੀ ਪੁਲਿਸ ਸਹਾਇਤਾ ਹਾਸਲ ਕਰਨ ਅਤੇ ਵਿਭਾਗ ਦਾ ਨਾਅਰਦ ਅਧਿਕਾਰੀ ਨਿੱਜੀ ਤੌਰ ਤੇ ਖੁਦ ਮੌਕੇ ਤੇ ਹਾਜ਼ਰ ਰਹੇਗਾ। ਇਹ ਆਪ ਦੀ ਸੂਝਣਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਨ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਸਿਧੂ ਮੈਜਿਸਟਰੇਟ
ਲੁਧਿਆਣਾ। (2)

ਨੰ. 26

ਪੀ.ਬੀ. ਨਿਤੀ 02/01/2024

ਇਸ ਦਾ ਇਕ ਉਤਰਾ ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਅਫਸਰ ਵਿਕਾਸ), ਲੁਧਿਆਣਾ ਨੂੰ ਸੂਝਣਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਸਿਧੂ ਮੈਜਿਸਟਰੇਟ
ਲੁਧਿਆਣਾ। (2)

ਨੰ. 27

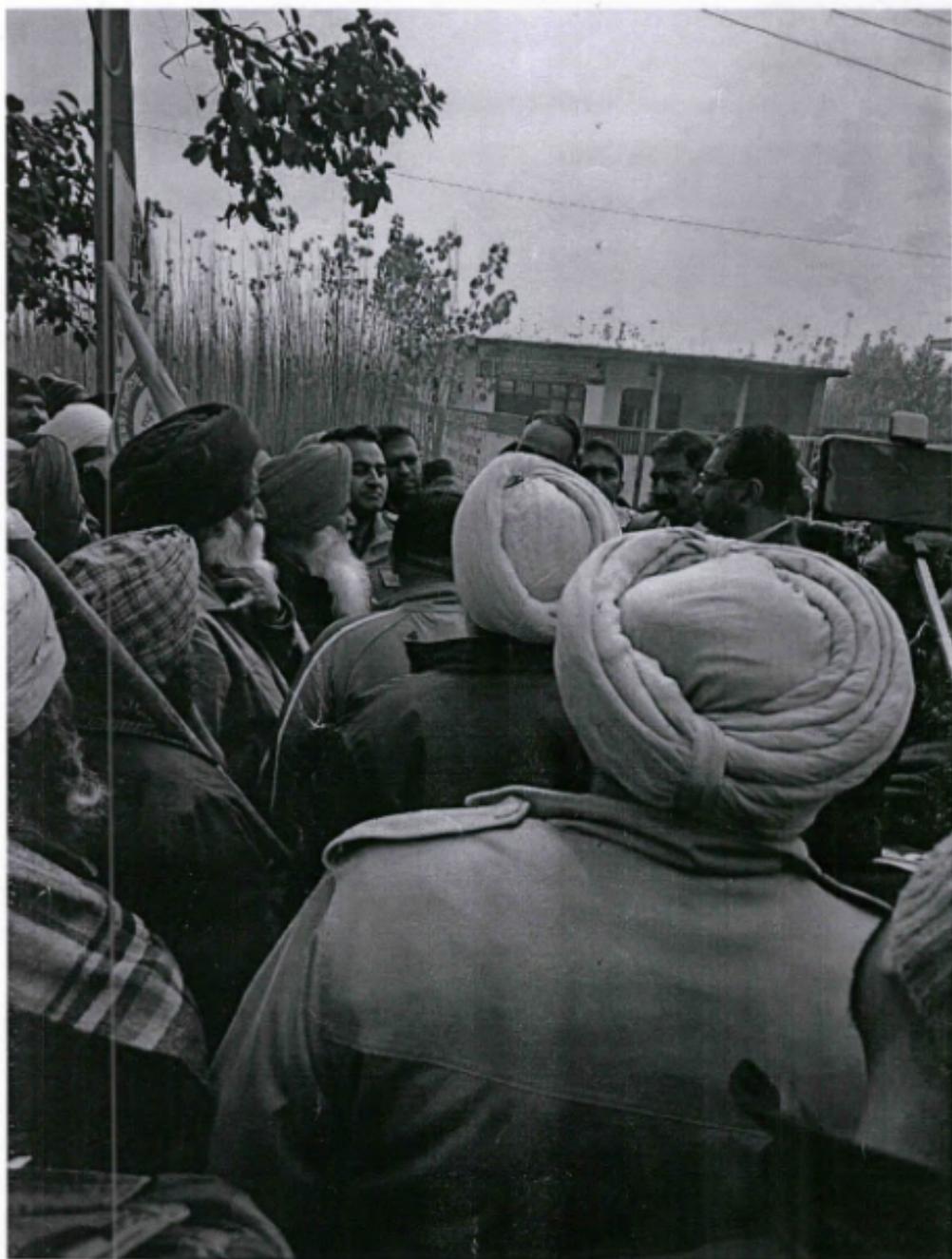
ਪੀ.ਬੀ. ਨਿਤੀ 02/01/2024

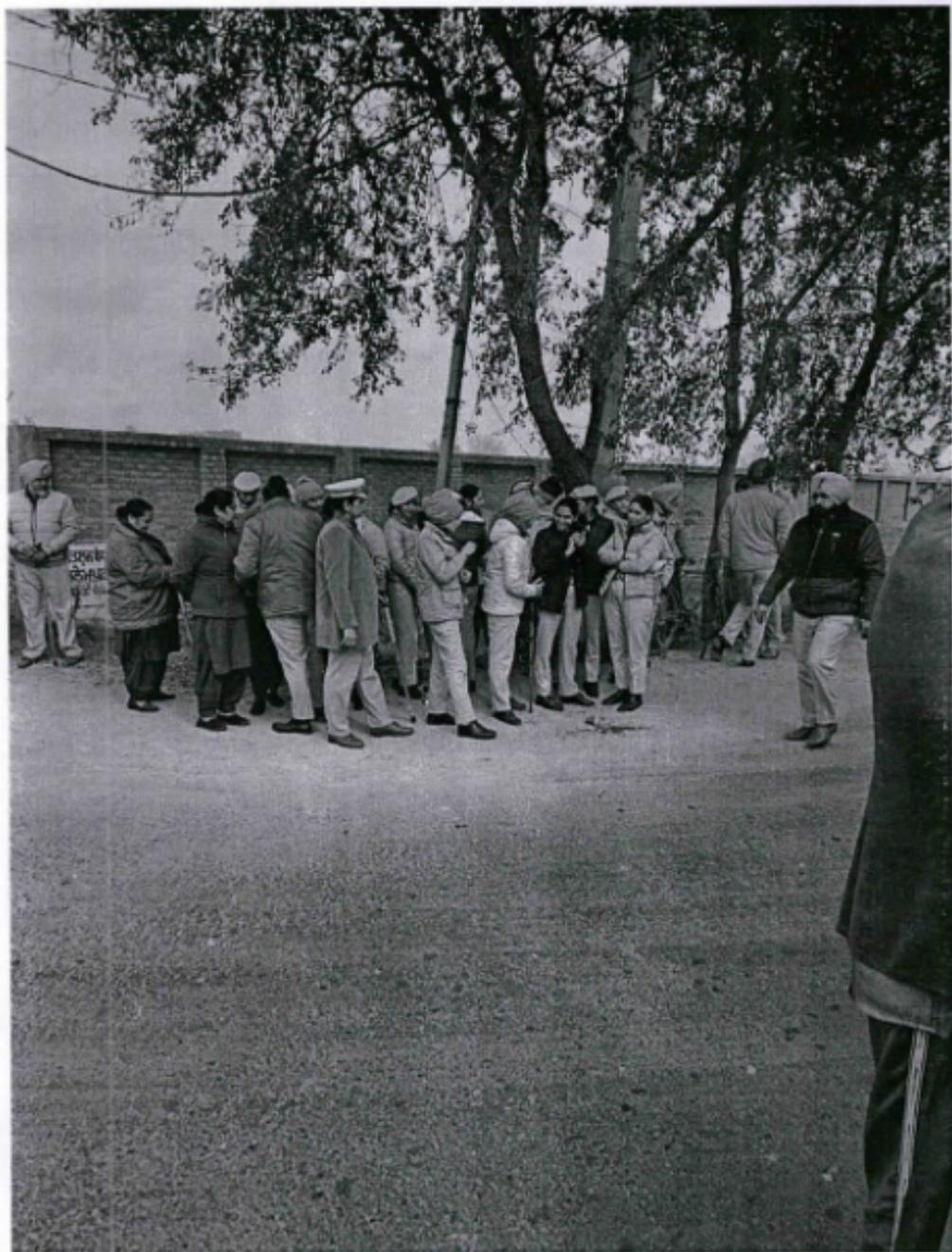
ਇਸ ਦਾ ਇਕ ਉਤਰਾ ਉਪ ਮੌਡਲ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ (ਪਿਸ਼ੀ) ਨੂੰ ਉਕਤ ਕਾਰਵਾਈ ਦੌਰਾਨ ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਅਫਸਰ ਵਿਕਾਸ), ਲੁਧਿਆਣਾ ਦੀ ਸੁਪਰਵੀਜ਼ਨ ਵਿੱਚ ਹੋਣ ਮੌਕੇ ਪਰ ਡਿਊਟੀ ਮੈਜਿਸਟਰੇਟ, ਨਿਕੁਪਰ ਕੀਤਾ ਜਾਂਦਾ ਹੈ।

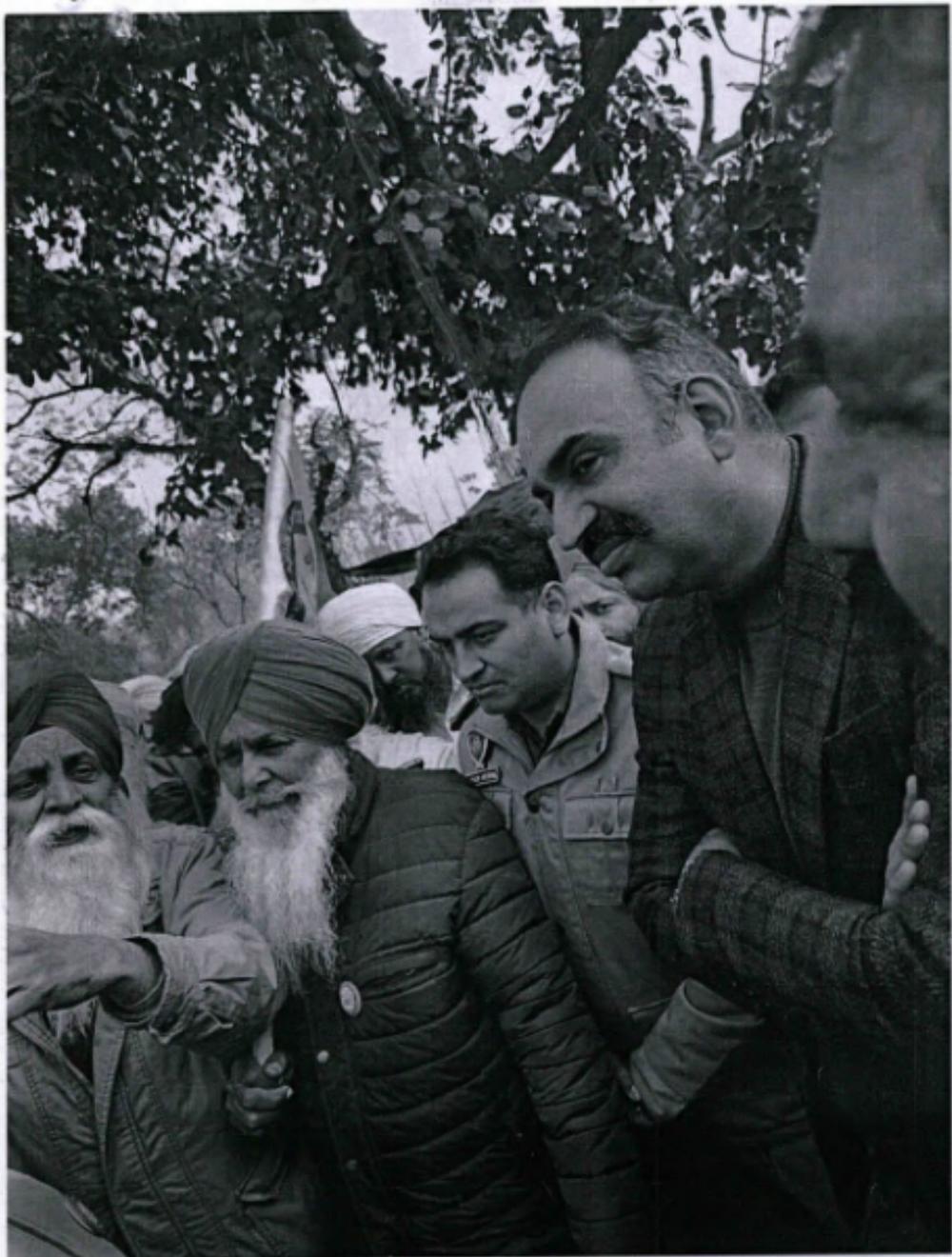
ਸਿਧੂ ਮੈਜਿਸਟਰੇਟ
ਲੁਧਿਆਣਾ। (2)

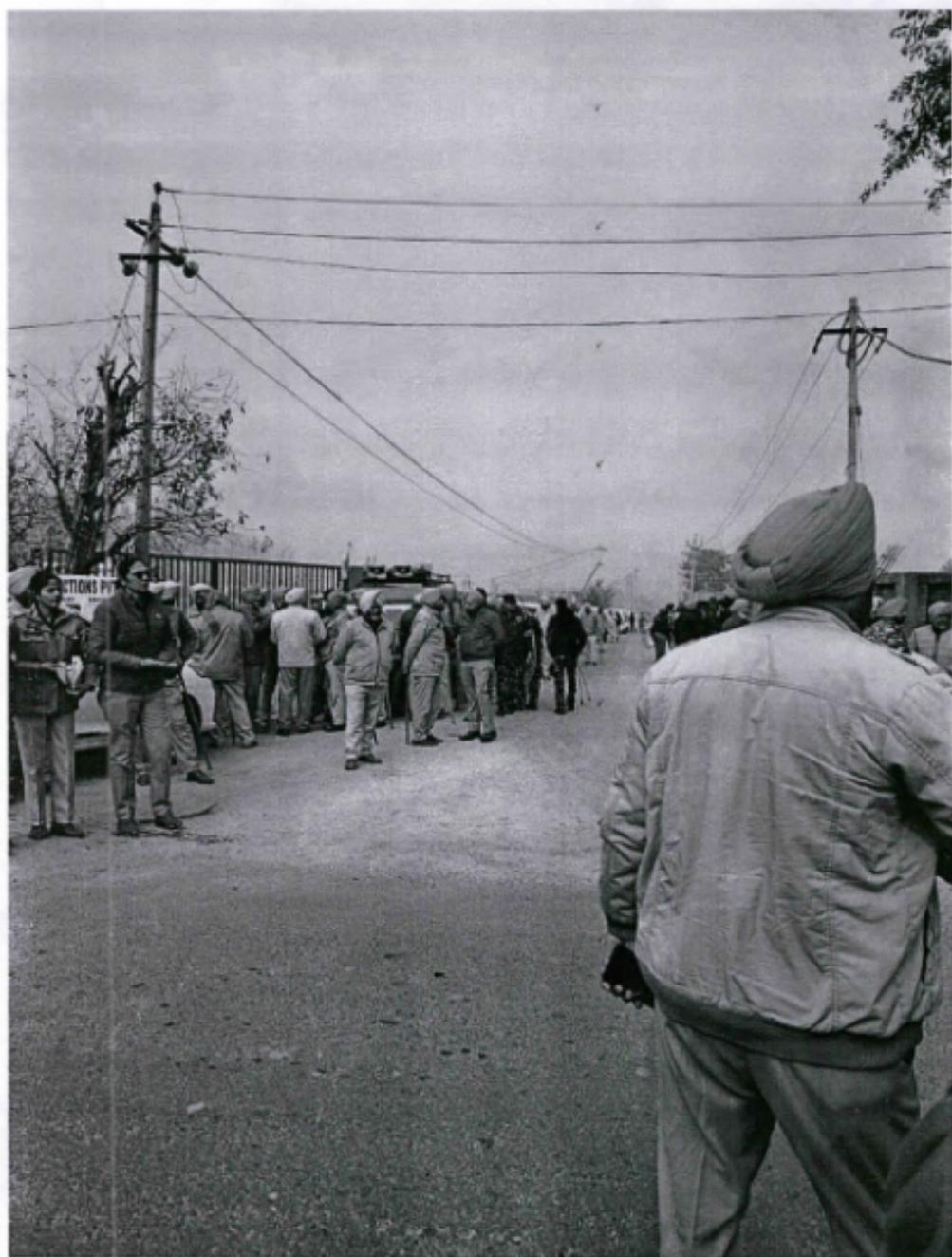












Item No. 08

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 289/2023

Lt. Col. Jasjit Singh Gill

Applicant

Versus

State of Punjab

Respondent

Date of hearing: 12.04.2023

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Application is registered based on a complaint received by post/e-mail

ORDER

1. This application is in the nature of seeking execution of order of this Tribunal dated 15.04.2021 in O.A. No. 465/2019, *Kulwinder Singh Sandhu & Ors. vs. Ram Murji & Ors.* directing State PCB, Municipal Corporation, Ludhiana and Deputy Commissioner, Ludhiana to take steps for setting up carcass plant to prevent pollution arising out of unscientific handling of dead animals in Ludhiana and Jullundur Districts in Punjab. The Tribunal directed action in terms of report of State PCB dated 13.04.2021 recommending as follows:-

"1. The construction work of Modern Carcass Plant should be completed by 31.12.2020. The machinery should be installed by 31.01.2021 and the plant should be commissioned by 28.02.2021, failing which Environmental Compensation double the amount as already imposed by the Monitoring Committee shall be imposed.

ii. *The Concessionaire shall install and commission effluent treatment plant and other solid waste management plant simultaneously along with the commissioning of the main plant.*

iii. *There shall be no discharge from the plant and the same shall be utilized/ recycled within the premises of the main plant.*

iv. *The Concessionaire shall plant at least 03 rows of broad leaf trees to attenuate air pollution any gaseous emission generated during the operation of main plant by 31.01.2021.*

v. *The Concessionaire shall obtain permission from the concerned authority for the abstraction of ground water before commissioning the main plant.*

vi. *The Concessionaire should ensure that there shall be no obnoxious odour and nuisance in the area with the operation of the main plant."*

2. According to the application, though plant has already been set up at huge public cost, the same is not being made functional due to public agitation on the ground that foul smell will be generated. According to the applicant, such foul smell can certainly be remediated by adopting requisite safeguards. In absence of such plant, huge pollution is taking place. 50-100 dead animals are being processed in Ludhiana and Jalandhar Districts by a Contractor unscientifically. Lot of bad odour is generated.

3. Considering the above, we direct that in the interest of protection of environment, State PCB, CPCB and Commissioner Municipal Corporation, Ludhiana in coordination with any other Department/Experts may take necessary steps in the matter and file an action taken report within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. State PCB will be the nodal agency for coordination and compliance. The applicant will be free to present his view point to the Committee in view his past initiatives on the subject. The compliance report may specify measures taken to control channelized or diffused emissions including odour control, setting up of ETP, providing plantations and other measures.

List for further consideration on 04.07.2023.

A copy of this order along with the copy of complaint be forwarded to State PCB, CPCB and Commissioner Municipal Corporation, Ludhiana by e-mail for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

April 12, 2023
Original Application No. 289/2023
SN

Item No. 12

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 289/2023

Lt. Col. Jasjit Singh Gill

Applicant

Versus

State of Punjab

Respondent

Date of hearing: 05.03.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Respondent: Mr. Naginder Benipal & Mr. Ankit Siwach, Advs. for MC, Ludhiana & Punjab PCB

ORDER

1. In this Original Application, issue of unscientific handling of dead animals in Ludhiana and Jalandhar Districts of Punjab was raised and Punjab Pollution Control Board (PPCB) and District Magistrate, Ludhiana had disclosed that carcass plant exist but was not operationalized. Hence, Tribunal after noting that adequate efforts to operationalize the plant were not made, had issued notice to District Magistrate, Ludhiana, Secretary, Punjab PCB and Commissioner, Municipal Corporation Ludhiana for submitting the action taken report.

2. After the previous order, fresh report dated 04.03.2024 has been filed by Commissioner, Municipal Corporation Ludhiana stating that the carcass plant was operationalised on 15.01.2024 and had functioned up to 25.01.2024. As per the response on 25.01.2024 protesters of nearby villages had again started agitation and had blocked the gate of the carcass plant, hence, the plant was closed. The communications sent by

the Commissioner to the Deputy Commissioner, Ludhiana enclosed on page no. 219 along with the report mentions that on 25.01.2024 some villagers and political representations came to the carcass plant and threatened the labour workers and had locked it. Report does not reflect any action against those who had illegally forced the closure of the plant. No details of any such FIR or the names of the persons responsible for the same have been disclosed. Though, notice was sent and served upon the District Magistrate, Ludhiana but in spite of service of notice no one is present on behalf of District Magistrate, Ludhiana.

3. Learned Counsel appearing for PPCB and Municipal Corporation, Ludhiana has informed that Execution Application No. 33 of 2023 in O.A. No. 465 of 2019 is pending before the Tribunal for operationalization of the same plant wherein on the previous date the Chief Secretary, State of Punjab had appeared online and informed about the operationalization of the plant on 15.01.2024 and had also submitted that all efforts will be made to ensure that new carcass plant runs smoothly. Fresh Report dated 04.03.2024 filed by Commissioner, Municipal Corporation Ludhiana does not indicate any efforts made by the administration for smooth running of the carcass plant after it was made operationalized. Under the present circumstances, when the plant in question is not operational for long time it is required to be disclosed as to how dead animals/carcass are managed. Hence, Since in spite of notice the District Magistrate, Ludhiana has not appeared before the Tribunal, we have no option but to direct the Chief Secretary, State of Punjab to appear virtually on the next date and inform us about the efforts made by the state authorities to ensure smooth running of the carcass plant.

4. A copy of this order be sent to Chief Secretary, State of Punjab by email for compliance.

5. List along with Execution Application No. 33 of 2023 on 05.04.2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

March 05, 2024
Original Application No. 289/2023
JG.

Dr. Afroz Ahmad, EM



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-64B-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana
E-mail: seero2idhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2024/18051

Dated 15/03/24

To

The Deputy Commissioner,
Ludhiana.

Sub: Regarding the NGT Original Application No. 289 of 2023 Titled as Lt. Col. Jagjit Singh v/s State of Punjab & Ors.

Ref: Your letter no. 5539 dated 13.02.2024.

In above regard it is intimated that the above said matter is directly dealt by the office of Environmental Engineer, Regional Office-3, Ludhiana. Accordingly, report in reference to your above referred letter was sought from the said office.

Now, the Environmental Engineer, Regional Office-3, Ludhiana vide his letter no. 550 dated 14.03.2024 has informed that as per orders dated 05.01.2024 of the Hon'ble NGT, no directions were issued to the District Magistrate for their appearance in the Tribunal. Also, there were no oral orders by Hon'ble NGT on 05.01.2024 and only status report regarding operational status of Carcass Plant was required to be filed by PPCB & MCL. Accordingly, PPCB prepared the status report to be filed before Hon'ble NGT on 05.03.2024 regarding status report of Carcass Plant and sincere efforts of the District Administration and MCL to make the Carcass Plant operational. Similarly, MCL also prepared the status report dated 04.03.2024 to be filed before Hon'ble NGT on 05.03.2024.

Thus, adequate efforts were made by the PPCB to present the facts before the Hon'ble NGT, during the hearing, appropriately.

This is for kind information please.

K. S. Singh
Environmental Engineer
On behalf of
Senior Environmental Engineer



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੋਕਰਮ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD

Regional Office-III, 3rd Floor, Savitri Complex-I, Dholewal Chowk, Ludhiana.

PPCB/RO-III/No.550

Dated: 14/03/24

To

The Senior Environmental Engineer,
Punjab Pollution Control Board,
Zonal Office-II, Ludhiana.

Sub: Regarding the NGT Original Application no. 289 of 2023 titled as Lt. Col. Jasjit Singh Gill vs State of Punjab & Ors.

Ref: DC office letter no. 5539 / MA dated 13.03.2024 and Your Office letter no. 1764 dated 13.03.2024.

In regard to above, it is submitted that as per orders dated 05.01.2024 of the Hon'ble NGT, no directions were issued to the District Magistrate for their appearance in the Tribunal. Advocate Sh. Naginder Benipal appeared on behalf of the Board and MCL and had submitted to the Hon'ble Tribunal that he will be filing the report during the course of the day. Also, there were no oral orders by Hon'ble NGT on 05.01.2024 and only status report regarding operational status of Carcass Plant was required to be filed by PPCB & MCL.

Accordingly, PPCB had prepared the status report to be filed before Hon'ble NGT on 05.03.2024 regarding status report of Carcass Plant and sincere & concerted efforts of the District Administration and MCL to make the Carcass Plant operational. Similarly, MCL had also prepared the status report dated 04.03.2024 to be filed before Hon'ble NGT on 05.03.2024.

Officer of this office has attended the Hon'ble NGT on 05.03.2024 and matter was listed at S.No. 12 on 05.03.2024, thus there was sufficient time to discuss the matter in detail with Advocate Sh. Naginder Benipal, however, he sent his associate Sh. Ankit Siwach to attend the hearing. Advocate Sh. Naginder Benipal was briefed about the gravity of the situation telephonically and requested to attend the Hon'ble NGT but he reached few minutes before the start of hearing and during hearing, Hon'ble NGT discussed the report of MCL only. The Advocate could not manage to place the facts about efforts made by the District Administration and MCL to make the Carcass Plant operational before the Hon'ble NGT which resulted into such observations made by the Hon'ble NGT.

This is for your kind information & further necessary action please.

14/03/2024
Environmental Engineer

Item No.11

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.289/2023

Lt. Col. Jasjit Singh Gill

Applicant

Versus

State of Punjab

Respondent

Date of hearing: 05.01.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Respondent: Mr. Naginder Benipal, Adv. for Punjab PCB & MC, Ludhiana

ORDER

1. Issue involved in this original application is in respect of setting up and making operational the carcass plant at Ludhiana and Jalandhar districts of Punjab.
2. Reply submitted on behalf of District Magistrate, Ludhiana and Status Report by Punjab Pollution Control Board were considered by the Tribunal on 16.10.2023 and it was noted that though carcass plant exist but it was not made operationalized. In this view of the matter, notices were issued to the District Magistrate, Ludhiana and Secretary, Punjab Pollution Control Board and Commissioner, Municipal Corporation, Ludhiana in the previous proceedings.
3. Learned Counsel appearing for Punjab Pollution Control Board and Commissioner, Municipal Corporation, Ludhiana submits that he will be filing the report during the course of the day.
4. List on 05.03.2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

January 05, 2024
Original Application No.289/2023
JG.



ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ
(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਜਿਵਾ ਵਿਖੇ

ਨਿਕਰਾਨ ਇੰਜੀਨੀਅਰ
ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
ਲੁਧਿਆਣਾ

ਨੰ- 3155/ ਐਮ.ਏ

ਮਿਤੀ-07.02.2024

ਵਿਸ਼ਾ-

Regarding NGT case O.A No. 465 of 2019- ਕਾਰਕਸ ਯੂਟੇਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਨੂੰ
ਫੈਕੂਲਰ ਚਾਲੂ ਰੱਖਣ ਲਈ ਪੁਲਿਸ ਫੋਰਸ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਸਬੰਧੀ।

ਹਵਾਲਾ-

Office of Secretary, Deptt. Of Science, Technology & Environment DO No. 3158
dated 31.01.2024 ਅਤੇ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 3069-74/ਐਮ.ਏ ਮਿਤੀ
07.02.2024 ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ ਦੇ ਸੰਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਖੇ ਤੇ ਆਪ ਨੂੰ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਹੇਠ ਲਿਖੇ ਹੁਕਮ ਪ੍ਰਾਪਤ ਹੋਏ ਹਨ:-

"In view of the above, I hereby call upon you to take necessary action to close down the illegal Hadda Roddi sites which are still in operation at Village Ladhawal, District Ludhiana as the carcass utilization plant has been made operational and to effect the recovery of the amount of Environmental compensation from the owners of the Hadda Roddi sites in consultation with the officers of the Punjab Pollution Control Board. These facts are to be incorporated in the status report to be filed before the Hon'ble National Green Tribunal. TREAT URGENT."

ਇਨ੍ਹਾਂ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਨਾਲ ਤਾਲਮੇਲ ਕਰਦੇ ਹੋਏ ਉਕਤ ਹੱਤਾ ਰੋਡੀ ਦੀ ਸਾਈਟਸ ਲਾਭੋਵਾਲ, ਲੁਧਿਆਣਾ ਨੂੰ ਬੰਦ ਕਰਵਾਉਣ ਲਈ ਬਣਦੀ ਕਾਰਵਾਈ ਤੁਰੰਤ ਅਮਲ ਵਿੱਚ ਲਿਆਂਦੀ ਜਾਵੇ।


ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ।

ਪਿੱਠ ਅੰਕਣ ਨੰ- 3156-57/ ਐਮ.ਏ

ਮਿਤੀ- 07.02.2024

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ:-

1. ਕਮਿਸ਼ਨਰ, ਪੁਲਿਸ ਲੁਧਿਆਣਾ ਨੂੰ ਰੋਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਉਕਤ ਸਾਈਟਸ ਨੂੰ ਬੰਦ ਕਰਵਾਉਣ ਲਈ ਸਬੰਧਤ ਵਿਭਾਗਾਂ ਨੂੰ ਪੁਲਿਸ ਫੋਰਸ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਅਤੇ ਬਣਦਾ ਲੋੜੀਂਦਾ ਸਹਿਯੋਗ ਦੇਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ।

2. ਉਪ ਮੰਤਲ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ (ਪੱਛਮੀ) ਨੂੰ ਰੋਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਸਬੰਧਤ ਵਿਭਾਗ ਨਾਲ ਤਾਲਮੇਲ ਕਰਦੇ ਹੋਏ ਉਕਤ ਸਾਈਟਸ ਜੋ ਕਿ ਲਾਭੋਵਾਲ ਲੁਧਿਆਣਾ ਵਿਖੇ ਸਥਿਤ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਬੰਦ ਕਰਵਾਉਣ ਲਈ ਡਿਪਟੀ ਮੈਜਿਸਟਰੇਟ ਨਿਯੁਕਤ ਕਰਦੇ ਹੋਏ ਤੁਰੰਤ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਨਗੇ।


ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ।

ਦਫਤਰ ਉਪਮੰਡਲ ਮੈਜਿਸਟਰੇਟ ਲੁਧਿਆਣਾ (ਪੱਛਮੀ)

ਸੇਵਾ ਵਿਖੇ,

ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ (ਫੁਟਕਲ ਗੁਆਚਾ)

ਨੰਬਰ 1352 ਮਿਤੀ/- 22/3/24
 ਦਿਸ਼ਾ:- Regarding the-NGT Original Application No. 289 of 2023 Titled as Lt. Col.
 Jasjit Singh Gill vs State of Punjab & Ors.

ਹਵਾਲਾ:- ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਪੱਤਰ ਨੰ. 5523-24/ਐਮ.ਏ ਮਿਤੀ 13.03.2024 ਦੇ ਸਬੰਧ ਵਿੱਚ
 ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ
 ਆਪ ਵੱਲੋਂ ਮੰਗੀ ਗਈ ਰਿਪੋਰਟ Senior Environmental Engineer, Zonal Office-2, Punjab Pollution
 Control Board, Ludhiana ਦੇ ਪੱਤਰ ਨੰਬਰ 1829 ਮਿਤੀ 18.03.2024 ਰਾਹੀਂ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜੀ ਗਈ ਹੈ ਜੋ
 ਕਿ ਇਸ ਪੱਤਰ ਨਾਲ ਨੱਥੀ ਕਰਕੇ ਆਪ ਜੀ ਨੂੰ ਅਗਲੇਰੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।

ਇਸੇ ਆਪ ਜੀ ਦੇ ਸਿਖਾਨ ਵਿੱਚ ਲਿਆਇਆ ਜਾਂਦਾ ਹੈ ਕਿ ਉਕਤ ਸਥਾਨ ਪਰ ਸਬੰਧਤ
 ਕਨਕੀ/ਪਟਵਾਰੀ ਦੁਆਰਾ ਫਲੈਕਸ ਬੋਰਡ ਦੀ ਲਗਵਾਏ ਗਏ ਹਨ। ਫੋਟੋਆਂ ਨਾਲ ਨੱਥੀ ਹਨ।

ਨੱਥੀ: ਅਸਲ ਰਿਪੋਰਟ


 ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ
 ਲੁਧਿਆਣਾ ਪੱਛਮੀ



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana
E-mail: seero2@ppcb@yahoo.com

Ludhiana
Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2023/.....

Dated

To

The Deputy Commissioner,
Ludhiana.

Sub: Regarding the NGT Original Application no: 289 of 2023 titled as Lt. Col. Jaajit Singh Gill vs State of Punjab & Ors.

Ref: Your Office letter no: 5522 /M.A. dated 13.03.2024.

In regard to above, it is intimated that the above said matter is directly dealt by the office of the Environmental Engineer, Regional Office - 3, Ludhiana. Accordingly, the report in reference to your above-referred letter was sought from the said office.

Now, the Environmental Engineer, Regional Office - 3, Ludhiana vide his letter no: 569 dated 18.03.2024 has informed as under:

1. Site of Illegal hadda roddis located on the banks of river Sutlej was visited on 04.03.2024, 09.03.2024, 12.03.2024 and again on 15.03.2024 respectively and all 05 hadda roddis are found lying closed. No new arrival was found there during all these visits.
2. At present, no carcass is disposed off into river Sutlej and also there is no pollution into river Sutlej at this site from the hadda roddis.
3. Deep burial sites of Municipal Corporation Ludhiana will be visited by the Environmental Engineer, Regional Office -3, Ludhiana with officials of MCL in ongoing week and report in this regard will be sent after visit.

This is for your kind information please.

sd/
Senior Environmental Engineer,
Zonal Office-2, Ludhiana.

EndstNo: 1829

Dated: 18.3.24

Copy of the above is forwarded to the Sub-Divisional Magistrate, Ludhiana West for information & further necessary action please.

sd/
Senior Environmental Engineer,
Zonal Office-2, Ludhiana.





ਸੂਚਨਾ

ਇਹ ਜਗ੍ਹਾ ਸਰਕਾਰ ਦੀ
ਮਲਕੀਅਤ ਹੈ ਉਲੰਘਣਾ ਕਰਨ
ਵਾਲੇ ਦੇ ਖਿਲਾਫ਼ ਕਾਨੂੰਨੀ
ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇਗੀ।

ਬਾ-ਹੁਕਮ
ਡਿਪਟੀ ਕਮੀਸ਼ਨਰ ਲੁਧਿਆਣਾ

OFFICE OF THE
COMMISSIONER OF
POLICE, LUDHIANA



ਦਫਤਰ
ਪੁਲਿਸ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ।

(ਸਕਿਊਰਟੀ ਬ੍ਰਾਂਚ)
Security Branch

ਸੇਵਾ ਵਿਖੇ,

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ।

ਨੰਬਰ: 11548 /ਸ:ਬ/ਮਿਤੀ: 19-03-24

ਵਿਸ਼ਾ: -

Regarding NGT-case O.A No. 465 of 2019 ਕਾਰਕੁਸ ਯੂਟੇਲਾਈਜ਼ੇਸ਼ਨ
ਪਲਾਟ ਨੂੰ ਰੈਗੂਲਰ ਚਾਦੁ ਰੱਖਣ ਲਈ ਪੁਲਿਸ ਫੋਰਸ ਮੁਹੱਈਆ ਕਰਵਾਉਣ
ਸਬੰਧੀ।

ਯਾਦ ਪੱਤਰ: -

ਹਵਾਲਾ ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ-4054/ਐਮ.ਏ ਮਿਤੀ

21.02.2024, ਵਿਸ਼ਾ ਉਕਤ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ਾ ਸਬੰਧੀ ਬੇਨਤੀ ਹੈ ਕਿ ਉਪਰੋਕਤ ਵਿਸ਼ਾ ਸਬੰਧੀ ਰਿਪੋਰਟ

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਪੁਲਿਸ-ਸ਼ਹਿਰ, ਲੁਧਿਆਣਾ, ਪਾਸੋਂ ਹਾਸਿਲ ਕੀਤੀ ਗਈ, ਜੋ ਲਫ ਪੱਤਰ ਕਰਕੇ ਆਪ
ਪਾਸ ਜਾਣਕਾਰੀ ਹਿੱਤ ਅਤੇ ਅਗਲੇਰੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜੀ ਜਾ ਰਹੀ ਹੈ ਜੀ।

ਕਮਿਸ਼ਨਰ ਪੁਲਿਸ,
ਲੁਧਿਆਣਾ।

OF THE
COMMISSIONER OF POLICE
LUDHIANA.



ਦਫਤਰ
ਕਮਿਸ਼ਨਰ ਪੁਲਿਸ
ਲੁਧਿਆਣਾ।

(ਦਫਤਰ ਏ.ਜੀ.ਪੀ.ਬਿਸਟ)

ਕਿਸਾ:- ਪਿੰਡ ਮਜਾਰਾ ਠੋਕਰ ਨੰ.3 ਲਾਡੋਵਾਲ ਵਿਖੇ ਸਥਿਤ ਹੱਡਾ ਰੋਡੀ ਦੀ ਚੈਕਿੰਗ ਸਬੰਧੀ ਰਿਪੋਰਟ।

ਨੰਬਰ:- 152/5ਏ ਮਿਤੀ 19/03/2024 ਥਾਣਾ ਲਾਡੋਵਾਲ, ਲੁਧਿਆਣਾ।

ਸ਼੍ਰੀ ਮਾਨ ਜੀ,

ਬੇਨਤੀ ਹੈ ਕਿ ਪਿੰਡ ਮਜਾਰਾ ਠੋਕਰ ਨੰ.3 ਲਾਡੋਵਾਲ ਵਿਖੇ ਸਥਿਤ ਹੱਡਾ ਰੋਡੀ ਨੂੰ ਸ਼੍ਰੀ ਦੀਪਕ ਭਾਟੀਆ SDM/WEST ਲੁਧਿਆਣਾ ਜੀ ਦੀ ਅਭਵਾਈ ਵਿਚ ਐਕਸੀਅਨ ਪੰਜਾਬ ਪ੍ਰਦੇਸ਼ ਕੋਟਲ ਬੋਰਡ ਲੁਧਿਆਣਾ ਅਤੇ ਮਾਲ ਮਹਿਫਤਾ ਦੇ ਅਤੇ ਹੋਰ ਸਬੰਧਤ ਅਫਸਰ ਅਤੇ ਕਰਮਚਾਰੀਆ ਵਲੋਂ ਮਾਨਯੋਗ NGA ਦੀਆਂ ਹਦਾਇਤਾਂ ਮੁਤਾਬਿਕ ਮਿਤੀ 09.02.2024 ਨੂੰ ਹੱਡਾ ਰੋਡੀ ਨੂੰ ਚਲਾਉਣ ਵਾਲੇ ਵਿਅਕਤੀਆ ਨੂੰ ਉਕਤ ਹੱਡਾ ਰੋਡੀ ਮੁਕੰਮਲ ਤੌਰ ਤੇ ਬੰਦ ਕਰਵਾਉਣ ਦੇ ਹੁਕਮ ਦਿੱਤੇ। ਜਿਸ ਸੰਬੰਧੀ ਰਾਪਟ ਨੰ.14 ਮਿਤੀ 09.02.2024 ਦਰਜ ਰਜਿਸਟਰ ਕੀਤੀ ਗਈ। ਜੋ ਮਿਤੀ 18.03.2024 ਨੂੰ ਦੁਬਾਰਾ ਹੱਡਾ ਰੋਡੀ ਦੀ ਚੈਕਿੰਗ ਕੀਤੀ ਗਈ ਜੋ ਕਿ ਮੁਕੰਮਲ ਤੌਰ ਤੇ ਬੰਦ ਹੈ ਜਿਸ ਸੰਬੰਧੀ ਰਾਪਟ ਨੰ. 25 ਮਿਤੀ 18.03.2024 ਦਰਜ ਰੋਜਨਾਮਚਾ ਕੀਤੀ ਗਈ।

ਜੀ ਠੀਕ ਹੈ।

ਕਮਿਸ਼ਨਰ ਪੁਲਿਸ
ਜਿਲਾ-3, ਲੁਧਿਆਣਾ

ਸਹਾਇਕ ਕਮਿਸ਼ਨਰ ਪੁਲਿਸ,
ਪੰਡਾਹੀ ਲੁਧਿਆਣਾ।

ਕਮਿਸ਼ਨਰ ਦੀ
ਜੀ ਠੀਕ ਹੈ।

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਪੁਲਿਸ
ਸ਼ਹਿਦੀ, ਲੁਧਿਆਣਾ

General Diary Details

State (ਦਾਸ਼): PUNJAB

P.S. (ਦਾਸ਼): LADHUWAL

District (ਜ਼ਿਲ੍ਹਾ): POLICE COMMISSIONERATE

1. G.D. No. (ਰੋਕਣਾਮਾ ਨੰ.): 025

2. G.D. Date (ਰੋਕਣਾਮਾ ਤਾਰੀਖ): 16/03/2024 20:23 hrs

3. G.D. Type (ਰੋਕਣਾਮਾ ਕਿਸਮ): Others ਕਿਸਮ

4. Entry for (officer) (ਦਾਖਲਾ/ਅਧਿਕਾਰੀ ਨਾਂ): Dabir/Singh

5. Case Type (ਕੇਸੀਕਾਸ ਪ੍ਰਕਾਰ): ADULT

6. G.D. Brief (ਰੋਕਣਾਮਾ ਭਵਿੱਖ):

ਕਿਸ ਵਾਕਤ ਦਰਮ ਹੈ ਕਿ ਮਨ ਸ਼ਕ ਸਮੇਤ ਸਾਰੀ ਵਾਕਤ ਕਰਨੇ ਵੇਕ ਹੋਣਾ ਹੋਈ ਸਰਕਾਰ ਕੋਲ ਦਰਿਆ ਹਾਸਰ ਕਰਣਾ ਅਠਿਅਪਰੰਗਾ ਹੋਈ ਕੰਮ ਸਰਕਾਰ ਦਰਿਆ ਹੋਈ ਵੇਕ ਕੀਤਾ ਕਿਸਮਤਿਕਿ ਕੋਈ ਕੀ ਆ ਕਾ ਨਹੀਂ ਹੋਣਾ ਹੋਈ ਕੰਮ ਹੋਵਾਪਰੀ 1/8 ਕੁਠ ਕਿਸਮਤ ਦਰਮ ਹੈ।

7. Subject (ਵਿਸ਼ਾ):

ਕਿਸਮਤ ਕੀਤਾ ਹੋਣਾ ਹੋਈ

8. Acts & Sections (ਐਕਟ ਅਤੇ ਧਾਰਾ):

S.No.	Acts (ਐਕਟ)	Sections (ਧਾਰਾ)
-------	------------	-----------------

Report Printed on (ਰਿਪੋਰਟ ਨੂੰ ਚੀ ਤਾਰੀਖ): 16/03/2024

Report Printed by (ਕਿ ਕੋ ਕੋ ਰਿਪੋਰਟ ਡਾਕੂਮੈਂਟ):

Name SUKHWINDER SINGH

Rank HC (Head Constable)

Signature

Name SUKHWINDER SINGH

Rank HC (Head Constable)

No.(F.): 1320/LDH

Subject (Part):

Part 1

B. Acts & Sections (Section/Part):

S.No.	Acts (Part)	Sections (Part)
-------	-------------	-----------------

Report Printed on (Date of Printing): 18/03/2024

Report Printed by (Name of Person):

Name SUDHINDER SINGH

Rank HC (Head Constable)

Signature:

Name KEWAL KRISHAN

Rank Asst. SI (Assistant Sub-Inspector)

No. (P): 1059/LDH

Item No. 08

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**Original Application No. 465/2019
(I.A. No. 332/2019)

(With report dated 15.09.2019)

Kulwinder Singh Sandhu & Ors.

Applicant(s)

Versus

Ram Murti & Ors.

Respondent(s)

Date of hearing: 10.10.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant (s): Ms. Smita Mohan, Advocate

ORDER

1. Vide order dated 24.05.2019, this Tribunal sought a factual and action taken report from the CPCB, PPCB and the District Magistrate, Ludhiana with reference to the allegation of crude and unscientific carcass disposal at Village Ladhawal, District Ludhiana, Punjab by Respondent Nos. 1 to 5, Ram Murti, Ramesh Kumar, Suraj Kumar, Parshotam Lal and Munish Kumar.
2. Accordingly, report dated 15.09.2019 has been filed by the State PCB acknowledging the unscientific and illegal activities on the land belonging to the Central Government. The joint inspection report shows the BOD level of drain leading to River Satluj was 1650mg/l (as against 30) and COD was 3881 mg/l (as against 250). Untreated

effluents were being discharged into the River Satluj. Ground water was contaminated. Compensation was assessed to be more than 11 Crores. The findings of the Committee are:

"Findings of the committee:

1. *The committee has physically verified the facts at site as above.*
2. *The committee has observed that there is a problem of odour and nuisance in the area by the activities of the Hadda Roddi.*
3. *The sample analysis results revealed that the effluent being generated by the activities carried out by the Hadda Roddi have high concentrations of Biochemical Oxygen Demand, Chemical Oxygen Demand, Total Suspended Solids and Oil & Grease which may cause grave injury to the water receiving body.*
4. *The analysis results of river water revealed that the activities carried out by the Hadda Roddi are causing deterioration in the water quality of River Satluj.*
5. *The analysis results of ground water revealed that presently there is no effect on the ground water quality of the area by the operation of said Hadda Roddi activities.*
6. *The committee has calculated the Environmental Compensation for five years, as per the guidelines framed in directions issued by the Hon'ble National Green Tribunal on 19.02.2019 in OA No. 593/2017.*
7. *For redressal of the grievances of the complainants there is a need to relocate the said Hadda Roddi and to setup a scientifically developed carcass plant. The Municipal Corporation Ludhiana has proposed a project to develop a scientific developed carcass plant at Noorpur Bet Ludhiana. The Punjab Pollution Control Board has already granted Consent to Establish (NOC) for this project.*
8. *The Municipal Corporation Ludhiana has informed that work for the installation of the said plant has been*

allotted to M/s Ess Bee Enterprises, Greater Noida, UP. LOI has been issued on 1.7.2019. The Municipal Corporation Ludhiana has informed vide letter no 264/500/D dated 02.08.2019 that the ground work has already been started and this plant will be fully operations within one year i.e. by August 2020.

9. The Municipal Corporation Ludhiana shall be asked to submit a time bound action plan for relocation of existing Hadda Roddi and completion & commissioning of the proposed scientifically developed carcass plant.
10. For further comprehensive study of the environmental damage in the area caused by the operation of said Hadda Roddi, the project may be assigned to some institute of repute like National Environmental Engineering Research Institute (NEERI) or Indian Institute of Technology (IIT).*

3. Let the State PCB take further action in accordance with law and furnish further action taken report within two months. The State PCB must take immediate steps to close the illegal activity and recover environmental compensation for the damage to the environment in accordance with law. We request the Monitoring Committee for controlling pollution of River Satluj, headed by Justice Jasbir Singh, former Judge of the Punjab and Haryana High Court to monitor the situation. The Monitoring Committee may also look into the conduct of the officers of the State PCB in not taking requisite action so far.
4. From the above, it is clear that crude and unscientific carcass disposal not only results in severe odour and nuisance, effluent generated in the process pollutes the water bodies on account of high concentration of BOD, COD, TSS and oil. For protection of environment, remedial action is necessary. Let CPCB compile

information from all State Boards and PCCs about the extent of problem and the remedial action on the subject and furnish a report to this Tribunal before the next date. If any plan/scheme on the subject is available with the Ministry of Agriculture and Animal Husbandry, the same maybe furnished by the Ministry to the CPCB.

5. A copy of this order be sent to the Chairman of the Monitoring Committee for controlling pollution of River Satluj, the State PCB, the CPCB, the Secretary Ministry of Agriculture and Animal Husbandry, Government of India by email.

List for further consideration on 16.01.2020.

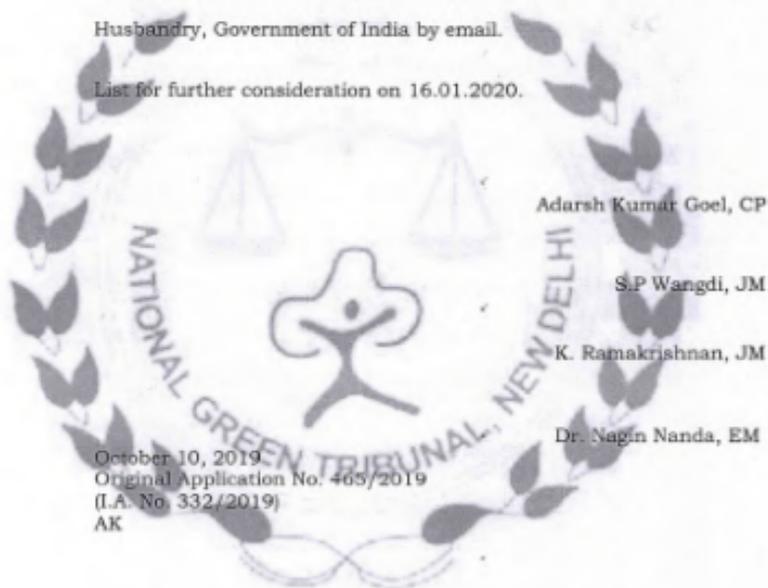
Adarsh Kumar Goel, CP

S.P Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

October 10, 2019
Original Application No. 463/2019
(I.A. No. 332/2019)
AK



Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 465/2019

(With Reports dated 14.02.2020 & 11.05.2020)

Kulwinder Singh Sandhu & Ors.

Applicant(s)

Versus

Ram Murti & Ors.

Respondent(s)

Date of hearing: 13.05.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant (s): Mr. Divya Sinha, Advocate

Respondent(s): Mr. Vikrant N. Goyal, Advocate for CPCB

ORDER

1. Vide order dated 24.05.2019, this Tribunal sought a factual and action taken report from the CPCB, EPCB and the District Magistrate, Ludhiana with reference to the allegation of crude and unscientific carcass disposal at Village Ladhawal, District Ludhiana, Punjab by Respondent Nos. 1 to 5, Ram Murti, Ramesh Kumar, Suraj Kumar, Parshotam Lal and Munish Kumar.
2. The matter was thereafter considered in the light of report dated 15.09.2019 furnished by the State PCB acknowledging the problem and stating the remedial action by way of assessment of environmental compensation and taking steps for setting up a

project for scientific handling of the carcass. While seeking further report, this Tribunal also directed the CPCB to compile information from all the State PCBs/PCCs about the extent of problem and the remedial action taken/proposed.

3. The matter was further considered on 05.02.2020 in the light of report of the State PCB dated 14.01.2020 and report of the CPCB dated 15.01.2020. It was found that further action was necessary and accordingly directions were issued. For ready reference, it will be appropriate to refer to the proceedings dated 05.02.2020:

13. *In pursuance of the above, the State PCB has filed report dated 14.01.2020 to the effect that notice **has been issued for recovery of compensation amounting to Rs. 2,28,12,000/- from each of the 5 Hadda Roddi units.** It is further mentioned that:*

"5. The Municipal Corporation, Ludhiana gave proposal to install carcass utilization plant at Village Noorpur Bet, Humbran Road, Ludhiana: The Municipal Corporation, Ludhiana also obtained the site clearance from the competent Authority (SCA-cum-SAC) for the establishment of carcass utilization plant at Noorpur Bet, Ludhiana. Accordingly, Director of Factories, Punjab vide letter no. 3822-27 dated 31-03-2017 issued the approval of Site to Municipal Corporation, Ludhiana for the establishment of carcass utilization plant at Noorpur Bet, Ludhiana.

6. *That under the Chairmanship of Commissioner, Municipal Corporation, Ludhiana, a joint meeting between respondent Board and MCL Officials was held on 12.06.2017 to expedite the completion of project. The officials of the Municipal Corporation, Ludhiana assured for early necessary action in the matter. The respondent Board vide its letter no. 4767 dated 23.08.2017 again requested to the Commissioner, Municipal Corporation, Ludhiana to expedite the process of establishment of Carcass Utilization Plant. The Joint Commissioner, Municipal Corporation, Ludhiana was requested by the respondent Board vide endst. No. 149 dated 05.01.2018 to submit periodic monthly progress regarding process of establishment of Modern and scientific Carcass Utilization Plant at Noorpur Bet, Ludhiana to be completed by 31.12.2018. The authorities of Municipal Corporation, Ludhiana were requested to comply with the above said decisions vide Board's letter no. 1020 dated 16.07.2018.*

7. That Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 have also been issued by the respondent Board to the Municipal Corporation, Ludhiana that the Municipal Corporation, Ludhiana shall expedite the process of establishment of Modern and scientific Carcass Utilization Plant at Noorpur Bet, Ludhiana and establish the same by 31.12.2018. However, the construction has not yet been started.
8. That the Punjab Pollution Control Board has also written letter bearing no. 1095 dated 17.07.2019, 1529 dated 15.09.2019 and 927 dated 29.11.2019 to the office of the Deputy Commissioner, Ludhiana requesting therein to shift the Hadda Roddi to some suitable place in accordance with law.
9. That vide letter no. 930 dated 29.11.2019 the Commissioner, Municipal Corporation, Ludhiana has again been requested by the Board to complete the said project with immediate effect so that the activities being carried out by the Hadda Roddis at Ladhowal are stopped and the same are shifted to the proposed Modern and scientific Carcass Utilization Plant.
10. That in further compliance to the orders dated 10.10.2019 of the Hon'ble Tribunal it is respectfully submitted that the notices to recover the Environmental Compensation amounting to Rs. 2,28,12,000/- from each of the 5 Hadda Roddi sites as calculated by the Joint Committee constituted by Hon'ble NGT have been issued by the Punjab Pollution Control Board u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981, with an opportunity of personal hearing before the Competent Authority of the Punjab Pollution Control Board to the owners of 5 Hadda Roddis. The copies of the said notices are enclosed herewith as **Annexure-R1** for kind perusal."
4. The CPCB has also filed report dated 15.01.2020. The observations and recommendations are as follows:

"3.0 OBSERVATIONS:

Following are the observations from information received

1. Methods presently adopted for carcass disposal include Deep Burial, Rendering and Incineration
2. Most States/UTs have adopted "Deep Burial" practice for disposal of carcass.
3. Total no. of carcass disposal sites in 11 States/UTs is 128, however, only 4 States/UTs (namely Delhi, J&K, Lakshadweep and Mizoram) have granted authorization to 7 carcass disposal sites as per details given below:

State/UT	No. of authorization sites	Disposal methods
----------	----------------------------	------------------

Delhi	1	Rendering plant
J & K	1	Deep Burial
Lakshadweep	4	Deep Burial
Mizoram	1	Slaughter House

Chandigarh is in process of installation of incinerator.

- West Bengal has indicated that 24 sites are scientifically developed. However, neither details regarding the burial practices followed are not given nor has authorization been granted to these sites by WBSPCB.
- Different carcass disposal methods are mentioned below:

5.1 Rendering:

Rendering is the process of converting animal carcasses to pathogen-free, useful by-products such as feed protein. In the process of rendering, the carcasses are exposed to high temperatures using pressurized steam to ensure destruction of most pathogens. It is a closed system for mechanical and thermal treatment of animal tissues leading to stable, sterilized products.

5.2 Incineration:

Incineration is the thermal destruction of carcasses by auxiliary fuel such as diesel or natural gas etc. or by using electric energy. It reduces carcasses to ash and is generally bio-secure.

5.3 Burial:

Burial is a method in which carcass is buried in the ground. It is common method of carcass disposal. Use of slaked lime, bleaching powder and crystal salt are some remedial measures taken to address environmental issues related to deep burial in case of infectious carcass.

5.4 Other methods

Other methods of disposing animal carcass are pyre-burning, composting, mounding and other patented technologies.

Recommendation:

- Carcass should be utilized adopting rendering process or incineration. In rendering plant, odour control methods, such as bio-filters, scrubber etc. may be adopted and to meet prescribed standards before discharge. In incinerator, air pollution control devices should be installed.
- Disposal of carcass through deep burial method may be adopted where rendering/incineration facility is yet to be developed.
- Operators of carcass disposal sites should obtain authorization from respective SPCBs/PCCs.

4. **SPCBs/PCCs need to monitor carcass disposal sites or facilities to address environment issues.**
5. **Consolidated guidelines on carcass disposal may be issued by Ministry of Housing & Urban Affairs/Ministry of Animal Husbandry and Dairying."**
5. *In view of the above, the action taken not being adequate, further steps in the matter are necessary. CPCB needs to prepare guidelines in the matter and circulate the same for compliance to all the States/UTs. The CPCB may also laydown interim mechanism in the matter to be adopted immediately. CPCB may also complete action in terms of earlier directions for collecting information from all State PCBs/PCCs about the status on the subject at the ground level. The State PCB may also take appropriate effective measures in the matter. We request the Committee headed by Justice Jasbir Singh, former Judge, Punjab and Haryana High Court to oversee the steps taken by the State PCB in the matter.*
6. *Deputy Commissioner, Ludhiana and Commissioner, Municipal Corporation, Ludhiana to file action taken report within one month to this Tribunal by email at judicial-ngt@gov.in.*
7. *Action taken reports may be filed by Punjab PCB and CPCB before the next date. A copy of this order be sent by e-mail to CPCB, Punjab State PCB, Justice Jasbir Singh, former Judge, Punjab & Haryana High Court, Deputy Commissioner, Ludhiana and Commissioner, Municipal Corporation, Ludhiana by email."*
4. We have perused report dated 14.02.2020 furnished by the Monitoring Committee headed by Justice Jasbir Singh, status report filed by the CPCB on 11.05.2020 and report of the Deputy Commissioner, Ludhiana dated 05.03.2020. The Monitoring Committee visited the site on 13.02.2020 in the presence of officers of the State PCB and the Municipal Corporation, Ludhiana and after noticing the deficiencies made recommendations as follows:

"Recommendations:

1. **Directions may be issued to the Commissioner, Municipal Corporation, Ludhiana to complete and commission the modern and scientific carcass disposal plant at Noorpur Bet, Ludhiana by 31.8.2020 failing which, environmental compensation amounting to Rs.1 lakh per month may be imposed upon the Municipal Corporation, Ludhiana till the commissioning of the plant.**

2. *Since the operation of carcass disposal plants is essential for disposal of dead animals of Ludhiana and its surrounding areas, therefore, in order to prevent any health hazard and maintain environmentally fragile area near water body i.e. River Sutlej, as short term measures, the owners of the Hadda Rodi shall take following steps to control obnoxious odour emissions, nuisance and restrict the discharge of wastewater of Hadda Rodi from entering into river Sutlej:*
 - i) *Provide a brick wall of 2 meters height towards the river Sutlej side within 01 month and temporary walls of tin sheets or any other suitable material on all the other three sides of the Hadda Rodi within 15 days.*
 - ii) *Spray sanitizers regularly on the leftovers to control the obnoxious odour.*
 - iii) *Close any outlet discharging wastewater into river Sutlej.*
 - iv) *The Municipal Commissioner, Ludhiana shall supervise the above works and ensure the compliance.*
3. *After the successful commissioning of the modern and scientific carcass plant, these crude and unscientific carcass disposal plants should be closed.*
4. *Punjab Pollution Control Board shall take immediate steps to get close these illegal activities from the present location with the help of District Administration. Deputy Commissioner, Ludhiana shall ensure the immediate closure of the unscientific carcass disposal plants after the commissioning of the modern and scientific carcass plant.*
5. *Punjab Pollution Control Board shall recover the environmental compensation imposed by Hon'ble NGT for the damage caused to the environment due to operation of these illegal carcass disposal activities from the concerned persons through the Department of Revenue."*

5. The CPCB in its report has mentioned as follows:

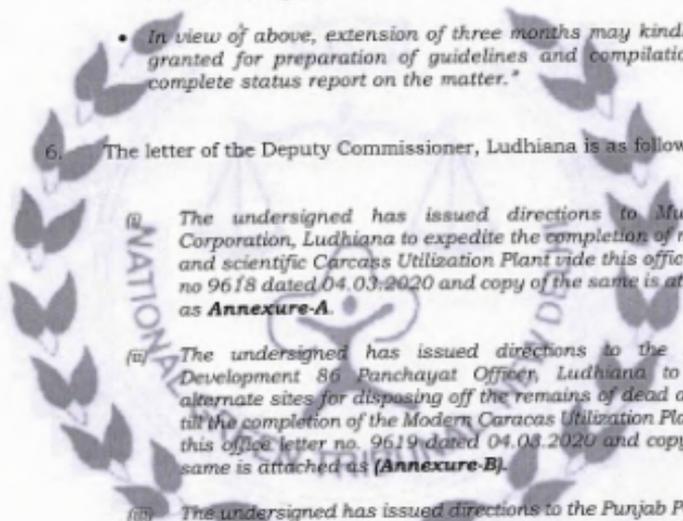
Action taken:

- *CPCB had previously issued letters dated 19.11.2019 & 10.12.2019 to all SPCBs/PCCS to provide information related to carcass disposal in the prescribed format, 11 SPCBs/PCCs (Chandigarh, Delhi, Dadra & Nagar Haveli, Kerala, Lakshadweep, Jammu & Kashmir, Madhya Pradesh, Meghalaya, Mizoram, Tripura,*

West Bengal] had submitted information which was compiled and submitted to NGT in its report filed on 16th Jan., 2020.

- Vide letter dated 05.03.2020, reminder to submit required information was sent to remaining 24 SPCBs/PCCs. Copy of letter along with template is enclosed at **Annexure-I**.
- Required information on the matter has been received from Odisha SPCB so far and same is enclosed at **Annexure-II**. Reply from 23 SPCBs/PCCs is awaited for compilation of complete status report on Carcass disposal.
- **Field visit to carcass disposal sites is required for preparation of guidelines on the matter, the same could not be undertaken due to COVID-19 pandemic situation in the country.**
- *In view of above, extension of three months may kindly be granted for preparation of guidelines and compilation of complete status report on the matter."*

6. The letter of the Deputy Commissioner, Ludhiana is as follows:

- 
- (i) The undersigned has issued directions to Municipal Corporation, Ludhiana to expedite the completion of modern and scientific Carcass Utilization Plant vide this office letter no 9618 dated 04.03.2020 and copy of the same is attached as **Annexure-A**.
 - (ii) The undersigned has issued directions to the District Development 86 Panchayat Officer, Ludhiana to locate alternate sites for disposing off the remains of dead animals till the completion of the Modern Carcass Utilization Plant vide this office letter no. 9619 dated 04.03.2020 and copy of the same is attached as **(Annexure-B)**.
 - (iii) The undersigned has issued directions to the Punjab Pollution Control Board to keep a regular strict vigil at the site of Hadda Roddi so that no further activities that pollute River Satluj can be carried out at this site vide this office letter no. 9622 dated 04.03.2020 and copy of the same is attached as **(Annexure-C)**."

7. We have given due consideration to the issue and reports. We are satisfied that the recommendations of the Monitoring Committee need to be acted upon. No objection has been raised by any of the parties. Accordingly, the State PCB and the Municipal Corporation,

Ludhiana may take further steps in a time bound manner and compliance report furnished before the next date by e-mail at judicial-ngt@gov.in. The Monitoring Committee may oversee compliance and is at liberty to file its further report, if found necessary.

8. The CPCB may issue atleast interim Guidelines on the subject by way of Directives to the State PCBs/PCCs considering the studies available and seek action taken reports by way of monitoring. The State PCBs/PCCs may ensure compliance of the directions issued by the CPCB and compliance reports be furnished to the CPCB. The CPCB may in turn file a comprehensive compliance report before the next date.

A copy of this order be sent to Justice Jasbir Singh, CPCB and all the State PCBs/PCCs by email.

List for further consideration on 28.09.2020.

Adarsh Kumar Goel, CP

Sheo Kumar Singh, JM

Dr. Nagin Nanda, EM

May 13, 2020
O.A. No. 465/2019
(I.A. No. 332/2019)
DV



ਦਫ਼ਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ
(ਐਮ.ਏ ਕਾਮਾ)

ਸੇਵਾ ਵਿਖੇ

ਜਿਲ੍ਹਾ ਮਾਲ ਅਫ਼ਸਰ
ਲੁਧਿਆਣਾ (ਸਬਰ ਕਾਨੂੰਗੋ ਸ਼ਾਖਾ)

ਨੰ- 3075/ਐਮ.ਏ

ਤਿਥੀ- 07.02.2024

ਵਿਸ਼ਾ-

Regarding NGT case O.A No. 465 of 2019- ਡਾਕਟਰ ਸੁਪ੍ਰੀਮਾਕੋਸ਼ਿਥ ਪਛਾਣ ਨੂੰ ਠੀਕ ਠੀਕ ਚਾਲੂ ਰੱਖਣ ਲਈ ਪੁਲਿਸ ਫੋਰਸ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਸਬੰਧੀ।

ਹਵਾਲਾ-

Office of Secretary, Deptt. Of Science, Technology & Environment DO No. 3158 dated 31.01.2024 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਖੇ ਤੇ ਆਪ ਨੂੰ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਲਾਗੂ ਹੋਣ ਨਿੱਕੇ ਹੁਕਮ ਪ੍ਰਾਪਤ ਹੋਏ ਹਨ:-

"I have come to know about the fact that the Punjab Pollution Control Board has imposed Environmental Compensation upon the owners of the Hadda Roddi sites and has written letters in this regard to District Administration, Ludhiana for recovery of the amount of Environmental Compensation as arrears of land revenue in accordance with the directions of the Hon'ble National Green Tribunal, but the recovery has not been effected till date. Few illegal Hadda Roddi sites are still in operation at Village Ladhawal, District Ludhiana."

ਇਹਨਾਂ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ ਆਪ ਨੂੰ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਵੱਲੋਂ ਪ੍ਰਾਪਤ ਹੋਏ ਪੱਤਰ ਅਨੁਸਾਰ 5 ਸਾਈਟਾਂ ਦੀ ਸਨਾਪਤ ਕਰਕੇ ਉਨ੍ਹਾਂ ਸਾਈਟਾਂ ਦੇ ਮਾਲਕੀ ਦੇ ਸਬੂਤ ਵੱਜੋਂ ਜਮ੍ਹਾਂਬੰਦੀ ਦੀ ਕਾਪੀ ਬਾਲ ਕਰਕੇ ਇਸ ਦਫ਼ਤਰ ਨੂੰ ਭੇਜੀ ਜਾਵੇ। ਤਾਂ ਜੋ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਦੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਯੋਗੀ ਜਾ ਸਕੇ।

ਦਾ: ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ

ਪਿੱਠ ਅੰਕਣ ਨੰ- 3076/ਐਮ.ਏ

ਤਿਥੀ- 07.02.2024

ਇਸ ਦਾ ਉਤਰਾ ਚੀਫ਼ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਲੁਧਿਆਣਾ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਕੋਰੀ ਦੀ ਕਾਰਵਾਈ ਪਿੱਠ ਭੇਜਿਆ ਜਾਵੇ।

ਦਾ: ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ

ਅਤੇ ਜਰੂਰੀ NGT ਕੇਸ
ਘੋੜੀ ਮਿਤੀ: 05.03.2024

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ
(ਡੀ.ਆਰ.ਏ./ਐਲ.ਆਰ.ਸੀ)

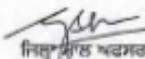
ਸੇਵਾ ਵਿਖੇ
ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਜਲੰਧਰ।
ਨੰਬਰ 9782 ਡੀ.ਆਰ.ਏ./ਐਲ.ਆਰ.ਸੀ ਮਿਤੀ: 27.02.2024
ਬਿਸਾ Regarding NGT Case O.A. No. 465 of 2019- ਕਾਰਕਸ ਯੂਟੈਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਨੂੰ ਰੈਗੂਲਰ
ਚਾਲੂ ਰੱਖਣ ਲਈ ਪੁਲਿਸ ਟੇਰਸ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਬਾਰੇ।
ਹਵਾਲਾ Office of Secretary, Deptt of Science, Technology & Environment DO No. 3158
dated 31.01.2024 ਦੇ ਸਬੰਧ ਵਿੱਚ

ਉਪਰੋਕਤ ਵਿਖੇ ਤੇ ਆਪ ਜੀ ਨੂੰ ਬੰਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ Office of Secretary, Deptt of Science, Technology & Environment ਜੀ ਵੱਲੋਂ (ਪ੍ਰਾਪਤ ਡੀਓ ਨਾਲ ਨੋਬੀ) ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਵਿੱਚ ਜਰੂਰੀ ਦੀ ਮਾਲਕੀ ਤਸਦੀਕ ਕਰਕੇ ਉਨ੍ਹਾਂ ਪਾਸੋਂ ਰਿਕਵਰੀ ਕਰਨ ਦੇ ਹੁਕਮ ਕੀਤੇ ਹਨ ਜੋ ਕਿ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹਨ:-

"I have come to know about the fact that the Punjab Pollution Control Board has imposed Environmental Compensation upon the Owners of the Hadda Roddi Sites and has written letter in this regard to District Administration, Ludhiana for recovery of the amount of Environmental Compensation as Arrear of land Revenue in accordance with the directions of the Hon'ble National Green Tribunal, But the recovery has not been effected till date. Few illegal Hadda roddi sites are still in operation at Village Laddowal, District Ludhiana"

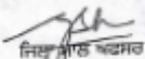
ਉਪਰੋਕਤ ਪੱਤਰ ਵਿੱਚ ਦਰਜ ਬਾਕੀਦਾਰ ਰਾਮ ਮੁਰਤੀ ਪੁੱਤਰ ਤਜਨ ਰਾਮ ਵਾਸੀ ਮੋਹੱਲਾ ਰਵਿਦਾਸਪੁਰਾ, ਤਹਿਸੀਲ ਫਲੋਰ ਜ਼ਿਲ੍ਹਾ ਜਲੰਧਰ ਵਿਖੇ ਹਿਰਾਇਸ ਰਖਾਵਾ ਹੈ।

ਇਸ ਲਈ ਆਪ ਨੂੰ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਪ੍ਰਾਪਤ ਹੋਏ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ ਬੰਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਬਾਕੀਦਾਰ ਪਾਸੋਂ ਰਿਕਵਰੀ ਕਰਕੇ ਇਸਦੀ ਰਿਪੋਰਟ ਡੂਰੰਤ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣ ਦੀ ਖੋਚਲ ਕੀਤੀ ਜਾਵੇ ਕਿਉਂ ਜੋ ਇਹ ਕੇਸ ਮਾਨਯੋਗ NGT ਦੀ ਅਦਾਲਤ ਵਿੱਚ ਮਿਤੀ: 05.03.2024 ਨੂੰ ਜਵਾਬਦਾਅਵੇ ਲਈ ਨਿਸ਼ਿਚਤ ਹੈ। ਇਸ ਲਈ ਮਿਤੀ: 05.03.2024 ਤੋਂ ਪਹਿਲਾਂ-ਪਹਿਲਾਂ ਠੇਕੜੀ ਵਾਰਦਾਈ ਕਰਨ ਉਪਰੰਤ ਇਸ ਦਫਤਰ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਵੇ।


ਜਿਤੂ ਸਿੰਘ ਅਫਸਰ
ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਲੁਧਿਆਣਾ

ਪਿ.ਅੰ.ਕੰ 9782 ਡੀ.ਆਰ.ਏ./ਐਲ.ਆਰ.ਸੀ ਮਿਤੀ: 27.02.2024

ਇਸਦਾ ਇੱਕ ਉਤਾਰਾ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ ਨੂੰ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਸਬੰਧਤ ਦਿਵਾਗ ਨਾਲ ਤਾਲਮੇਲ ਕਰਕੇ ਰਿਕਵਰੀ ਦੀ ਕਾਰਵਾਈ ਮੁਕੰਮਲ ਕਰਵਾਈ ਜਾਵੇ।


ਜਿਤੂ ਸਿੰਘ ਅਫਸਰ
ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਲੁਧਿਆਣਾ



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana
E-mail: seeza2idhppcb@yahoo.com

Ph No. 9161-2670141

No. PPCB/SEE/ZO-2/LDH/2023/1223

Dated 12.3.24

To

The Deputy Commissioner,
Ludhiana.

Sub: Regarding the NGT Original Application no: 289 of 2023 titled as Lt. Col. Jasjit Singh Gill vs State of Punjab & Ors.

Ref: Your Office letter no: 5522 /M.A. dated 13.03.2024.

In regard to above, it is intimated that the above said matter is directly dealt by the office of the Environmental Engineer, Regional Office - 3, Ludhiana. Accordingly, the report in reference to your above referred letter was sought from the said office.

Now, the Environmental Engineer, Regional Office - 3, Ludhiana vide his letter no: 569 dated-18.03.2024 has informed as under:

1. Site of Illegal hadda roddis located on the banks of river Sutlej was visited on 04.03.2024, 09.03.2024, 12.03.2024 and again on 15.03.2024 respectively and all 05 hadda-roddis are found lying closed. No new arrival was found there during all these visits.
2. At present, no carcass is disposed off into river Sutlej and also there is no pollution into river Sutlej at this site from the hadda roddis.
3. Deep burial sites of Municipal Corporation Ludhiana will be visited by the Environmental Engineer, Regional Office -3, Ludhiana with officials of MCL in ongoing week and report in this regard will be sent after visit.

This is for your kind information please.

[Signature]
Senior Environmental Engineer,
Zonal Office-2, Ludhiana.

EndstNo:.....

Dated:.....

Copy of the above is forwarded to the Sub-Divisional Magistrate, Ludhiana West for information & further necessary action please.

[Signature]
Senior Environmental Engineer,
Zonal Office-2, Ludhiana.



ਫੋਨ ਨੰ: 0161-2917005, 3503013
ਈਮੇਲ: commissioner.mc.ludh@punjab.gov.in

ਦਫ਼ਤਰ, ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ
Office of the Commissioner, Municipal Corporation Ludhiana

ਸੇਵਾ ਵਿਖੇ,

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ।

ਨੰ. 673 ਪੀ.ਐਸ/ਡੀ

ਮਿਤੀ 15/3/2024

ਵਿਸ਼ਾ:- ਮਰੇ ਹੋਏ ਪਸ਼ੂਆਂ ਦੀ dead bodies ਦਾ ਨਿਪਟਾਰਾ ਕਰਨ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਨੁਰਪੁਰੇ ਬੈਟ ਵਿਖੇ ਐਨੀਮਲ ਕਾਰਕਸ ਡਿਸਪੋਜ਼ਲ ਪਲਾਂਟ ਨਾ ਚੱਲਣ ਕਰਕੇ ਅਤੇ ਲਾਡੋਵਾਲ ਵਿਖੇ ਨਜ਼ਾਇਜ਼ ਹੱਡਾ ਰੋੜੀ ਬੰਦ ਹੋਣ ਕਾਰਨ ਲੁਧਿਆਣਾ ਸ਼ਹਿਰ ਦੇ ਦੋ (ਤਾਜਪੁਰ ਅਤੇ ਹੋਬੇਵਾਲ) ਡੇਅਰੀ ਕੰਪਲੈਕਸ ਵਿੱਚ ਮਰੇ ਹੋਏ ਜਾਨਵਰਾਂ ਨੂੰ ਡਿਸਪੋਜ਼ ਕਰਨ ਵਿੱਚ ਮੁਸ਼ਕਿਲਾਂ ਆ ਰਹੀਆਂ ਸਨ। ਇਸ ਨੂੰ ਹੱਲ ਕਰਨ ਲਈ ਦੋਨਾਂ ਡੇਅਰੀ ਕੰਪਲੈਕਸਾਂ ਵਿੱਚ ਇੱਕ ਕੁਲੈਕਸ਼ਨ ਸੈਂਟਰ ਬਣਾਇਆ ਗਿਆ ਹੈ। ਜਿਸ ਵਿੱਚ ਦੋਨੋਂ ਡੇਅਰੀ ਐਸੋਸੀਏਸ਼ਨਾਂ ਨਾਲ ਗੱਲ ਕਰਕੇ ਇਥੇ ਮਰੇ ਹੋਏ ਜਾਨਵਰ ਲਿਆਉਣੇ ਸ਼ੁਰੂ ਕਰ ਦਿੱਤੇ ਗਏ ਹਨ। ਇਹਨਾਂ ਨੂੰ ਹੌਲਯ ਬਰਾਂਚ ਦੀ ਜੇ.ਸੀ.ਬੀ ਅਤੇ ਟਿਪਰ ਨਾਲ ਨਗਰ ਨਿਗਮ ਦੇ ਜ਼ਮਾਲਪੁਰ ਪਈ ਜ਼ਮੀਨ ਤੇ ਸੀ.ਪੀ.ਸੀ.ਬੀ ਦੀ ਗਾਰਟੀਡਲਾਈਨਜ਼ ਅਨੁਸਾਰ ਦਬਾਇਆ ਜਾ ਰਿਹਾ ਹੈ। ਮਿਤੀ 25-01-2024 ਤੋਂ 15-03-2024 ਤੱਕ ਤਕਰੀਬਨ 2000 ਜਾਨਵਰਾਂ ਨੂੰ deep burial method ਦੇ ਨਾਲ ਦਬਾਇਆ ਜਾ ਰਿਹਾ ਹੈ। ਰਿਪੋਰਟ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਪੇਸ਼ ਹੈ।


ਕਮਿਸ਼ਨਰ

**Punjab Pollution Control Board**

Regional Office-III, Savitri Complex, Dholewal Chowk, Ludhiana

No: 597

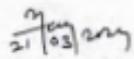
To

Date: 21-03-2024

The Deputy Commissioner,
Ludhiana**Sub: Regarding the NGT Original Application No. 289 of 2023 titled as Lt. Col. Jasjit Singh Gill Vs State of Punjab & Ors.****Ref: PPCB office letter no. 1228 dated 18.03.2024.**

In continuation to above referred PPCB letter, reply to point no. 3 is that the sites at which MCL is carrying out deep burial of dead animals i.e. at village Jamalpur near dump site and Halbowal, Ludhiana was visited by officers of the PPCB along with MCL on 18.03.2024 and observed that the MCL is carrying out the deep burial of dead animals as per Guidelines framed by the Central Pollution Control Board in this regard.

This is for your kind information and further necessary action in the matter please.


21/03/24
Environmental Engineer



ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਸਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

ਕਮਿਸ਼ਨਰ, ਪੁਲਿਸ
ਲੁਧਿਆਣਾ।

ਨੰ- 2861/ ਐਮ.ਏ

ਮਿਤੀ- 06.02.2024

ਬਿਸ਼ਾ-

Regarding NGT case O.A No. 465 of 2019- ਕਾਰਕਸ ਯੂਟੈਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਨੂੰ ਰੈਗੂਲਰ ਚਾਲੂ ਰੱਖਣ ਲਈ ਪੁਲਿਸ ਫੋਰਸ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਸਬੰਧੀ।

ਹਵਾਲਾ-

ਕਮਿਸ਼ਨਰ ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਪ੍ਰਾਪਤ ਹੋਏ ਪੱਤਰ ਨੰਬਰ 551 ਮਿਤੀ 18.01.2024, ਪੱਤਰ ਨੰਬਰ 566 ਮਿਤੀ 25.01.2024 ਅਤੇ ਪੱਤਰ ਨੰਬਰ 570 ਮਿਤੀ 26.01.2024 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰਾਂ ਰਾਹੀਂ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਕਾਰਕਸ ਪਲਾਂਟ ਚਲਾਉਣ ਸਬੰਧੀ ਪਲਾਂਟ ਤੇ ਸਿਫਟ ਕੀਤੇ ਜਾ ਰਹੇ ਮਿਤਕ ਮਦੇਸ਼ੀਆ ਦੀ ਟ੍ਰਾਂਸਪੋਟੇਸ਼ਨ ਲਈ ਲੋੜੀਂਦੇ ਸੁਰੱਖਿਆ ਪ੍ਰਬੰਧ, ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਲਈ ਭਾਰੀ ਮਾਤਰਾ ਵਿਚ ਪੁਲਿਸ ਫੋਰਸ ਸਮੇਤ ਲੋਡੀਜ ਪੁਲਿਸ ਅਤੇ ਜਿਨ੍ਹਾਂ ਲੋਕਾਂ ਵੱਲੋਂ ਇਸ ਪਲਾਂਟ ਤੇ ਕੰਮ ਬੰਦ ਕਰਵਾ ਕੇ ਜਬਰੀ ਤਾਲਾ ਲਗਾਇਆ ਗਿਆ ਹੈ, ਉਨ੍ਹਾਂ ਦੇ ਖਿਲਾਫ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਨ ਲਈ ਲਿਖਿਆ ਗਿਆ ਹੈ।

ਇਸ ਲਈ ਆਪ ਜੀ ਨੂੰ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਪ੍ਰਾਪਤ ਹੋਏ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰਾਂ ਦੀ ਕਾਪੀਆਂ ਭੇਜ ਕੇ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਪੱਤਰਾਂ ਵਿੱਚ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ ਦੀ ਮੰਗ ਅਨੁਸਾਰ ਲੋੜੀਂਦੇ ਪ੍ਰਬੰਧ ਕਰਨ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਜੀ।

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ।

ਪਿੱਠ ਅੰਕਣ ਨੰ-

2862/ ਐਮ.ਏ

ਮਿਤੀ- 06.02.2024

ਇਸ ਦਾ ਉਤਾਰਾ ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ, ਲੁਧਿਆਣਾ ਪੱਕਮੀ ਨੂੰ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਕਾਰਕਸ ਪਲਾਂਟ ਨੂੰ ਸੁਚਾਰੂ ਢੰਗ ਨਾਲ ਚਲਾਉਣ ਲਈ ਆਪ ਨੂੰ ਰੈਗੂਲਰ ਤੌਰ ਤੇ ਰਿਪੋਰਟ ਮੈਜਿਸਟਰੇਟ ਨਿਯੁਕਤ ਕਰਦੇ ਹੋਏ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਸਬੰਧਤ ਵਿਭਾਗਾਂ ਨਾਲ ਆਪਣੇ ਪੱਧਰ ਤੇ ਤਾਲਮੇਲ ਕੀਤਾ ਜਾਵੇ।

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ।



ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਗਾਮ)

ਸੇਵਾ ਵਿਖੇ

ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ
ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
ਲੁਧਿਆਣਾ

ਨੰ- 3155/ ਐਮ.ਏ

ਮਿਤੀ-07.02.2024

ਵਿਸ਼ਾ- Regarding NGT case O.A No. 465 of 2019- ਕਾਰਕਸ ਯੂਟਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਨੂੰ
ਰੋਕੂਲਰ ਚਾਲੂ ਰੱਖਣ ਲਈ ਪੁਲਿਸ ਫੋਰਸ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਸਬੰਧੀ।

ਹਵਾਲਾ- Office of Secretary, Deptt. Of Science, Technology & Environment DO No. 3158
dated 31.01.2024 ਅਤੇ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 3089-74/ਐਮ.ਏ ਮਿਤੀ
07.02.2024 ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਆਪ ਨੂੰ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਹੇਠ ਲਿਖੇ ਹੁਕਮ ਪ੍ਰਾਪਤ ਹੋਏ ਹਨ:-

"In view of the above, I hereby call upon you to take necessary action to close down the illegal Hadda Roddi sites which are still in operation at Village Ladhawal, District Ludhiana as the carcass utilization plant has been made operational and to effect the recovery of the amount of Environmental compensation from the owners of the Hadda Roddi sites in consultation with the officers of the Punjab Pollution Control Board. These facts are to be incorporated in the status report to be filed before the Hon'ble National Green Tribunal. TREAT URGENT."

ਇਨ੍ਹਾਂ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਨਾਲ ਤਾਲਮੇਲ ਕਰਦੇ ਹੋਏ ਉਕਤ ਹੱਡਾ ਰੋਡੀ ਦੀ ਸਾਈਟਸ ਲਾਭੋਵਾਲ, ਲੁਧਿਆਣਾ ਨੂੰ ਬੰਦ ਕਰਵਾਉਣ ਲਈ ਬਣਦੀ ਕਾਰਵਾਈ ਤੁਰੰਤ ਅਮਲ ਵਿੱਚ ਲਿਆਂਦੀ ਜਾਵੇ।


ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ।

ਮਿਠਿ ਅੰਕਿਟ ਨੰ- 3156-57/ ਐਮ.ਏ

ਮਿਤੀ- 07.02.2024

ਇਸ ਦਾ ਇੱਕ ਕ੍ਰਿਤਾਰਾ:-

1. ਕਮਿਸ਼ਨਰ, ਪੁਲਿਸ ਲੁਧਿਆਣਾ ਨੂੰ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਉਕਤ ਸਾਈਟਸ ਨੂੰ ਬੰਦ ਕਰਵਾਉਣ ਲਈ ਸਬੰਧਤ ਵਿਭਾਗਾਂ ਨੂੰ ਪੁਲਿਸ ਫੋਰਸ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਅਤੇ ਬਣਦਾ ਲੋੜੀਂਦਾ ਸਹਿਯੋਗ ਦੇਣ ਦੀ ਸਿਫ਼ਾਲਤਾ ਯਕੀਨੀ ਜਾਵੇ।
2. ਉਪ ਮੰਤਲ ਸਿਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ (ਪੱਛਮੀ) ਨੂੰ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਸਬੰਧਤ ਵਿਭਾਗ ਨਾਲ ਤਾਲਮੇਲ ਕਰਦੇ ਹੋਏ ਉਕਤ ਸਾਈਟਸ ਜੋ ਕਿ ਲਾਭੋਵਾਲ ਲੁਧਿਆਣਾ ਵਿਖੇ ਸਥਿਤ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਬੰਦ ਕਰਵਾਉਣ ਲਈ ਡਿਊਟੀ ਸਿਜਿਸਟਰੇਟ ਨਿਯੁਕਤ ਕਰਦੇ ਹੋਏ ਤੁਰੰਤ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਨਗੇ।


ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ।



ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

ਕਮਿਸ਼ਨਰ, ਪੁਲਿਸ
ਲੁਧਿਆਣਾ

ਨੰ-311 / ਐਮ.ਏ

ਮਿਤੀ- 7/02/2024

ਵਿਸ਼ਾ- Regarding NGT case O.A No. 465 of 2019- ਕਾਰਕਸ ਯੂਟੇਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਨੂੰ
ਰੈਗੂਲਰ ਚਾਲੂ ਰੱਖਣ ਲਈ ਪੁਲਿਸ ਫੋਰਸ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਸਬੰਧੀ।

ਹਵਾਲਾ- Office of Secretary, Deptt. Of Science, Technology & Environment DO No. 3158
dated 31.01.2024 ਅਤੇ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 3069-74/ਐਮ.ਏ ਮਿਤੀ
07.02.2024 ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ ਦੇ ਸੰਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਖੇ ਤੇ ਆਪ ਨੂੰ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਹੇਠ ਲਿਖੇ ਹੁਕਮ ਪ੍ਰਪੱਤ ਹੋਏ ਹਨ:-

"In view of the above, I hereby call upon you to take necessary action to close down the illegal Hadda Roddi sites which are still in operation at Village Ladhawal, District Ludhiana as the carcass utilization plant has been made operational and to effect the recovery of the amount of Environmental compensation from the owners of the Hadda Roddi sites in consultation with the officers of the Punjab Pollution Control Board. These facts are to be incorporated in the status report to be filed before the Hon'ble National Green Tribunal. TREAT URGENT."

ਇਨ੍ਹਾਂ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ ਆਪ ਨੂੰ ਨਿਰੀਖਣਾਂ ਜਾਂਚਾ ਹੈ ਕਿ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਅਤੇ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਲੁਧਿਆਣਾ ਨਾਲ ਸਲਾਮਤ ਕਰਵਾਏ ਹੋਏ ਉਕਤ ਹੱਡਾ ਰੋਡੀ ਦੀ ਸਾਈਟਸ ਲਾਭੋਵਾਲ, ਲੁਧਿਆਣਾ ਨੂੰ ਬੰਦ ਕਰਵਾਉਣ ਲਈ ਲੋੜੀਂਦੀ ਪੁਲਿਸ ਇਮਦਾਦ ਮੁਹੱਈਆ ਕਰਵਾਉਣੇ ਹੋਏ ਸ਼ਰੀਖਿਆ ਪ੍ਰਬੰਧ ਯਕੀਨੀ ਕਰਵਾਉਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ।


ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ।

ਮਿੰਨ ਅੰਕਣ ਨੰ- 3/41 - 43 / ਐਮ.ਏ

ਮਿਤੀ- 07.02.2024

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ:-

1. ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ ਅਤੇ ਨਿਰਠਾਨ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਲੁਧਿਆਣਾ ਨੂੰ ਭੇਜ ਕੇ ਨਿਰੀਖਣਾਂ ਜਾਂਚਾ ਹੈ ਕਿ ਉਕਤ ਸਾਈਟਸ ਨੂੰ ਬੰਦ ਕਰਵਾਉਣ ਲਈ ਲੋੜੀਂਦੀ ਪੁਲਿਸ ਫੋਰਸ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਲਈ ਕਮਿਸ਼ਨਰ, ਪੁਲਿਸ ਲੁਧਿਆਣਾ ਨਾਲ ਸਲਾਮਤ ਕਰਨ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ।
2. ਉਪ ਮੰਡਲ ਮਿਨਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ (ਪੱਛਮ) ਨੂੰ ਭੇਜ ਕੇ ਨਿਰੀਖਣਾਂ ਜਾਂਚਾ ਹੈ ਸਬੰਧ ਵਿਚਾਲੇ ਨਾਲ ਸਲਾਮਤ ਕਰਦੇ ਹੋਏ ਉਕਤ ਸਾਈਟਸ ਜੋ ਕਿ ਲਾਭੋਵਾਲ ਲੁਧਿਆਣਾ ਵਿਖੇ ਸਥਿਤ ਹਨ ਉਨ੍ਹਾਂ ਨੂੰ ਬੰਦ ਕਰਵਾਉਣ ਲਈ ਡਿਪਟੀ ਮਿਨਿਸਟਰੇਟ ਨਿਦੂਕਤ ਕਰਦੇ ਹੋਏ ਸੁਰੱਖਿਅਤ ਖਾਰਵਾਈ ਕਰਨਗੇ।


ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ।



ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਲਾਖ)

ਸੇਵਾ ਵਿਖੇ

ਕਮਿਸ਼ਨਰ, ਪੁਲਿਸ
ਲੁਧਿਆਣਾ।

ਨੰ- 4054/ ਐਮ.ਏ

ਮਿਤੀ- 21.02.2024

ਵਿਸ਼ਾ- Regarding NGT case O.A No. 465 of 2019- ਕਾਰਕਸ ਯੂਟੋਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਨੂੰ ਰੈਗੂਲਰ ਚਾਲੂ ਰੱਖਣ ਲਈ ਪੁਲਿਸ ਫੋਰਸ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਸਬੰਧੀ।

ਹਵਾਲਾ- ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 2861/ਐਮ.ਏ ਮਿਤੀ 06.02.2024 ਅਤੇ ਪੱਤਰ ਨੰਬਰ 3161/ਐਮ.ਏ ਮਿਤੀ 07.02.2024 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਆਪ ਨੂੰ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਪ੍ਰਾਪਤ ਹੋਏ ਪੱਤਰ ਦੀ ਕਾਪੀ ਭੇਜ ਕੇ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਸੀ ਕਿ ਕਾਰਕਸ ਪਲਾਂਟ ਚਲਾਉਣ ਸਬੰਧੀ ਪਲਾਂਟ ਤੇ ਸਿਫਟ ਕੀਤੇ ਜਾ ਰਹੇ ਸਿਤਕ ਮਦੀਜ਼ਿਆ ਦੀ ਟ੍ਰਾਂਸਪੋਟੇਸ਼ਨ ਲਈ ਲੋੜੀਂਦੇ ਸੁਰੱਖਿਆ ਪ੍ਰਬੰਧ, ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਲਈ ਫਾਈ ਮਾਡਰਾ ਵਿਚ ਪੁਲਿਸ ਫੋਰਸ ਸਮੇਤ ਲੋੜੀਂਦੇ ਪੁਲਿਸ ਅਤੇ ਜਿਨ੍ਹਾਂ ਲੋਕਾਂ ਵੱਲੋਂ ਇਸ ਪਲਾਂਟ ਤੇ ਕੰਮ ਬੰਦ ਕਰਵਾ ਕੇ ਜਬਰੀ ਤਾਲਾ ਲਗਾਇਆ ਗਿਆ ਹੈ, ਉਨ੍ਹਾਂ ਦੇ ਖਿਲਾਫ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਨੀ ਯਕੀਨੀ ਬਣਾਉਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਪਰੰਤੂ ਕਾਫੀ ਸਮਾਂ ਬੀਤ ਜਾਨ ਉਪਰੰਤ ਵੀ ਆਪ ਵੱਲੋਂ ਲੋੜੀਂਦੀ ਰਿਪੋਰਟ ਇਸ ਦਫਤਰ ਵਿੱਚ ਪ੍ਰਾਪਤ ਨਹੀਂ ਹੋਈ ਹੈ।

ਇਸ ਲਈ ਆਪ ਜੀ ਨੂੰ ਮੁੜ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਵਿੱਚ ਹੁਣ ਤੱਕ ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ ਦੀ ਤਾਜਾ ਸਥਿਤੀ ਦੀ ਰਿਪੋਰਟ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਸੀ।


ਦਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ।

ਪਿੱਠ ਅੰਕਿਤ ਨੰ- 4055/ ਐਮ.ਏ

ਮਿਤੀ-21.02.2024

ਇਸ ਦਾ ਉੱਤਰਾ ਉਪ ਮੰਡਲ ਸਿਜਿਸਟਰੇਟ ਲੁਧਿਆਣਾ (ਪੱਛਮੀ) ਨੂੰ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 2862/ਐਮ.ਏ ਮਿਤੀ 06.02.2024 ਅਤੇ ਪੱਤਰ ਨੰਬਰ 3162-63/ਐਮ.ਏ ਮਿਤੀ 07.02.2024 ਦੀ ਲਗਾਤਾਰਤਾ ਵਿੱਚ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪ ਵੱਲੋਂ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਵਿੱਚ ਹੁਣ ਤੱਕ ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ ਦੀ ਤਾਜਾ ਸਥਿਤੀ ਦੀ ਰਿਪੋਰਟ ਫੁਰੱਤ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣੀ ਯਕੀਨੀ ਬਣਾਈ ਜਾਵੇ।


ਦਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ।

313



ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

ਕਮਿਸ਼ਨਰ, ਪੁਲਿਸ
ਲੁਧਿਆਣਾ।

ਨੰ- 4054/ ਐਮ.ਏ

ਮਿਤੀ- 21.02.2024

ਵਿਸ਼ਾ-

Regarding NGT case O.A No. 465 of 2019- ਕਾਰਕਸ ਯੂਟੈਲਾਈਜ਼ੇਸ਼ਨ
ਪਲਾਂਟ ਨੂੰ ਹੈਕੂਲਰ ਢਾਲੂ ਰੱਖਣ ਲਈ ਪੁਲਿਸ ਫੌਰਸ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਸਬੰਧੀ।

ਹਵਾਲਾ-

ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 2861/ਐਮ.ਏ ਮਿਤੀ 06.02.2024 ਅਤੇ ਪੱਤਰ ਨੰਬਰ
3161/ਐਮ.ਏ ਮਿਤੀ 07.02.2024 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਆਪ ਨੂੰ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ,
ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਪ੍ਰਾਪਤ ਹੋਏ ਪੱਤਰ ਦੀ ਕਾਪੀ ਭੇਜ ਕੇ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਸੀ ਕਿ ਕਾਰਕਸ ਪਲਾਂਟ ਢਾਲੂ
ਸੰਬੰਧੀ ਪਲਾਂਟ ਤੇ ਸਿਫਟ ਕੀਤੇ ਜਾ ਰਹੇ ਮਿਊਕ ਮਚੇੜੀਆਂ ਦੀ ਟ੍ਰਾਂਸਪੋਟੇਸ਼ਨ ਲਈ ਲੋੜੀਂਦੇ ਸੁਰੱਖਿਆ ਪ੍ਰਬੰਧ,
ਪਲਾਂਟ ਨੂੰ ਢਾਲੂ ਲਈ ਫਾਰੀ ਮਾਰਗ ਵਿਚ ਪੁਲਿਸ ਫੌਰਸ ਸਮੇਤ ਲੋੜੀਂਦੇ ਪੁਲਿਸ ਅਤੇ ਜਿਨ੍ਹਾ ਟੈਕਾ ਵੱਲੋਂ
ਇਸ ਪਲਾਂਟ ਤੇ ਕੰਮ ਚੱਲ ਕਰਵਾ ਕੇ ਜ਼ਬਰੀ ਤਾਲਾ ਲਗਾਇਆ ਗਿਆ ਹੈ, ਉਨ੍ਹਾਂ ਦੇ ਖਿਲਾਫ ਲੋੜੀਂਦੀ
ਕਾਰਵਾਈ ਕਰਨੀ ਯਕੀਨੀ ਬਣਾਉਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਪਰੰਤੂ ਕਾਫੀ ਸਮਾਂ ਬੀਤ ਜਾਣ ਉਪਰੰਤ ਵੀ
ਆਪ ਵੱਲੋਂ ਲੋੜੀਂਦੀ ਰਿਪੋਰਟ ਇਸ ਦਫਤਰ ਵਿੱਚ ਪ੍ਰਾਪਤ ਨਹੀਂ ਹੋਈ ਹੈ।

ਇਸ ਲਈ ਆਪ ਜੀ ਨੂੰ ਮੁੜ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਵਿਸ਼ਾ ਅਧਿਕ ਕੇਸ ਵਿੱਚ ਹੁਣ
ਤੱਕ ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ ਦੀ ਤਾਜਾ ਸਥਿਤੀ ਦੀ ਰਿਪੋਰਟ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ
ਜਾਵੇ ਜੀ।


ਵਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ।

ਪਿਠਿ ਅਕਿਟ ਨੰ-

4055/ ਐਮ.ਏ

ਮਿਤੀ-21.02.2024

ਇਸ ਦਾ ਉਤਰਾ ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ ਲੁਧਿਆਣਾ (ਪੱਛਮੀ) ਨੂੰ ਇਸ ਦਫਤਰ ਦੇ
ਪੱਤਰ ਨੰਬਰ 2862/ਐਮ.ਏ ਮਿਤੀ 06.02.2024 ਅਤੇ ਪੱਤਰ ਨੰਬਰ 3162-63/ਐਮ.ਏ ਮਿਤੀ
07.02.2024 ਦੀ ਲਗਾਯਾ ਗਈ ਵਿੱਚ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪ ਵੱਲੋਂ ਵਿਸ਼ਾ ਅਧਿਕ ਕੇਸ
ਵਿੱਚ ਹੁਣ ਤੱਕ ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ ਦੀ ਤਾਜਾ ਸਥਿਤੀ ਦੀ ਰਿਪੋਰਟ ਹੁਰੰਤ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣੀ
ਯਕੀਨੀ ਬਣਾਈ ਜਾਵੇ।


ਵਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ।



ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ. ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

ਕਮਿਸ਼ਨਰ ਪੁਲਿਸ
ਲੁਧਿਆਣਾ।

ਨੰ- 5358 / ਐਮ.ਏ

ਮਿਤੀ - 11.03.2024

ਵਿਸ਼ਾ- Regarding the National Green Tribunal O.A No. 465 of 2019 ਕਾਰਕਸ
ਯੂਟੇਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਨੂੰ ਰੈਗੂਲਰ ਚਾਲੂ ਰੱਖਣ ਲਈ ਪੁਲਿਸ ਫੋਰਸ ਮੁਹੱਈਆ ਕਰਵਾਉਣ
ਸਬੰਧੀ।

ਹਵਾਲਾ: ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 4054/ਐਮ.ਏ ਮਿਤੀ 21.02.2024 ਅਤੇ ਪੱਤਰ ਨੰਬਰ
3161/ਐਮ.ਏ ਮਿਤੀ 07.02.2024 ਅਤੇ ਪੱਤਰ ਨੰਬਰ 2861/ਐਮ.ਏ ਮਿਤੀ
06.02.2024 ਦੀ ਲਗਾਤਾਰਤਾ ਵਿਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰਾਂ ਦੀ ਲਗਾਤਾਰਤਾ ਵਿੱਚ ਆਪ ਨੂੰ ਵਿਸ਼ਾ ਅੰਕਿਤ
ਸਬੰਧੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਨ ਲਈ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਸੀ ਪ੍ਰੰਤੂ ਕਾਫੀ ਸਮਾਂ ਬੀਤ ਜਾਨ ਉਪਰੰਤ ਵੀ ਆਪ ਵਲੋਂ
ਕੋਈ ਕਾਰਵਾਈ ਦੀ ਰਿਪੋਰਟ ਇਸ ਦਫਤਰ ਵਿਚ ਪ੍ਰਾਪਤ ਨਹੀਂ ਹੋਈ ਹੈ।

ਇਸ ਲਈ ਆਪ ਨੂੰ ਮੁੜ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਵਿਚ ਆਪ ਵੱਲੋਂ ਹੁਣ
ਤੱਕ ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ ਦੀ ਤਾਜਾ ਸਥਿਤੀ ਦੀ ਰਿਪੋਰਟ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ
ਜਾਵੇ।


ਵਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ

315

OFFICE OF THE
COMMISSIONER OF
POLICE, LUDHIANAਦਫਤਰ
ਮੁਲਿਸ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ।(ਸਕਿਊਰਟੀ ਬ੍ਰਾਂਚ)
Security Branch

ਸੇਵਾ ਵਿਖੇ,

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ।ਨੰਬਰ: 11U79 /ਸ:ਬ/ਮਿਤੀ: 18/03/2024ਵਿਸ਼ਾ: - Regarding NGT case O.A No. 465 of 2019 ਕਾਰਕਸ ਯੂਟੈਲਾਈਜੇਸ਼ਨ
ਪਲਾਂਟ ਨੂੰ ਹੈਡਕੁਆਰ ਚਾਲੂ ਰੱਖਣ ਲਈ ਪੁਲਿਸ ਫੌਰਸ ਮੁਹੱਈਆ ਕਰਵਾਉਣ
ਸਬੰਧੀ।

ਯਾਦ ਪੱਤਰ: -

ਹਵਾਲਾ ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ-4054/ਐਮ.ਏ ਮਿਤੀ

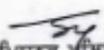
21.02.2024, ਵਿਸ਼ਾ ਉਕਤ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ਾ ਸਬੰਧੀ ਬੇਨਤੀ ਹੈ ਕਿ ਆਪ ਜੀ ਵਲੋਂ ਮੰਗੀ ਗਈ ਰਿਪੋਰਟ

ਲਫ ਪੱਤਰ ਕਰਕੇ ਆਪ ਪਾਸ ਜਾਣਕਾਰੀ ਹਿੱਤ ਅਤੇ ਅਗਲੇਰੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜੀ ਜਾ
ਰਹੀ ਹੈ ਜੀ।

ਰਿਪੋਰਟ ਪੇਸ਼ ਹੈ ਜੀ।

ਨੋਟ: ਖੋਲ੍ਹੀ 18-03-2024


ਕਮਿਸ਼ਨਰ ਪੁਲਿਸ,
ਲੁਧਿਆਣਾ।

ਕਮਿਸ਼ਨਰੇਟ ਲੁਧਿਆਣਾ

ਪੱਤਰ ਨੰਬਰ 4054/ਐਮ.ਏ. , ਮਿਤੀ 21/02/24 ਸਬੰਧੀ ਰਿਪੋਰਟ।

ਮੁੱਖ ਮੰਤਰੀ,

ਬੇਨਤੀ ਹੈ ਕਿ ਉਕਤ ਨੰਬਰੀ ਪੱਤਰ ਜੋ ਆਪ ਜੀ ਵਲੋਂ ਮੌਜੂਦ ਹੋਇਆ ਹੈ ਜਿਸ ਵਿਚ NGT case O.A. no.465 of 2019- ਕਾਰਕਸ ਯੂਟੈਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਨੂੰ ਚੋਲ੍ਹਾਹ ਚਾਲੂ ਕਰਨ ਲਈ ਪੁਲਿਸ ਫੋਰਸ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਦੀ ਗੱਲ ਕੀਤੀ ਗਈ ਹੈ।

ਕਾਰਕਸ ਯੂਟੈਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਨੂੰ ਚੋਲ੍ਹਾਹ ਕਰਨ ਸਬੰਧੀ ਕਾਰਵਾਈ ਕਰਵੇ ਹੋਏ ਮਿਤੀ 03/01/24 ਨੂੰ ਸ਼੍ਰੀ ਸੰਦੀਪ ਰਿਸ਼ੀ IAS ਕਮਿਸ਼ਨਰ ਕਾਰਪੋਰੇਸ਼ਨ, ਲੁਧਿਆਣਾ ਜੀ ਦੀ ਅਕਵਾਈ ਵਿਚ ਸ਼੍ਰੀ ਕੁਲਪੀਤ ਸਿੰਘ PCS, ਜੇਨਲ ਕਮਿਸ਼ਨਰ ਜੈਨ-3 ਲੁਧਿਆਣਾ, ਸ਼੍ਰੀ ਗੋਰਮ ਜੈਨ IAS, ADC, ਸ਼੍ਰੀ ਹਰਜਿੰਦਰ ਸਿੰਘ IAS, SDM-WEST, ਲੁਧਿਆਣਾ, ਸ਼੍ਰੀ ਪਰਮਜੀਤ ਸਿੰਘ ਖਹਿਵਾ ਐਡੀਸ਼ਨਲ ਕਮਿਸ਼ਨਰ ਕਾਰਪੋਰੇਸ਼ਨ ਜੈਨ-A, ਅਤੇ ਸ਼੍ਰੀ ਰਾਮਗੁਮਾਰ PPS, ACP ਸ਼ੇਖਰ ਮਿਊੰਸਪਲ ਕਾਰਪੋਰੇਸ਼ਨ ਲੁਧਿਆਣਾ ਵਿਚ

ਭਾਇਨਾਤ ਕਰਮਚਾਰੀ ਟੋਸ ਉਕਤ ਕਾਰਕਸ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਲਈ ਪੁੱਜੇ। ਇਸ ਸਬੰਧੀ ਸ਼੍ਰੀ ਜਗਜੀਤ ਸਿੰਘ ਖਡੇਰ ਡਿਪੂਟੀ ਮੈਜਿਸਟ੍ਰੇਟ ਚਾਰਜ ਸਨ। ਮਨਮੋਹਕ ਕਮਿਸ਼ਨਰ ਕਾਰਪੋਰੇਸ਼ਨ ਲੁਧਿਆਣਾ ਉਕਤ ਦੀ ਅਕਵਾਈ 'ਚ ਆਈ ਸਾਰੀ ਟੀਮ ਦੀ ਨੁਹੱਈਆ ਕਰੀ ਮਾਨਯੋਗ ਪੁਲਿਸ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ, ਸ਼੍ਰੀ ਕੁਲਦੀਪ ਸਿੰਘ ਚਾਹਲ, IAS, ਜੀ ਵੱਲੋਂ ਸ਼੍ਰੀ ਡੀ ਸੋਨੀਆ ਕਰੀ ਮਾਨਯੋਗ ਪੁਲਿਸ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ, ਜੀ ਦੀ ਅਕਵਾਈ ਵਿੱਚ ਸ਼੍ਰੀ ਸਮੀਰ ਕਰਮ, PPS, ADCP-3, LDH, ਸ਼੍ਰੀ ਮਨਦੀਪ ਸਿੰਘ ਸਿੱਧੂ, PPS, ACP West, LDH ਅਤੇ ਸ਼੍ਰੀ ਸੰਦੀਪ ਗੁਮਾਰ, ACP, PPS & CAM, LDH, ਅਤੇ ਵੱਖ-ਵੱਖ ਜੇਲਾ ਦੇ ਆਇਆ ਦੇ ਪੁੰਮ ਅਫਸਰ ਸ਼ੇਖਰ ਚਾਹਲ ਪੁਲਿਸ, CAM-2 ਤੇ CAM-3 ਪੁੰਮੀ ਸ਼ੇਖਰ ਫੋਰਸ ਅਤੇ ACP ਦੀਆਂ ਟੀਮ ਨੂੰ ਮੌਕਾ ਪਰ ਪੇਸ਼ਿਆ। ਉਕਤ ਸਾਰੀ ਟੀਮ ਹਰ ਕਿਸਮ ਦੇ ਹਾਲਾਤਾਂ ਨਾਲ ਨਜਿੱਠਣ ਲਈ ਹਰ ਤਰਾਂ ਦੇ ਇਕੱਠੇ-ਠੇਕੇ, ਅਤੇ ਵਾਹਾ ਅੰਦ ਨਾਲ ਨੈਸ ਹੋ ਕੇ ਚਲਕ ਸਨ। ਜੀ ਇਸ ਕਾਰਕਸ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਲਈ ਸ਼੍ਰੀ ਸੰਦੀਪ ਰਿਸ਼ੀ, IAS, ਕਮਿਸ਼ਨਰ ਕਾਰਪੋਰੇਸ਼ਨ ਅਤੇ

ਫਾਈ ਦੇ ਅਧਿਕਾਰੀਆਂ ਅਤੇ ਮੁਨਾਜਮਾਂ ਨਾਲ ਪਲਾਂਟ ਨੇੜੇ ਪਹੁੰਚੇ ਤਾਂ ਨੇੜੇ ਦੇ ਪਿੰਡਾਂ ਦੇ ਲੋਕਾਂ ਨੇ ਜੋ ਅਕਵਾਈ ਕਿਸਾਨ ਲੁਧਿਆਣਾ ਕਲੂ ਫਿਰਾਊਟ ਦੇ ਵਲੋਂ 2... ਦੇ ਅਨੁਵੇਦਾਂ ਤੇ ਮੋਹਰਾਂ ਨੇ ਸਰਕ ਖਰ ਮੋਗੇ ਫੈਡ ਦੇ ਅਤੇ ਕੰਮੇ ਪੈ ਕੇ ਉਕਤ ਕਾਰਕਸ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਦਾ ਵਿਰੋਧ ਕੀਤਾ। ਇਸ ਸਬੰਧੀ ਅੱਜ ਸੁਣਾ ਕਰੀਏ 11-02 AM ਤੋਂ ਸ਼ਾਮ ਕਰੀਏ 08-30 PM ਤੱਕ ਮਿਊੰਸਪਲ ਕਾਰਪੋਰੇਸ਼ਨ ਦੇ ਅਫਿਸਰ ਸ਼੍ਰੀ ਸੰਦੀਪ ਰਿਸ਼ੀ, IAS, ਅਤੇ ਉਨਾਂ ਨਾਲ ਚਾਰਜ ਹੋਰ ਅਫਸਰਾਂ ਵੱਲੋਂ ਉਕਤ ਪਿੰਡ ਦੇ ਲੋਕਾਂ ਤੇ ਕਿਸਾਨ ਜੱਥੇ-ਥੰਗਾਂ ਦੇ ਅਨੁਵੇਦਾਂ ਨੂੰ ਖਰੁੜ ਸਮਝਾਇਆ ਪਰ ਉਕ ਆਪਣੀ ਜਿੰਦ ਖਰ ਅਤੇ ਭਰੇ ਕਿ ਅਫਸਰ ਵਿਚ ਪਲਾਂਟ ਚਲਿਆ ਤਾਂ ਉਨਾਂ ਦੀਆਂ ਆਉਣ ਵਾਲੀਆਂ ਨਸਲਾਂ ਖਰੁੜ ਜਿਯਾਦਾ ਖਰੁੜ ਤਾਂ ਨਾਲ ਪੁਰਾਕਿਤ ਹੋਣਗੀਆਂ। ਇਸ ਲਈ ਉਕ ਮਨ ਤਾਂ ਜਾਣਦੇ ਖਰ ਇਸ ਕਾਰਕਸ ਪਲਾਂਟ ਨੂੰ ਚੱਲਣ ਨਹੀਂ ਦੇਣਗੇ। ਇਨਾਂ ਸਾਰੇ ਲੋਕਾਂ ਵਿੱਚ ਚਾਕੁਰ, ਚੰਝੇ ਅਤੇ ਐਡਾਂ ਦੀ ਤਾਅਲ ਸਨ ਅਤੇ ਇਹ ਸਾਰੇ ਉਕਤਨ ਚਾਕੁਰ, ਚੰਝੇ ਅਤੇ ਐਡਾਂ ਆਪਣੀ ਜਾਨ ਦੇਣ ਨੂੰ ਚੀ ਚਿਯਾਹ ਸਨ, ਇਸ ਲਈ ਉਨਾਂ ਸਾਰਿਆਂ ਨੂੰ ਖਰੁੜ ਸਮਝਾਉਣ ਦੇ ਚਾਕੁਰ ਦੀ ਉਹ ਇਸ ਕਾਰਕਸ ਪਲਾਂਟ ਨੂੰ ਨਾ ਚਲਾਉਣ ਦੇਣ ਦੀ ਜਿਥੇ ਪਕ ਅਤੇ ਹੋਗੇ। ਸਾਰੇ

ਜਿੱਥੇ ਸੀਤ ਨਹਿਰ ਚਾ ਪੁੰਮੀ ਚੀ ਚਾਕੁਰ ਹੋ ਗਿਆ। ਇਸ ਲਈ ਸ਼੍ਰੀ ਸੰਦੀਪ ਰਿਸ਼ੀ, IAS, ਕਮਿਸ਼ਨਰ ਕਾਰਪੋਰੇਸ਼ਨ, ਲੁਧਿਆਣਾ ਵਲੋਂ ਆਪਣੇ ਚਾਰਜ ਸਾਰੇ ਅਫਸਰਾਂ ਨਾਲ ਸਿ ਕਰਕੇ ਇਨਾਂ ਮੌਜੂਦ ਹਾਲਾਤਾਂ ਅਤੇ ਆਪਣੇ ਉਕ ਅਫਸਰਾਂ ਦੇ ਕਿਸਾਨ ਵਿੱਚ ਕਿਸਾਨ ਦੇ ਉਚਾਰਾਂ ਨਾਲ ਚੀ ਕਿਸੇ ਸਾਰੇ ਹਾਲਾਤਾਂ ਅਤੇ ਕਿਸਾਨ ਚੀਤਾ। ਇਨ੍ਹਾਂ ਸਾਰਿਆਂ ਨਾਲ ਵਿਚਾਰ ਚਟਾਓਲ ਕਰਨ ਉਪਰੰਤ ਸ਼੍ਰੀ ਸੰਦੀਪ ਰਿਸ਼ੀ, IAS, ਇਸ ਨਤੀਜੇ ਤੇ ਪਹੁੰਚੇ ਕਿ ਕਿਸਾਨ ਅੱਜ ਕਾਰਕਸ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਦੇ ਵੇਸਨੇ ਨੂੰ ਮੁਲਤਵੀ ਕਰ ਦਿੱਤਾ ਜਾਵੇ। ਇਸਤੇ ਅਫੀਰ ਸ਼੍ਰੀ ਸੰਦੀਪ ਰਿਸ਼ੀ, IAS, ਕਮਿਸ਼ਨਰ ਕਾਰਪੋਰੇਸ਼ਨ, ਲੁਧਿਆਣਾ, ਜੀ ਵਲੋਂ ਕਾਰਕਸ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਦੇ ਵੇਰਵਾਮ ਨੂੰ ਅੱਗੇ ਲਈ ਮੁਨਤਵੀ ਕਰ ਦਿੱਤਾ ਗਿਆ। ਉਕ ਤੇ ਚਾਕੁਰ ਮਿਊੰਸਪਲ ਕਾਰਪੋਰੇਸ਼ਨ ਵਲੋਂ ਅੱਖਰ ਅੱਖਰ ਸਮੇਂ ਤੇ ਉਕਤ ਕਾਰਕਸ ਪਲਾਂਟ ਚਲਾਉਣ ਦੀ ਕਿਸਮ ਕੀਤੀ ਗਈ। ਪ੍ਰੰਤੂ ਨੇੜੇ ਪਿੰਡਾਂ ਦੇ ਲੋਕਾਂ ਤੇ ਕਿਸਾਨ ਆਕੂਆ ਵਲੋਂ ਉਕਤ ਕਾਰਕਸ ਪਲਾਂਟ ਚੱਲਣ ਲਈ ਦਿਤਾ। ਪ੍ਰੰਤੂ ਕਾਰਪੋਰੇਸ਼ਨ ਦੇ ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਹਰ ਖਰਕ ਮੁਲੀਨ ਦੀ ਪ੍ਰਤੀ ਸਹਾਈਤਾ ਅਧਿਕਾਰੀਆਂ ਪੁਰਾਣ ਕੀਤੀ ਗਈ। ਉਨਾਂ ਵਲੋਂ ਕੀਤੀ ਹਰ ਕੀਤੀ ਤੇ ਚਾਕੁਰੀਆ ਪੁਲੀਸ ਪਾਰਟੀਆਂ ਮੁਹੱਈਆ ਕਰਵਾਈਆਂ ਗਈਆਂ। ਪ੍ਰੰਤੂ ਕਾਰਕਸ ਪਲਾਂਟ ਦੇ ਨਲਦੀਕ ਦੇ ਪਿੰਡਾਂ ਦੇ ਲੋਕਾਂ ਅਤੇ ਕਿਸਾਨ ਲੁਧਿਆਣਾ ਦੇ ਨਹਿਰਾਂ ਨੇ ਕਾਰਕਸ ਪਲਾਂਟ ਨੂੰ ਤਾਰੀ ਵਿਰੋਧ ਕਰਕੇ ਨਹੀਂ ਕਰਕ ਦਿਤਾ। ਇਸ ਮ. ਪੁੰਮ ਸ਼ੇਖਰ, ਪੰਜਾਬ ਸਰਕਾਰ ਜੀ ਦੀ ਮਿਤੀ 22-1-2024 ਨੂੰ NGT ਵਿੱਚ ਉਨਾਂ ਦੀ ਤਾਰੀਖ ਪੇਸ਼ੀ ਹੋਣ ਕਾਰਨ ਜੇਲਕ ਪਿੰਡ ਦੇ ਲੋਕਾਂ ਅਤੇ ਕਿਸਾਨ ਲੁਧਿਆਣਾ ਦੇ ਭਾਰੀ ਵਿਰੋਧ ਦੇ ਚਾਕੁਰ ਦੀ ਪੁਲਿਸ ਪ੍ਰਾਯਾਜ ਨੇ ਭਾਰੀ ਮਾਤਕਾ ਦੇ ਪੁਲਿਸ ਕਲ ਟੈਕਨੀਕਲ ਇਕ ਪਿਪੀਸਨ ਦੇ ਨਾਲ ਜੇਸ ਹੋ ਕੇ ਕਾਰਕਸ ਪਲਾਂਟ ਨੂੰ ਮਿਤੀ 15-01-2024 ਚਲੂ ਕਰਦਾ ਦਿਤਾ। ਮਿਤੀ 22-01-2024 ਨੂੰ ਅਫਾਨਕ ਭਾਰਤ ਸਰਕਾਰ ਵਲੋਂ ਫੁਟੀ ਖਰ ਕਿਤੇ ਜਾਣ ਕਾਰਨ NGT (National Green Tribunal) ਵਿੱਚ ਵੀ ਅਫਾਈ ਤਾਰੀਖ 24-01-2024 ਪੈ ਗਈ। ਪ੍ਰੰਤੂ ਪੁਲਿਸ ਪ੍ਰਾਯਾਜ ਵਲੋਂ ਮਿਤੀ 24-01-2024 ਤੱਕ ਕਾਰਕਸ ਪਲਾਂਟ ਚਾਲੂ ਕਰਵਾਇਆ ਗਿਆ। ਇਸ ਵੇਰਵੇ ਮਿਊੰਸਪਲ ਕਾਰਪੋਰੇਸ਼ਨ ਵਲੋਂ ਲਿਆਏ ਮਿਤਕ ਪ੍ਰਾਯਾ ਵਾਲੀਆਂ

(1)

ਗੰਗਿਆਂ ਅਤੇ ਕਾਰਕਸ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਵਾਲੇ ਠੇਕੇਦਾਰ ਤੇ ਕਰਮਚਾਰੀਆਂ ਦੀ ਪੂਰੀ-ਪੂਰੀ ਸੁਰੱਖਿਆ ਕੀਤੀ ਗਈ। ਪੰਨ੍ਹ 26 ਜਨਵਰੀ ਦੀ ਛੁੱਟੀ ਕਾਰਨ ਕਾਰਕਸ ਪਲਾਂਟ ਬੰਦ ਹੋ ਗਿਆ ਤਾਂ ਪਿੰਡਾਂ ਦੇ ਲੋਕਾਂ ਤੇ ਕਿਸਾਨ ਯੂਨੀਅਨ ਦੇ ਕਾਰਕੁਨਾਂ ਨੇ ਫਿਰ ਤੋਂ ਲੋਕਾਂ ਦਾ ਭਾਰੀ ਇਕੱਠ ਕਰ ਕੇ ਸ਼ਸਕ ਉਪਰ ਲੰਮੇ ਪੈ ਕੇ ਧਰਨੇ ਦੇ ਜੋਰਦਾਰ ਵਿਰੋਧ ਕੀਤਾ। ਜਿਸ ਕਾਰਨ ਮਿਊਂਸਪਲ ਕਾਰਪੋਰੇਸਨ ਵਲੋਂ ਮਿਤਕ ਤੰਗਰ ਲਿਆਉਣ ਵਾਲੀਆਂ ਗੱਡੀਆਂ ਦੇ ਡਰਾਇਵਰਾਂ ਅਤੇ ਕਾਰਕਸ ਪਲਾਂਟ ਦੇ ਠੇਕੇਦਾਰ ਅਤੇ ਕਰਮਚਾਰੀਆਂ ਦੀ ਸੁਰੱਖਿਆ ਨੂੰ ਧਿਆਨ ਵਿੱਚ ਰੱਖਦੇ ਮਿਤਕ ਤੰਗਰ ਲਿਆਉਣੇ ਬੰਦ ਕਰ ਦਿਤੇ। ਫਿਰ ਇਸ ਤੋਂ ਬਾਅਦ 'ਚ ਉਕਤ ਕਾਰਕਸ ਪਲਾਂਟ ਨੂੰ ਤਾਲਾ ਲਗਾ ਦਿਤਾ ਗਿਆ। ਜਿਸ ਸੰਬੰਧੀ ਤਾਲਾ ਲਗਾਉਣ ਵਾਲੇ ਵਿਅਕਤੀ/ਵਿਅਕਤੀਆਂ ਖਿਲਾਫ ਕੋਈ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਅਮਲ ਵਿੱਚ ਲਿਆਉਣ ਬਾਰੇ ਪੁਲਿਸ ਪ੍ਰਸ਼ਾਸਨ ਨੂੰ ਸਪੱਸ਼ਟ ਜਾਣਕਾਰੀ ਮੁਹੱਈਆ ਕੀਤੀ ਜਾਵੇ ਤਾਂ ਜੋ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਅਮਲ ਵਿੱਚ ਲਿਆਈ ਜਾ ਸਕੇ ਫਿਰ ਵੀ ਮਿਊਂਸਪਲ ਕਾਰਪੋਰੇਸਨ ਦੇ ਅਧਿਕਾਰੀ/ਕਰਮਚਾਰੀ ਤੇ ਕਾਰਕਸ ਪਲਾਂਟ ਦੇ ਕਰਮਚਾਰੀ ਜਦੋਂ ਵੀ ਸੁਰੱਖਿਆ ਮੰਗ ਕਰਦੇ ਹਨ ਤਾਂ ਉਸੇ ਵਕਤ ਸਰੱਖਿਆ ਦਿਤੀ ਜਾਵੇਗੀ। ਜਿਵੇਂ ਹੀ ਕਾਰਕਸ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਲਈ ਕਾਰਪੋਰੇਸਨ ਮਿਤਕ ਪਸ਼ੂਆਂ ਨੂੰ ਲਿਆਉਣਾ ਚਾਲੂ ਕਰਦਾ ਹੈ ਤਾਂ ਉਨ੍ਹਾਂ ਦੀ ਸੁਰੱਖਿਆ ਨੂੰ ਯਕੀਨੀ ਬਣਾਈਆ ਜਾਵੇਗਾ।

(2)

OFFICE OF THE
COMMISSIONER OF
POLICE, LUDHIANA



ਦਫਤਰ
ਪੁਲਿਸ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ।

(ਸਕਿਊਰਟੀ ਬ੍ਰਾਂਚ)
Security Branch

ਸੇਵਾ ਵਿਖੇ,

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ।

ਨੰਬਰ: 11548 /ਸ:ਬ/ਮਿਤੀ: 19-03-24

ਵਿਸ਼ਾ: - Regarding NGT case O.A No. 465 of 2019 ਕਾਰਕਸ ਯੂਟੇਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਨੂੰ ਰੈਗੂਲਰ ਚਾਰਜ ਲਈ ਪੁਲਿਸ ਫੌਰਸ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਸਬੰਧੀ।

ਯਾਦ ਪੱਤਰ: -

ਹਵਾਲਾ ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ-4054/ਐਮ.ਏ ਮਿਤੀ

21.02.2024, ਵਿਸ਼ਾ ਉਕਤ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ਾ ਸਬੰਧੀ ਬੇਨਤੀ ਹੈ ਕਿ ਉਪਰੋਕਤ ਵਿਸ਼ਾ ਸਬੰਧੀ ਰਿਪੋਰਟ

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਪੁਲਿਸ-ਸ਼ਹਿਰੀ, ਲੁਧਿਆਣਾ, ਪਾਸੋਂ ਹਾਸਿਲ ਕੀਤੀ ਗਈ, ਜੋ ਲਫ ਪੱਤਰ ਕਰਕੇ ਆਪ ਪਾਸ ਜਾਣਕਾਰੀ ਹਿੱਤ ਅਤੇ ਅਗਲੇਵੀ ਲੋੜੀਂਦੀ ਯਾਰਵਾਈ ਹਿੱਤ ਭੇਜੀ ਜਾ ਰਹੀ ਹੈ ਜੀ।

ਕਮਿਸ਼ਨਰ ਪੁਲਿਸ,
ਲੁਧਿਆਣਾ



ਦਫ਼ਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ
(ਐਮ.ਏ. ਰਾਮ)

ਸੇਵਾ ਵਿਖੇ

ਕਮਿਸ਼ਨਰ, ਪੁਲਿਸ
ਲੁਧਿਆਣਾ।

ਨੰ- 4054/ ਐਮ.ਏ

ਮਿਤੀ- 21.02.2024

ਵਿਸ਼ਾ-

Regarding NGT case O.A No. 465 of 2019- ਕਾਰਕਸ ਯੂਟੈਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਂਟ ਨੂੰ ਹੈਕੂਲਰ ਚਾਲੂ ਕਰਨ ਲਈ ਪੁਲਿਸ ਵੱਲੋਂ ਮੁੜੀਆ ਕਰਵਾਉਣ ਸਬੰਧੀ।

ਹਵਾਲਾ-

ਇਸ ਦਫ਼ਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 2881/ਐਮ.ਏ ਮਿਤੀ 08.02.2024 ਅਤੇ ਪੱਤਰ ਨੰਬਰ 3161/ਐਮ.ਏ ਮਿਤੀ 07.02.2024 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਖੇ ਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਆਪ ਨੂੰ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਪ੍ਰਾਪਤ ਹੋਏ ਪੱਤਰ ਦੀ ਕਾਪੀ ਭੇਜ ਕੇ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਸੀ ਕਿ ਕਾਰਕਸ ਪਲਾਂਟ ਚਲਾਉਣ ਸਬੰਧੀ ਪਲਾਂਟ ਤੇ ਸਿਰਫ਼ ਕੀਤੇ ਜਾ ਰਹੇ ਮਿਠਕ ਮਵੇਲੀਆ ਦੀ ਟ੍ਰਾਂਸਪੋਟੇਸ਼ਨ ਲਈ ਲੋੜੀਂਦੇ ਸੁਰੱਖਿਆ ਪ੍ਰਬੰਧ, ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਲਈ ਭਾਰੀ ਮਾਰਗ ਵਿਚ ਪੁਲਿਸ ਵੱਲੋਂ ਸਮੇਤ ਡੇਝੀਜ ਪੁਲਿਸ ਅਤੇ ਸਿਨ੍ਹਾ ਠੋਕਾ ਵੱਲੋਂ ਇਸ ਪਲਾਂਟ ਤੇ ਕੰਮ ਬੰਦ ਕਰਵਾ ਕੇ ਜ਼ਬਰੀ ਤਾਜ਼ਾ ਲਗਾਇਆ ਗਿਆ ਹੈ, ਉਨ੍ਹਾਂ ਦੇ ਖਿਲਾਫ਼ ਡੇਝੀਓ ਕਾਰਵਾਈ ਕਰਨੀ ਯਕੀਨੀ ਬਣਾਉਣ ਦੀ ਸ਼ਿਫ਼ਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਪਰਿੰਤੂ ਕਾਫੀ ਸਮਾਂ ਬੀਤ ਜਾਨ ਉਪਰੰਤ ਵੀ ਆਪ ਵੱਲੋਂ ਲੋੜੀਂਦੀ ਰਿਪੋਰਟ ਇਸ ਦਫ਼ਤਰ ਵਿੱਚ ਪ੍ਰਾਪਤ ਨਹੀਂ ਹੋਈ ਹੈ।

ਇਸ ਲਈ ਆਪ ਜੀ ਨੂੰ ਮੁੜ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਕਿਰਪਾ ਕਰਕੇ ਕੇਸ ਵਿੱਚ ਦੂਰ ਤੱਕ ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ ਦੀ ਤਾਜ਼ਾ ਸਥਿਤੀ ਦੀ ਰਿਪੋਰਟ ਇਸ ਦਫ਼ਤਰ ਨੂੰ ਭੇਜਣ ਦੀ ਸ਼ਿਫ਼ਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਜੀ।

ਦਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ।

ਮਿੱਠ ਅੰਕਣ ਨੰ- 4055/ ਐਮ.ਏ

ਮਿਤੀ-21.02.2024

ਇਸ ਦਾ ਉਤਾਰਾ ਉਪ ਮੰਡਲ ਸਿਜਿਸਟਰੇਟ ਲੁਧਿਆਣਾ (ਪੱਛਮੀ) ਨੂੰ ਇਸ ਦਫ਼ਤਰ ਤੇ ਪੱਤਰ ਨੰਬਰ 2882/ਐਮ.ਏ ਮਿਤੀ 06.02.2024 ਅਤੇ ਪੱਤਰ ਨੰਬਰ 3162-63/ਐਮ.ਏ ਮਿਤੀ 07.02.2024 ਦੀ ਲਗਾਫ਼ਾਰਤਾ ਵਿੱਚ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪ ਵੱਲੋਂ ਵਿਸ਼ੇ ਅੰਕਣ ਕੇਸ ਵਿੱਚ ਦੂਰ ਤੱਕ ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ ਦੀ ਤਾਜ਼ਾ ਸਥਿਤੀ ਦੀ ਰਿਪੋਰਟ ਦੁਰੰਤ ਇਸ ਦਫ਼ਤਰ ਨੂੰ ਭੇਜਣੀ ਯਕੀਨੀ ਬਣਾਈ ਜਾਵੇ।

ਦਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ।

OFFICE OF THE
COMMISSIONER OF POLICE
LUDHIANA.



ਦਫਤਰ
ਕਮਿਸ਼ਨਰ ਪੁਲਿਸ
ਲੁਧਿਆਣਾ।

(ਦਫਤਰ ਏ.ਸੀ.ਪੀ.ਵੈਸਟ)

ਵਿਸ਼ਾ:- ਪੱਤਰ ਨੰਬਰ 4054/ਐਮ.ਏ. , ਮਿਤੀ 21/02/24 ਵੱਲੋਂ ਤਿਪਟੀ ਕਮਿਸ਼ਨਰ ਲੁਧਿਆਣਾ ਵਾਯਤ Regarding NGT Case O.A No. 465 of 2019 ਕਾਰਕਸ ਜੂਟੇਲਾਈਜੇਸ਼ਨ ਪਲਾਂਟ ਨੂੰ ਚੈਕੂਲਰ ਚਾਰਜ ਕੱਢਣ ਲਈ ਪੁਲਿਸ ਫੋਰਸ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਸਬੰਧੀ ਰਿਪੋਰਟ।

ਨੰਬਰ:- 153/5ਏ ਮਿਤੀ 19/03/2024 ਥਾਣਾ ਲਾਥੇਵਾਲ, ਲੁਧਿਆਣਾ।

ਸ੍ਰੀ ਮਨ ਜੀ,

ਬੇਨਤੀ ਹੈ ਕਿ ਉਕਤ ਨੰਬਰੀ ਪੱਤਰ ਜੇ ਆਪ ਜੀ ਵੱਲੋਂ ਮੌਜੂਦ ਹੋਇਆ ਹੈ ਇਸ ਵਿਚ NGT case O.A. no.465 of 2019- ਕਾਰਕਸ ਜੂਟੇਲਾਈਜੇਸ਼ਨ ਪਲਾਂਟ ਨੂੰ ਚੈਕੂਲਰ ਚਾਰਜ ਕੱਢਣ ਲਈ ਪੁਲਿਸ ਫੋਰਸ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਦੀ ਕੋਲ ਕੀਤੀ ਗਈ ਹੈ। ਕਾਰਕਸ ਜੂਟੇਲਾਈਜੇਸ਼ਨ ਪਲਾਂਟ ਨੂੰ ਚੈਕੂਲਰ ਕਰਨ ਸਬੰਧੀ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ ਮਿਤੀ 03/01/24 ਨੂੰ ਸ੍ਰੀ ਸੰਦੀਪ ਰਿਸ਼ੀ IAS ਕਮਿਸ਼ਨਰ ਕਾਰਪੋਰੇਸ਼ਨ, ਲੁਧਿਆਣਾ ਜੀ ਦੀ ਅਗਵਾਈ ਵਿਚ ਸ੍ਰੀ ਕੁਲਪ੍ਰੀਤ ਸਿੰਘ PCS ਸੈਨਲ ਕਮਿਸ਼ਨਰ ਜੇ-3 ਲੁਧਿਆਣਾ, ਸ੍ਰੀ ਗੋਮਤ ਜੈਨ IAS, ADC, ਸ੍ਰੀ ਹਰਜਿੰਦਰ ਸਿੰਘ IAS, SDM-WEST, ਲੁਧਿਆਣਾ, ਸ੍ਰੀ ਪਰਮਵੀਰ ਸਿੰਘ ਖਹਿਰਾ ਐਡੀਸ਼ਨਲ ਕਮਿਸ਼ਨਰ ਕਾਰਪੋਰੇਸ਼ਨ ਜੇ-ਆ, ਅਤੇ ਸ੍ਰੀ ਰਾਜਕੁਮਾਰ PPS, ACP ਜਮੇਤ ਮਿਊਂਸੀਪਲ ਕਾਰਪੋਰੇਸ਼ਨ ਲੁਧਿਆਣਾ ਵਿਚ ਤਾਇਨਾਤ ਕਰਮਚਾਰੀ ਇਸ ਉਕਤ ਕਾਰਕਸ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਲਈ ਪੁੱਜੇ। ਇਸ ਸਬੰਧੀ ਸ੍ਰੀ ਜਗਜੀਤ ਸਿੰਘ ਬਤੌਰ ਡਿਊਟੀ ਮੈਜਿਸਟ੍ਰੇਟ ਹਾਜ਼ਰ ਸਨ। ਮਨਯੋਗ ਭਰੋਗਨਰ ਕਾਰਪੋਰੇਸ਼ਨ ਲੁਧਿਆਣਾ ਉਕਤ ਦੀ ਅਗਵਾਈ ਵ ਆਈ ਸਾਰੀ ਟੀਮ ਦੀ ਸੁਰੱਖਿਆ ਲਈ ਮਨਯੋਗ ਪੁਲਿਸ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ, ਸ੍ਰੀ ਕੁਲਦੀਪ ਸਿੰਘ ਚਾਹਲ, P.S., ਜੀ ਵੱਲੋਂ ਸ਼੍ਰੀਮਤੀ ਸੋਨਿਆ ਮਿਲਰ, P.S., ਚਾਅਟਿੰਟ ਭਰੋਗਨਰ ਪੁਲਿਸ, ਸਿਟੀ ਲੁਧਿਆਣਾ, ਜੀ ਦੀ ਅਗਵਾਈ ਵਿੱਚ ਸ੍ਰੀ ਸਮੇਂ ਵਰਮਾ, PPS, ADC-3, LDH, ਸ੍ਰੀ ਮਨਦੀਪ ਸਿੰਘ ਸੰਧੂ, PPS, ACP West, LDH ਅਤੇ ਸ੍ਰੀ ਸੰਜੇ ਕੁਮਾਰ, ACP, PBI & CAW, LDH, ਅਤੇ ਵੱਖ-ਵੱਖ ਜੇਠਾ ਦੇ ਆਦਿ ਦੇ ਮੁੱਖ ਅਫਸਰ ਸਮੇਤ ਥਾਣਾ ਪੁਲਿਸ, CIA-2 ਤੇ CIA-3 ਪੁੱਜੀ ਸਮੇਤ ਫੋਰਸ ਅਤੇ ARP ਦੀਆਂ ਟੀਮਾਂ ਨੂੰ ਐੱਕਾ ਪਰ ਭੇਜਿਆ। ਉਕਤ ਸਾਰੀ ਟੀਮ ਹਰ ਕਿਸਮ ਦੇ ਹਾਲਾਤਾਂ ਨਾਲ ਨਜਿੱਠਣ ਲਈ ਹਰ ਤਰਾਂ ਦੇ ਇਕਵਿਪਮੈਂਟ, ਵਸਤੂ ਆਦਿ ਨਾਲ ਲੈਸ ਹੋ ਕੇ ਹਾਜ਼ਰ ਸਨ। ਜੇ ਇਸ ਕਾਰਕਸ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਲਈ ਸ੍ਰੀ ਸੰਦੀਪ ਰਿਸ਼ੀ, IAS, ਕਮਿਸ਼ਨਰ ਕਾਰਪੋਰੇਸ਼ਨ ਅਤੇ ਆਈ ਦੇ ਅਧਿਕਾਰੀਆਂ ਅਤੇ ਮੁਲਾਜ਼ਮਾਂ ਨਾਲ ਪਲਾਂਟ ਨੇੜੇ ਪਹੁੰਚੇ ਤਾਂ ਨੇੜੇ ਦੇ ਪਿੰਡਾਂ ਦੇ ਲੋਕਾਂ ਨੇ ਜੇਠੇ ਅਗਵਾਈ ਕਿਸਾਨ ਯੂਨੀਅਨ BNU ਡਿਕਲੇਰੇਟ ਦੇ ਘੱਟੋ ਗਰੁੱਪ ਦੇ ਅਹੁਦੇਦਾਰਾਂ ਤੇ ਸੇਬਰਾਂ ਨੂੰ ਸੜਕ ਪੱਕ ਅੱਗੇ ਬੈਠ ਕੇ ਅਤੇ ਲੰਮੇ ਪੈ ਕੇ ਉਕਤ ਕਾਰਕਸ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਦਾ ਵਿਰੋਧ ਕੀਤਾ। ਇਸ ਸਬੰਧੀ ਸੁਭਾ ਕਰੀਬ 11-00 AM ਤੋਂ ਸ਼ਾਮ ਕਰੀਬ 05-30 PM ਤੱਕ ਮਿਊਂਸੀਪਲ ਕਾਰਪੋਰੇਸ਼ਨ ਦੇ ਕਮਿਸ਼ਨਰ ਸ੍ਰੀ ਸੰਦੀਪ ਰਿਸ਼ੀ, IAS, ਅਤੇ ਉਨ੍ਹਾਂ ਨਾਲ ਹਾਜ਼ਰ ਹੋਰ ਅਫਸਰਾਂ ਵੱਲੋਂ ਉਕਤ ਪਿੰਡ ਦੇ ਲੋਕਾਂ ਤੇ ਕਿਸਾਨ ਜੱਥੇਬੰਦੀਆਂ ਦੇ ਅਹੁਦੇਦਾਰਾਂ ਨੂੰ ਬਹੁਤ ਸਮਝਾਇਆ ਪਰ ਉਹ ਆਪਣੀ ਜ਼ਿੰਦਗੀ ਪਰ ਅੱਗੇ ਚਲੇ ਕਿ ਅਗਰ ਇਹ ਪਲਾਂਟ ਚਲਿਆ ਤਾਂ ਉਹਨਾਂ ਦੀਆਂ ਆਉਣ ਵਾਲੀਆਂ ਨਸਲਾਂ ਬਹੁਤ ਸਿਖਾਵਾ ਬੁਠੀ ਤਰਾਂ ਬਜਰੂਕ, ਬੰਬੇ ਅਤੇ ਔਰਤਾਂ ਦੀ ਹਾਅਲ ਸਨ ਅਤੇ ਇਹ ਸਾਰੇ ਉਕਤਾਨ ਬਜਰੂਕ, ਬੰਬੇ ਔਰਤਾਂ ਆਪਣੀ ਜਾਨ ਦੇਣ ਨੂੰ ਵੀ ਤਿਆਰ ਸਨ, ਇਸ ਲਈ ਉਹਨਾਂ ਸਾਰਿਆਂ ਨੂੰ ਬਹੁਤ ਸਮਝਾਉਣ ਦੇ ਬਾਵਜੂਦ ਵੀ ਉਹ ਇਸ ਕਾਰਕਸ ਪਲਾਂਟ ਨੂੰ ਨਾ ਚਲਾਉਣ ਦੇਣ ਦੀ ਜਿੰਦਗੀ ਪਰ ਅੱਗੇ ਰਹੇ। ਸ਼ਾਮ ਤੱਕ ਸੀਤ ਜ਼ਹਿਰ ਦਾ ਪ੍ਰਭਾਵ ਵੀ ਚਾਰਜ ਹੋ ਗਿਆ। ਇਸ ਲਈ ਸ੍ਰੀ ਸੰਦੀਪ ਰਿਸ਼ੀ, IAS, ਕਮਿਸ਼ਨਰ ਕਾਰਪੋਰੇਸ਼ਨ, ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਆਪਣੇ ਹਾਜ਼ਰ ਸਾਰੇ ਅਫਸਰਾਂ ਨਾਲ ਡਿਸਕਸ ਕਰਕੇ ਇਨ੍ਹਾਂ ਮੌਜੂਦਾ ਹਾਲਾਤਾਂ ਵਾਰੇ ਆਪਣੇ ਉੱਚ ਅਫਸਰਾਂ ਦੇ ਪਿਆਨ ਵਿੱਚ ਲਿਆ ਕੇ ਉਹਨਾਂ ਨਾਲ ਵੀ ਇਨ੍ਹਾਂ ਸਾਰੇ ਹਾਲਾਤਾਂ ਵਾਰੇ ਡਿਸਕਸ ਕੀਤਾ। ਜਿਹਨਾਂ ਸਾਰਿਆਂ ਨਾਲ ਵਿਚਾਰ ਵਟਾਂਦਰਾ ਕਰਨ ਉਪਰੰਤ ਸ੍ਰੀ ਸੰਦੀਪ ਰਿਸ਼ੀ, IAS, ਇਸ ਨਤੀਜੇ ਤੇ ਪਹੁੰਚੇ ਕਿ ਡਿਲੇਟਰੀ ਐਂਡ ਕਾਰਕਸ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਦੇ ਫੈਸਲੇ ਨੂੰ ਮੁਲਤਵੀ ਕਰ ਦਿੱਤਾ ਜਾਵੇ। ਜਿਸਤੇ ਅਖੀਰ ਸ੍ਰੀ ਸੰਦੀਪ ਰਿਸ਼ੀ, IAS, ਕਮਿਸ਼ਨਰ ਕਾਰਪੋਰੇਸ਼ਨ, ਲੁਧਿਆਣਾ, ਜੀ ਵੱਲੋਂ ਕਾਰਕਸ ਪਲਾਂਟ ਨੂੰ ਚਲਾਉਣ ਦੇ ਪ੍ਰੋਗਰਾਮ ਨੂੰ ਅੱਗੇ ਲਈ ਮੁਲਤਵੀ ਕਰ ਦਿੱਤਾ ਗਿਆ। ਉਸ ਤੋਂ ਬਾਅਦ ਮਿਊਂਸੀਪਲ ਕਾਰਪੋਰੇਸ਼ਨ ਵੱਲੋਂ ਅਲੱਗ ਅਲੱਗ ਸਮੇਂ ਤੇ ਉਕਤ ਕਾਰਕਸ ਪਲਾਂਟ ਚਲਾਉਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਗਈ। ਪੰਤੂ ਲੋਕਲੇ ਪਿੰਡਾਂ ਦੇ ਲੋਕਾਂ ਤੇ ਕਿਸਾਨ ਆਗੂਆਂ ਵੱਲੋਂ ਉਕਤ ਕਾਰਕਸ ਪਲਾਂਟ ਚੱਲਣ ਨਹੀਂ ਦਿੱਤਾ। ਪੰਤੂ ਕਾਰਪੋਰੇਸ਼ਨ ਦੇ ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਹਰ ਵਾਰ ਪੁਲਿਸ ਦੀ ਪੁਲੀ ਸਹਾਇਤਾ/ਸਕਿਊਰਿਟੀ ਪ੍ਰਦਾਨ ਕੀਤੀ ਗਈ। ਉਨ੍ਹਾਂ ਵੱਲੋਂ ਕੀਤੇ ਹਰ ਕੋਸ਼ਿਸ਼ ਤੇ ਬਕਾਇਦਾ ਪੁਲਿਸ ਪਾਰਟੀਆਂ ਮੁਹੱਈਆ ਕਰਵਾਈਆਂ ਗਈਆਂ। ਪੰਤੂ ਕਾਰਕਸ ਪਲਾਂਟ ਦੇ ਨਜਦੀਕ ਦੇ ਪਿੰਡਾਂ ਦੇ ਲੋਕਾਂ ਅਤੇ ਕਿਸਾਨ ਯੂਨੀਅਨ ਦੇ

ਨੇ ਕਾਰਕੁਸ ਪਲਾਂਟ ਨੂੰ ਭਾਰੀ ਵਿਦਰੋਹ ਕਰਕੇ ਨਹੀਂ ਚਲਾਇਆ। ਇਹ ਮਾਨਯੋਗ ਮੁੱਖ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ ਜੀ ਦੀ ਨਿੱਤੀ 22-1-2024 ਨੂੰ NGT ਵਿੱਚ ਉਨ੍ਹਾਂ ਦੀ ਭਾਰੀ ਪੇਸ਼ੀ ਹੇਠ ਕਾਰਨ ਲੋਕਲ ਪਿੰਡਾਂ ਦੇ ਲੋਕਾਂ ਅਤੇ ਹਿੰਮਾਲ ਯੂਨੀਅਨ ਦੇ ਭਾਰੀ ਵਿਦਰੋਹ ਦੇ ਬਾਵਜੂਦ ਵੀ ਪੁਲਿਸ ਪ੍ਰਸਾਰਨ ਨੇ ਭਾਰੀ ਮਾਰਗ ਦੇ ਪੁਲਿਸ ਕਲ ਟੈਕਨੀਕਲ ਇਕਵਿਪਮੈਂਟ ਦੇ ਨਾਲ ਲੈਸ ਹੋ ਕੇ ਕਾਰਕੁਸ ਪਲਾਂਟ ਨੂੰ ਨਿੱਤੀ 15-01-2024 ਲੁਠੂ ਕਰਵਾ ਦਿੱਤਾ। ਨਿੱਤੀ 22-01-2024 ਨੂੰ ਅਚਾਨਕ ਕਾਰਕੁਸ ਸਰਕਾਰ ਵਲੋਂ ਫੁਟੀ ਕਰ ਦਿਤੇ ਜਾਣ ਕਾਰਨ NGT (National Green Tribunal) ਵਿੱਚ ਵੀ ਅਗਲੀ ਭਾਰੀਕ 24-01-2024 ਦੇ ਗਈ। ਪੰਜੂ ਪੁਲਿਸ ਪ੍ਰਸਾਰਨ ਵਲੋਂ ਨਿੱਤੀ 24-01-2024 ਤੱਕ ਕਾਰਕੁਸ ਪਲਾਂਟ ਚਾਲੂ ਰਖਵਾਇਆ ਗਿਆ। ਇਸ ਦੌਰਾਨ ਨਿਊਸਪਲ ਕਾਰਪੋਰੇਸ਼ਨ ਵਲੋਂ ਨਿਮਾਏ ਮਿਤਕ ਪਸ਼ੂਆ ਵਾਲੀਆਂ ਗੱਡੀਆਂ ਅਤੇ ਕਾਰਕੁਸ ਪਲਾਂਟ ਨੂੰ ਖਲਾਉਣ ਵਾਲੇ ਠੋਕੇਦਾਰ ਤੇ ਕਰਮਚਾਰੀਆਂ ਦੀ ਪੁਲੀ-ਪੁਲੀ ਸੁਰਖਿਆ ਕੀਤੀ ਗਈ। ਪੰਜੂ 26 ਜਨਵਰੀ ਦੀ ਫੁਟੀ ਕਾਰਨ ਕਾਰਕੁਸ ਪਲਾਂਟ ਬੰਦ ਹੋ ਗਿਆ ਤਾਂ ਪਿੰਡਾਂ ਦੇ ਲੋਕਾਂ ਤੇ ਹਿੰਮਾਲ ਯੂਨੀਅਨ ਦੇ ਕਾਰਕੁਸ ਨੇ ਇਹ ਹੋ ਲੋਕਾਂ ਦਾ ਭਾਰੀ ਇਕਠ ਕਰ ਕੇ ਸਭਕ ਉਪਰ ਲੱਮੇ ਪੈ ਕੇ ਧਰਨਾ ਦੇਖੇ ਜੋਰਦਾਰ ਵਿਰੋਧ ਕੀਤਾ। ਇਸ ਕਾਰਨ ਨਿਊਸਪਲ ਕਾਰਪੋਰੇਸ਼ਨ ਵਲੋਂ ਮਿਤਕ ਡੰਡਰ ਨਿਯਮਿਤ ਵਾਲੀਆਂ ਗੱਡੀਆਂ ਦੇ ਡਰਾਈਵਰਾਂ ਅਤੇ ਕਾਰਕੁਸ ਪਲਾਂਟ ਦੇ ਠੋਕੇਦਾਰ ਅਤੇ ਕਰਮਚਾਰੀਆਂ ਦੀ ਸੁਰਖਿਆ ਨੂੰ ਧਿਆਨ ਵਿੱਚ ਰੱਖਦੇ ਮਿਤਕ ਡੰਡਰ ਨਿਯਮਿਤ ਬੰਦ ਕਰ ਦਿਤੇ। ਇਹ ਇਸ ਤੋਂ ਬਾਅਦ 'ਚ ਉਕਤ ਕਾਰਕੁਸ ਪਲਾਂਟ ਨੂੰ ਖਾਲਾ ਨਹੀਂ ਦਿੱਤਾ ਗਿਆ। ਇਸ ਸੰਬੰਧੀ ਖਾਲਾ ਨਿਯਮਿਤ ਵਾਲੇ ਵਰਤੀਫ ਮਿੱਥ ਸਿੰਠੂ ਸੰਸਦ ਮੈਂਬਰ ਨੁਧਿਆਣਾ ਅਤੇ 100 ਅਣਪਛਾਤੇ ਵਿਅਕਤੀਆਂ ਪਿਲਾਭ ਮੁਕਦਮਾ ਨੰ. 25 ਨਿੱਤੀ 160.3.2024 ਅ/ਧ 323,341,506,452,148,149 IPC ਥਾਣਾ ਲਾਡੇਵਾਲ ਨੁਧਿਆਣਾ ਦੇ ਦਰਜ ਰਜਿਸਟਰ ਕੀਤਾ ਗਿਆ। ਜੇ ਜੇਹੇ ਤਬਤੀਸ ਹੈ। ਪਿੰਡ ਮਜਾਰਾ ਠੋਕਰ ਨੰ.3 ਲਾਡੇਵਾਲ ਵਿਖੇ ਸਥਿਤ ਚੌਠਾ ਰੋਡੀ ਨੂੰ ਸ਼੍ਰੀ ਚੀਯਕ ਭਾਈਆਂ SOM/WEST ਨੁਧਿਆਣਾ ਜੀ ਦੀ ਅਗਵਾਈ ਵਿਚ ਐਕਸ਼ੀਅਨ ਪੰਜਾਬ ਪ੍ਰਦੇਸ਼ਨ ਕੋਟਲ ਬੋਰਡ ਨੁਧਿਆਣਾ ਅਤੇ ਮਾਲ ਮਹਿਕਮਾ ਦੇ ਅਤੇ ਹੋਰ ਸਬੰਧਤ ਅਫਸਰ ਅਤੇ ਕਰਮਚਾਰੀਆਂ ਵਲੋਂ ਮਾਨਯੋਗ NGT ਦੀਆਂ ਹਦਾਇਤਾਂ ਮੁਤਾਬਿਕ ਨਿੱਤੀ 09.02.2024 ਨੂੰ ਚੌਠਾ ਰੋਡੀ ਨੂੰ ਖਲਾਉਣ ਵਾਲੇ ਵਿਅਕਤੀਆਂ ਨੂੰ ਉਕਤ ਚੌਠਾ ਰੋਡੀ ਮੁਕੀਲ ਤੋਰ ਕੇ ਬੰਦ ਕਰਵਾਉਣ ਦੇ ਹੁਕਮ ਦਿਤੇ। ਇਸ ਸੰਬੰਧੀ ਰਪਟ ਨੰ.14 ਨਿੱਤੀ 09.02.2024 ਦਰਜ ਰਜਿਸਟਰ ਕੀਤੀ ਗਈ। ਇਹ ਵੀ ਨਿਊਸਪਲ ਕਾਰਪੋਰੇਸ਼ਨ ਦੇ ਅਧਿਕਾਰੀ/ਕਰਮਚਾਰੀ ਤੇ ਕਾਰਕੁਸ ਪਲਾਂਟ ਦੇ ਕਰਮਚਾਰੀ ਜਦੋਂ ਵੀ ਸੁਰਖਿਆ ਮੰਗ ਕਰਦੇ ਹਨ ਤਾਂ ਉਨ੍ਹੇ ਵਕਤ ਉਹਨਾਂ ਨੂੰ ਸੁਰੱਖਿਆ ਦਿੱਤੀ ਜਾਵੇਗੀ। ਜਿਵੇਂ ਹੀ ਕਾਰਕੁਸ ਪਲਾਂਟ ਨੂੰ ਖਲਾਉਣ ਲਈ ਕਾਰਪੋਰੇਸ਼ਨ ਵਲੋਂ ਮਿਤਕ ਪਸ਼ੂਆ ਨੂੰ ਨਿਯਮਿਤ ਚਾਲੂ ਕਰਵਾ ਕੇ ਤਾਂ ਉਹਨਾਂ ਦੀ ਸੁਰਖਿਆ ਨੂੰ ਯਕੀਨੀ ਬਣਾਇਆ ਜਾਵੇਗਾ।

(Handwritten signature)
 ਵਕੀਲ ਸਿਪਟੀ ਕਮਿਸ਼ਨਰ ਪੁਲਿਸ,
 ਨਿ-3, ਲੁਧਿਆਣਾ

(Handwritten signature)
 ਸਹਾਇਕ ਕਮਿਸ਼ਨਰ ਪੁਲਿਸ,
 ਪੰਡਾਜੀ ਨੁਧਿਆਣਾ।

(Handwritten signature)
 ਵਕੀਲ ਸਿਪਟੀ ਕਮਿਸ਼ਨਰ ਪੁਲਿਸ
 ਸ਼ਹਿਰੀ, ਲੁਧਿਆਣਾ

(Handwritten signature)
 16/2/24
 19/2/24

Subject (Form):

Form 10

E. Acts & Sections (Form 10):

S.No.	Acts (Form)	Sections (Form)
-------	-------------	-----------------

Report Printed on (Date & Time): 15/03/2024

Signature

Report Printed by (Name & Designation):

Name KEVAL KRISHAN

Name SUKHWINDER SINGH

Rank Asst. SI (Assistant Sub-Inspector)

Rank HC (Head Constable)

No. (R): 1059/LDH

N.C.R.B./पं.सं.पं.सं.पं.
 (N.P.) / (पं.सं.पं.सं.पं.सं.)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)
 (पं.सं.पं.सं.पं.सं.)
 (पं.सं.पं.सं.पं.सं.)

1. District (जिला): POLICE COMMISSIONERATE LUDHIANA P.S. (पं.सं.) :- LADHUWAL Year (वर्ष): 2024

FIR No. 0025

Date and Time of FIR (पं.सं.पं.सं.पं.सं.): 16/03/2024 15:35 hrs

Is FIR election related (Yes/No) No

Election Type (किस किसिम का): NA

(पं.सं.पं.सं.पं.सं.)

S.No. (पं.सं.)	Acts (कर्म)	Sections (पं.सं.)
1	IPC 1850	323
2	IPC 1850	341
3	IPC 1850	500
4	IPC 1850	492
5	IPC 1850	148
6	IPC 1850	149

2. (a) Occurrence of offence (घटना की वृत्त):

1. Day (दिन): Thursday Date From (पं.सं.): 25/01/2024 Date To (पं.सं.): 25/01/2024

Time Period (पं.सं.): Pahar 4 Time From (पं.सं.): 11:00 hrs Time To (पं.सं.): 11:00 hrs

(b) Information received at P.S. (पं.सं.) Date (पं.सं.): 16/03/2024 Time (पं.सं.): 15:02 hrs

(c) General Diary Reference Entry No. (पं.सं.): 022 Date & Time (पं.सं.): 16/03/2024 15:02 hrs

Type of information (पं.सं.पं.सं.पं.सं.): Written

Place of Occurrence (पं.सं.पं.सं.पं.सं.):

(a) Direction and distance from P.S. (पं.सं.पं.सं.पं.सं.): WEST, 8 Km (पं.सं.) Beat No. (पं.सं.):

(b) Address (पं.सं.):

(c) In case, outside the limit of this Police Station, then (पं.सं.पं.सं.पं.सं.पं.सं.):

Name of P.S. (पं.सं.पं.सं.पं.सं.): District (State) (पं.सं.पं.सं.पं.सं.):

6. Complainant / Informant (ਬਿਖਾਇਕ/ਬਿਖਾਇਕਾ/ਗੁਰਨਾਮਕਰਤਾ):

- (a) Name (ਨਾਮ): ਸ਼ਾਹੀਰ ਮਿੱਠੂ ਗੋਰਸੀਆ
 (b) Father's/Husband's Name (ਪਿਤਾ / ਪਤੀ ਦਾ ਨਾਮ):
 (c) Date/Year of Birth (ਜਨਮ ਤਾਰੀਖ/ਸਾਲ): 1979
 (e) UID No.(ਯੂਆਈਡੀ ਨੰ.): (d) Nationality (ਰਾਸ਼ਟਰੀਅਤ): INDIA
 (f) Passport No. (ਪਾਸਪੋਰਟ ਨੰ.): Date of Issue (ਜਾਰੀ ਕਰਨ ਦੀ ਤਾਰੀਖ):
 Place of Issue (ਜਾਰੀ ਕਰਨ ਦਾ ਸਥਾਨ):

(g) Id details (Ration Card, Voter ID Card, Passport, UID No.,

S.No. (ਤਰੀ ਨੰ.)	Id Type (ਪਤਾਕਾ ਪੇਪਰ ਦੀ ਕਿਸਮ)	Id Number (ਨੰਬਰ)
1		

(h) Address (ਪਤਾ):

S.No. (ਤਰੀ ਨੰ.)	Address Type (ਪਤਾ ਦੀ ਕਿਸਮ)	Address (ਪਤਾ)
1	Present Address	ਮਿੱਠੂ ਗੋਰਸੀਆ ਠਹੇਰਾ, HAKAM RAI GORSIAN, LADHUWAL, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA
2	Permanent Address	ਮਿੱਠੂ ਗੋਰਸੀਆ ਠਹੇਰਾ, HAKAM RAI GORSIAN, LADHUWAL, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA

(i) Occupation (ਕਿੱਸਾ):

Phone number (ਫੋਨ ਨੰ.): Mobile (ਮੋਬਾਈਲ ਨੰ.): 91-9779671611

(j) Details of known/suspected/unknown accused with full particulars

(ਕਾਨਿਆ/ਸੰਭਾਸ਼ਿਤ/ਅਣਜਾਣ ਮੁਕੱਦਮੇ ਦਾ ਪੂਰੇ ਵੇਰਵੇ ਸਹਿਤ ਵਰਣਨ):

Accused More Than (ਸਿੱਖ ਤੋਂ ਵੱਧ ਮੁਕੱਦਮੇ ਦੀ ਕਿਸਮ):

S.No. (ਤਰੀ ਨੰ.)	Name (ਨਾਮ)	Alias (ਉਪਨਾਮ)	Relative's Name (ਸਿੱਖਿਆ ਦਾ ਨਾਮ)	Present Address (ਮੌਜੂਦਾ ਪਤਾ)
1	ਸ਼ਾਹੀਰ ਮਿੱਠੂ			1. ਮਿੱਠੂ ਗੋਰਸੀਆ ਠਹੇਰਾ, UNKNOWN, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA
2	ਸ਼ਾਹੀਰ 100 ਮੁਕੱਦਮੇ ਸਿੱਖਿਆ			1. ਮਿੱਠੂ ਗੋਰਸੀਆ ਠਹੇਰਾ, UNKNOWN, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA

Reasons for delay in reporting by the complainant/Informant

(ਬਿਖਾਇਕ/ਬਿਖਾਇਕਾ/ਗੁਰਨਾਮਕਰਤਾ ਦੀਆਂ ਬਿਖਾਇਕ ਦੀਆਂ ਨਾਮ ਦਰਜ ਕਰਨ ਵਾਲੀਆਂ ਕਾਰਨਾਂ):

9. Particulars of properties of interest (ਸਰੋਤੀਯ ਜਾਇਦਾਦਾਂ ਦਾ ਵੇਰਵਾ):

S.No. (ਕਤੀ ਨੰ.)	Property Category (ਜਾਇਦਾਦ ਦੀ ਵੀਰੀ)	Property Type (ਜਾਇਦਾਦ ਦੀ ਕਿਸਮ)	Description (ਵੇਰਵਾ)	Value(In Rs/-) (ਰਕਮ (ਚੱਢ))
-----------------	------------------------------------	--------------------------------	---------------------	----------------------------

10 Total value of property stolen (In Rs/-)

(ਕੁੱਲ ਚੋਰੀ ਜਾਇਦਾਦ ਦਾ ਕੁੱਲ ਮੁੱਲ (ਚੁ ਵਿੱਚ)):

11 Inquest Report / U.D. case No., if any (ਕਤਲੀਆਂ ਰਿਪੋਰਟ / ਯੂ.ਡੀ. ਪ੍ਰਕਾਸ਼ ਨੰ., ਜੇਕਰ ਕੋਈ ਹੋਵੇ):

S.No. (ਕਤੀ ਨੰ.)	UIDB Number (ਯੂ.ਡੀ. ਪ੍ਰਕਾਸ਼ ਨੰ.)
-----------------	----------------------------------

12 First Information contents (ਵੇਰਵਾ):

ਅੱਜ ਬਾਣਾ ਅਰਜ ਦਰਖਾਸਤ ਨੰਬਰ PGD 319555 ਕੰਪਿਏਟ ਨੰਬਰ 316806 ਮਿਤੀ 16.3.2024 ਵੱਲੋਂ ਚਰਚਰ ਕਮਿਸ਼ਨਰ ਆਰ ਪੁਲਿਸ ਲੁਧਿਆਣਾ ਮੁੱਖ ਅਫਸਰ ਬਾਣਾ ਨੂੰ ਮੁਕੱਦਮਾ ਚਲਾ ਕਰਨ ਲਈ ਮਿਲੂਰ ਹੋਈ ਜਿਸਦਾ ਮਜਸੂਨ ਸੈਲ ਹੈ, ਜਿਥੇ ਵਿਖੇ ਮਾਨਯੋਗ ਕਮਿਸ਼ਨਰ ਸਾਹਿਬ ਜੀ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਵਿਖਾ- ਚਰਚਾਰ ਬਰਖਿਲਾਤ ਅਣਪਛਾਤੇ ਵਿਅਕਤੀਆਂ ਬਾਬਤ ਨੁਰਪੁਰ ਬੈਟ ਲੁਧਿਆਣਾ ਵਿਖੇ ਕਾਰਕਸ ਯੂਟੈਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਟ ਤੇ ਹੰਗਾਮਾ ਕਰਨ ਅਤੇ ਸਟਾਫ ਨੂੰ ਭਰਾਉਣ ਯਕਮਾਉਣ ਸਮਿੱਥੀ ਬਿਨਾਂ ਹੀ ਕਿ ਮੈਂ ਜਸਵੰਤ ਸਿੰਘ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਨੁਰਪੁਰ ਬੈਟ ਲੁਧਿਆਣਾ ਵਿਖੇ ਮੇਰੇ ਉੱਤੇ ਪਸੂਆਂ ਨੂੰ ਪ੍ਰੈਸ ਕਰਨ ਵਾਸਤੇ ਬਣਾਏ ਗਏ ਕਾਰਕਸ ਪਲਾਟ ਵਿਖੇ ਬਣੇ ਚੋਰੀਦਾਰ ਵਜੋਂ ਕੰਮ ਕਰ ਰਿਹਾ ਹਾਂ। ਇਹ ਪਲਾਟ ਪਿਛਲੇ ਕਾਫੀ ਸਮੇਂ ਤੋਂ ਬੰਦ ਪਿਆ ਸੀ ਅਤੇ ਇਸ ਨੂੰ ਹੀਜੀ ਦਾਰ ਚਲਾਇਆ ਜਾ ਰਿਹਾ ਸੀ। 25-01-2024 ਨੂੰ ਡਕਰੀਬਨ 100 ਤੋਂ ਵੱਧ ਅਣਪਛਾਤੇ ਵਿਅਕਤੀਆਂ ਵੱਲੋਂ ਇਸ ਪਲਾਟ ਦੇ ਮਿਨ ਚਰਚਾਰੀ ਅੱਗੇ ਹੰਗਾਮਾ ਸ਼ੁਰੂ ਕੀਤਾ ਗਿਆ ਅਤੇ ਉਹਨਾਂ ਵੱਲੋਂ ਚੌਕ ਦੇ ਨਾਲ ਅੰਦਰ ਆਉਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਗਈ। ਇਸ ਦੌਰਾਨ ਉਹਨਾਂ ਵਿਅਕਤੀਆਂ ਵੱਲੋਂ ਮੈਨੂੰ ਅਤੇ ਪਲਾਟ ਅੰਦਰ ਕੰਮ ਕਰਦੇ ਬਾਕੀ ਸਟਾਫ ਨੂੰ ਪਲਾਟ ਨੂੰ ਤੁਰੰਤ ਬੰਦ ਕਰਨ ਲਈ ਮਜਬੂਰ ਕੀਤਾ ਗਿਆ ਅਤੇ ਸਾਰੇ ਸਟਾਫ ਨੂੰ ਭਰਾਇਆ ਤੇ ਯਕਮਾਉਣਾ ਗਿਆ। ਜਿਸ ਉਪਰੰਤ ਉਹਨਾਂ ਵੱਲੋਂ ਪਲਾਟ ਨੂੰ ਡਾਲਾ, ਡਕਾ ਪਿੱਠਾ ਗਿਆ ਅਤੇ ਸਾਨੂੰ ਪਲਾਟ ਤੋਂ ਬਲਾ ਦਿੱਤਾ ਗਿਆ। ਪਲਾਟ ਨੂੰ ਡਾਲਾ ਲਕਾਉਣ ਵਾਲੇ ਦਿਹਨਾਂ ਅਣਪਛਾਤੇ ਵਿਅਕਤੀਆਂ ਵਿੱਚੋਂ ਇੱਕ ਸਿਮਲੀ ਭੀਡਰ ਵੀ ਮੌਜੂਦ ਸਨ ਜੋ ਕਿ ਮੈਨੂੰ ਬਾਅਦ ਵਿੱਚ ਅਪਥਾਰ ਦੀਆਂ ਸੁਰਖੀਆਂ ਤੋਂ ਪਤਾ ਲੱਗਿਆ ਕਿ ਉਹ ਲੁਧਿਆਣਾ ਜਿਲ੍ਹੇ ਦੇ ਸਿਬਰ ਸੀਚ ਜ. ਰਵਾਨੀਤ ਸਿੰਘ ਬਿੰਦੂ ਸਨ, ਜਿਹਨਾਂ ਨੂੰ ਮੈਂ ਖੱਲੀ ਡਰਾ ਪਛਾਤ ਸਕਦਾ ਹਾਂ। ਜੇਕਰ ਅਜੀ ਸੁਥਾਰਾ ਪਲਾਟ ਤੇ ਕੰਮ ਕਰਨ ਲਈ ਜਾਂਦੇ ਹਾਂ ਤਾਂ ਸਾਨੂੰ ਪਤਾ ਹੋ ਸਕਦਾ ਹੈ। ਇਸ ਲਈ ਮੈਂ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕਰਦਾ ਹਾਂ ਕਿ ਪਲਾਟ ਤੇ ਹਮਲਾ ਕਰਨ ਅਤੇ ਅਣਪਛਾਤੇ ਵਿਅਕਤੀਆਂ ਦੇ ਪਿਠਾਕ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇ ਅਤੇ ਪਲਾਟ ਤੇ ਕੰਮ ਕਰਨ ਲਈ ਸਾਨੂੰ ਸੁਰੱਖਿਆ ਪ੍ਰਦਾਨ ਕੀਤੀ ਜਾਵੇ। ਸੀ.ਸਟੀ.ਸੀ.ਵੀ. ਸਿੰਘ ਚੋਰੀਦਾਰ ਫੋਰਸੀਆ ਹਾਕਮਾਨਾਏ ਡਾਕਮਾਨਾ ਨੁਰਪੁਰ ਬੈਟ ਲੁਧਿਆਣਾ ਮੋ:97796-71611 ਕਾਰਵਾਈ ਪੁਲਿਸ- ਅੱਜ ਮਨ S1 ਦਾਜਰ ਬਾਣਾ ਸੀ ਕਿ ਇੱਕੋ ਚਰਖਾਸਤ PGD 319555 ਕੰਪਿਏਟ ਨੰਬਰ 316806 ਮਿਤੀ 16.3.2024 ਵੱਲੋਂ ਜਸਵੰਤ ਸਿੰਘ ਚੋਰੀ ਦਾਰ ਕਾਰਕਸ ਪਲਾਟ ਨੁਰਪੁਰ ਬੈਟ ਲੁਧਿਆਣਾ ਜੇ ਉਸਨੇ ਕਮਿਸ਼ਨਰ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਨੂੰ ਦਿੱਤੀ ਜਿਹਨਾ ਹੈ। ਇਹ ਚਰਖਾਸਤ ਕਮਿਸ਼ਨਰ ਆਰ ਪੁਲਿਸ ਲੁਧਿਆਣਾ ਨੂੰ ਕਾਰਵਾਈ ਲਈ ਭੇਜੀ ਜੇ ਅੱਜੋਂ ਮੁਕਾਬਿਕ ਦੂਜਮ ਅਫਸਰਾਨ ਬਾਣਾ ਵਿੱਚ: ਵੀਗਰਿੰਦਰ ਸਿੰਘ ਮੁੱਖ ਅਫਸਰ ਬਾਣਾ ਨਾਪੁਰਦਾਸ ਵੱਲੋਂ ਮਨ S1 ਨੂੰ ਮੁਕੱਦਮਾ ਚਲਾ ਕਰਕੇ ਰਾਕਟਰੀ ਕਰਨ ਦਾ ਹੁਕਮ ਮਿਲੀਆਂ ਜੇ ਚਰਖਾਸਤ ਦੇ ਵਿਖੇ ਤੇ ਸੁਰਮ 323,341,506,452,148,149 IPC ਦਾ ਹੋਣ ਪਾਇਆ ਜਾਦਾ ਹੈ। ਜੇ ਮੁਕੱਦਮਾ

N.C.I.R.B./N.C.I. ਸੀ. ਐਚ. ਐਸ. ਐਸ.

N.I.P. ਸੀ. ਐਚ. ਐਸ. ਐਸ. ਐਸ.

ਬਰਖਿਸਤਰ ਰਵਨੀਰ ਸਿੰਘ ਬਿੰਟੂ ਸੋਸਦ ਮਿਥਰ ਲੁਧਿਆਣੇ ਅਤੇ 100 ਤੋਂ ਵੱਧ ਅਣਪਛਾਤੇ ਵਿਅਕਤੀਆਂ ਵਿਲਾਂਭ ਚਰਜ ਕਰਨ ਲਈ ਉਕਤ ਪੱਤਰ ਸਮੇਤ ਚਰਖਾਸਰ ਚਾਵਾਲੇ CCTNS ਅਪਰੇਟਰ ਦੇ ਕੀਤੀ ਜਾਣੀ ਹੈ। ਮੁਕੱਦਮਾ ਦਰਜ ਕਰਕੇ ਨੌਬਰ ਮੁਕੱਦਮਾ ਤੇ ਜਾਣੂ ਕੀਤਾ ਜਾਵੇ। ਕੰਟਰੋਲ ਰੂਮ ਤੇ ਅਫਸਰਾਨ ਖਾਲਾ ਨੂੰ ਇਰਲਾਹ ਚਿੱਠੀ ਚਾਈਸਰੀ/ਪੁਲਾਹ ਸਿੰਘ SI 820/ASR ਖਾਣਾ-ਚਾਹੁਕਾਲ ਲੁਧਿਆਣਾ ਮਿਤੀ 16.3.2024 ਥਾ ਹੱਦ ਥਾਣਾ ਚਾਹੁਕਾਲ AT 2:55 PM ਅੱਜ ਥਾਣਾ ਹਸਰ ਅਠ ਚਰਖਾਸਰ ਉਕਤ ਮਿਥਰ ਹੱਦ ਤੇ ਮੁਕੱਦਮਾ ਉਕਤ ਥਾ ਚੁਕਮ ਉਕਤ ਚਰਜ ਚਰਜਟਰ ਕਰਕੇ ਅਸਲ ਚਰਖਾਸਰ ਸਮੇਤ ਨਕਲ FIR ਅਗਰੀ ਤਦਤੀਰ ਲਈ ਚਾਵਾਲੇ ਮੁੱਦ ਲੈਣਾ ਚਾਕੰਟਰੋਲ ਰੂਮ ਤੇ ਅਫਸਰਾਨ ਖਾਲਾ ਨੂੰ ਇਰਲਾਹ ਚਿੱਠੀ ਕਰੀ।

ਬੰਦੀ ਰਾਖ ਨੰਬਰ:-23 AT 3:35PM

13 Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(ਬਾਰਬਾਰੀ : ਉਪਰੋਕਤ ਜਾਣਕਾਰੀ ਨਾਲ ਪਤਾ ਚੱਲਿਆ ਹੈ ਕਿ ਅਪਰਾਧ ਕਰਤਾ ਚਾ ਚਰੀਰਾ ਸੀ. ਐਚ. ਐਸ. ਐਸ. ਵਿੱਚ ਚਰਜਾਈ ਚਾ ਚਰਿਰ ਹੈ):

(1) Registered the case and took up the investigation (ਕੇਸ ਚਰਜ ਕੀਤਾ ਗਿਆ ਅਤੇ ਪੜਤਾਲ ਤੁੱਠੇ ਗਿਆ) PARGAT SINGH(SI (Sub-inspector)) / 820/ASR or (ਜਾਂ)

(2) Directed (Name of I.O.): Rank (ਤਦਤੀਰੀ ਅਧਿਕਾਰੀ ਚਾ ਨਾਮ): (ਅਕੁਰ):

No(ਨੰ): to take up the investigation (ਨੂੰ ਚਾਓ ਆਧੁ ਪਾਸ ਕੇਤ ਭਲੀ ਨਿਰਦੇਸ਼ ਚਿੱਠੀ ਗਿਆ) or(ਜਾਂ)

(3) Refused investigation due to (ਕਿਸ ਕਾਰਨ ਕਰਕੇ ਨਿਰਕਾਰ ਕੀਤਾ):

or (ਜਾਂ)

(4) Transferred to P.S. District (ਥਾਣਾ): (ਜਿਲ੍ਹਾ):

on point of jurisdiction (ਹੱਦਬੰਦੀ ਬਾਰਠ) .

F.I.R. read over to the complainant/informant, admitted to be correctly recorded and a copy given to the complainant/informant free of cost. (ਜ਼ਬਾਨਬਰਕਤ/ਮੁਕਦਮਾਕਰਤਾ ਨੂੰ ਪੜ੍ਹਾਇਆ ਪੜ੍ਹ ਕੇ ਸੁਣਾਈ ਕਈ, ਸਹੀ ਚਰਜ ਹੋਣਾ ਮਨਿਆ ਅਤੇ ਇੰਠ ਥਾਪੀ ਮੁਕਤ ਨਿਕਾਇਰਕਰਤਾ ਨੂੰ ਚਿੱਠੀ ਕਈ)।

R.O.A.C. (ਜੇ. ਐ. ਐ. ਐ. ਐ.)

Villagers refuse meeting with Ludhiana DC Sawhney over carcass plant dispute

Sukhpreet Singh

chardge@hindustantimes.com

LUDHIANA: Residents of various villages adamantly refused to meet with deputy commissioner (DC) Sakshi Sawhney over the carcass plant in Rasulpur village, which was shut down on January 26 by MP Ravneet Bittu.

Residents expressed their refusal to engage in talks with any official and vowed to prevent the operation of the plant altogether. The municipal corporation (MC) had initiated operations at the plant on January 15, only for it to be subsequently locked by the MP.

While the MC and district administration remain steadfast in their commitment to resume operations at the plant, MLA



Residents expressed their refusal to engage in talks with any official and vowed to prevent operations of the plant. **HTPHOTO**

Jeevan Singh Sangowal has appealed to the CM, citing protests from villagers across different villages who are urging for the plant's closure, citing potential harm to inhabitants.

A scheduled meeting convened by the DC with residents from various villages was met

with resistance, as villagers reiterated their stance against allowing the plant to function. They claimed to have engaged in multiple discussions with various officials in the past, all of which had failed to sway their decision. On January 25, MC commissioner Sandeep Rishi

reached out to the DC, advocating for the appointment of a duty magistrate and the deployment of a robust police force to facilitate the reopening of the plant.

Balbir Singh, a resident of Noorpur Bet and former Sarpanch, said, "We had been in discussions with authorities regarding the dismantling of this plant. We had even offered to contribute ₹25 lakh towards its demolition. However, our efforts were rebuffed. MLA Jeevan Singh Sangowal has also appealed to the CM to shut down the project."

Responding to the escalating dispute, Sawhney said, "We are actively working towards resolving the issue, and appropriate orders have been issued for the course of action going forward."

Meeting Regarding NCT 289 of 2023 Meeting dated 14.03.2024

Sr. No.	Name and Department	Mob No.	Signature
1	Gurmit Singh EG, PWB	9878942039	
2	Rajpal Singh Guroo NCE, PWB	9914022625	
3	Jandeep Rishi CMC Kashmir	9855103091	
4	Paramdeep K. Khatri MCL Add'l	9878792001	
5	Ramandeep S. Mulla NCE-2	9878-94197	
6	Rashmi Rini	74443 87290	
7	Updeshkoti Kaur Bhar	800589	
8			
9			
10			
11			
12			
13			
14			
15			
16			
17			
18			
19			
20			
21			
22			
23			
24			

Minutes of the Public Hearing held regarding the Carcass Utilisation Plant at
Village Noorpur Bet on 14.03.2024

A public hearing was called on site at village Noorpur Bet regarding the operationalisation of the Carcass Plant. The Deputy Commissioner Ludhiana, Commissioner Corporation Ludhiana, ADC General Ludhiana, ADCP 3 Ludhiana, SDM West, XEN PPCB were present on site. The protestors were asked as to why they were not allowing the plant to function and were asked to discuss the issue at length peacefully so that there could be a resolution of the issue.

The following issues were raised by the agitators/ villagers present:

- a. No public hearing was held prior to setting up of the carcass plant nor their consent or a NOC obtained.
- b. The plant was constructed behind their back by misinforming them during COVID. They claimed that it was communicated by the contractor and labor that a poultry feed factory is being constructed. To ensure that the reality is not revealed even the labor used was not from village or surrounding areas.
- c. However, when it was found out, the protestors had agitated in the interest of their future and to safeguard the lives of their children.
- d. On being asked as to reason to protest such a modern one-of-a-kind plant for scientific disposal of carcass. The villagers had stated that, initially they had also cooperated with PPCB and agreed to an exposure visit to a similar plant in Jodhpur to clear their misgivings. While PPCB officials did not accompany them, they had themselves visited the plant and were shocked at the suffering in the village due to the Plant. This Plant had been set up by the same company that was setting up the Plant at Ludhiana.
- e. Ironically, the exposure visit made the villages more apprehensive and against the project as they claimed that the foul smell of the village at Jodhpur was unbearable. Even the youngsters of that village were not even able to get married. The water at the village was also polluted by the Plant. The village had become a living hell. They claim that in Ludhiana not one village but rather 15 villages which would be affected by the Plant. (Villages of Rasulpur, Noorpur Bet, Gonapur, Gorsian, Gorsian Hakamrai, Khark, Rajjowal, Allowal Jadid, Malakpur, Garha, Burj Lambra, Burjman Kaur, Rjapur, Walipur, Khaira Bet, Nurpur Bet). Thus, they had all united against this Plant after watching the video recorded by those who went for the exposure visit.
- f. Around the carcass plant there is need of 3 layers of plantations while at present there is no such green belt around the area and the same will also take around 30 years to grow properly that will act as barricading layer to stop the foul odour.
- g. When the plant is being put up in one village why should it cater to such a large area and such a huge number of dead carcasses. In the 5 days of it working with limited number of carcasses, there was so much stench. At the very least, it should

have only catered to one or two carcasses a day that too of the village itself or at most of the nearby villages.

h. If at anytime there is a fault in the Plant and it cannot operate or doesn't function even for a few hours then the dead carcasses would be in waiting and it would make the situation even worse. The Plant is for dead animals and ironically, living human beings would be forced to suffer the consequences just because they are from a rural area. Such a plant would never have come up in an urban area with the same distance in terms of population.

i. In the Jodhpur carcass utilization plant, an alarming situation has emerged, including **foul odor, groundwater contamination, declining population, plummeting property values, and reports of serious diseases among locals.** Furthermore, the negative impacts extend to demographic shifts, with residents leaving the area due to the plant's presence, resulting in diminishing population and property rates.

j. The villagers also proposed that they will bear the shifting cost of the plant to any other location.

The agitators were asked to submit the video of the Plant at Jodhpur and the XEN PPCB and the Commissioner Corporation were asked to examine all the concerns including the technology of the Plant (both at Jodhpur and at Noorpur Bet) and submit a report expeditiously.



Punjab Pollution Control Board



Regional Office-III, Savitri Complex, Dholewal Chowk, Ludhiana

No: 600

Date: 22-03-2024

To

The Deputy Commissioner,
Ludhiana

- Sub:**
1. Regarding technology comparison of Modern Carcass Utilization Plant installed by Municipal Corporation, Ludhiana at village Noorpur Bet with Carcass Utilization Plant installed by Municipal Corporation, Jodhpur at village Keru, District Jodhpur, Rajasthan.
 2. Regarding the NGT Original Application No. 289 of 2023 titled as Lt. Col. Jasjit Singh Gill Vs State of Punjab & Ors.

Ref: Your office letter no. 5666 dated 14.03.2024.

In regard to above it is submitted that the Carcass Utilization Plant installed by the Municipal Corporation Jodhpur at village Keru, District Jodhpur, Rajasthan was visited by Officers of the Board on 21.03.2024 along with officers of RSPCB and observed that the carcass plant was in operation. Point-wise comparison of the technology of both plants is as under:

S. No	Particulates	CUP at Jodhpur	CUP at Ludhiana
1	Plant capacity	25 large and 25 small animals per day	50 large and 100 small animals per day
2	Manufacturing process	Dead Animal un-loading → Skin removal → Horn & Nail Removal → Dung removal → Crushing → first stage cooking → Moisture drainer (Water goes to ETP) → 2 nd stage cooking (drying) → Grinding → Meat Bone Meal as final product.	Dead Animal un-loading → Skin removal → Horn & Nail removal → Dung removal (For Bio-digester) → Pre-breaker → Mincer → Holding tank → 1 st stage Cooking → Hydraulic screw press to remove water (Water goes to ETP) → 2 nd stage cooking (drying) → Cooling bin → Hammer Mill for grinding → Meat Bone Meal as final product.
3	Lifting of dead animals and raw material	Manually	Vehicles with hydraulic lifting system provided.
4	Removal of skin	Manually in open yard	By Hydraulic machine in AC Cabin along with automatic transfer to skin room.
5	Horn & Nail removal	Manually in open yard	By Hydraulic machine in AC Cabin
6	Dung removal in dead animal	Manually in open yard and disposed off in open area.	By pneumatic platform with hopper in AC Cabin and further used in bio-digester for making combustible gas which is further

			used in the process for water boiling.
7	Dead Animal crushing	In semi-open shed in unscientific manner as housekeeping in shed was very poor.	In AC cabin with controlled pneumatic system.
8	Processing of crushed animal	In semi-closed machinery	In closed machinery
9	Tallow Removal	Not removed	System Provided for removal of Tallow.
10	Odour Control System	No odour control system provided in the plant	To control odour problem, proper ducting with strong suction system along with spray sanitation system provided which is further followed by bio-filter.
11	Chilling Room for storage of crushed animal in case of Plant shut down.	No chilling room provided.	No chilling room provided.
12.	Boiler Section	Boiler of capacity 0.6 Ton/hr is provided and wood @ 1.5 Ton Per Day is being used as fuel in the boiler.	Boiler of capacity 02 Ton/hr is provided and wood @ 06 Ton Per Day is being used as fuel in the boiler.
12	Air Pollution Control Device (APCD) system.	<u>Boiler Section-</u> Cyclone separator is installed as APCD to control the SPM. <u>Final Product Grinding Section-</u> Two open cage filters of very small size provided as APCD.	<u>Boiler Section-</u> Cyclone separator is installed as APCD to control the SPM. <u>Final Product Grinding Section -</u> Four open cage filters provided as APCD.
14	Quantity of Waste Water generation, its treatment and disposal arrangements.	Waste water @ 1.5 KLD is generated from the process. ETP of conventional technology consisting of collection tank → tube settler → clarifier → final outlet is provided for treatment of waste water generated from the process. No green area has been developed by the carcass plant for disposal of treated waste water.	Waste Water @ 4.3 KLD will be generated from the process. Properly designed ETP consisting of collection tank → screen chamber → Oil and grease trap → Aeration stage -1 → Clarifier stage -1 → Aeration stage -2 → Clarifier stage -2 → Dual stage filters provided to treat waste water. Green area has been developed by the carcass plant for disposal of treated waste water.
13	Status of green belt	No green belt provided	Green belt provided around Plant

It is further submitted that the Carcass Utilization Plant installed at Keru was established in year 2005 and is in operation since year 2007. The plant is situated at a distance of about 20 km from Jodhpur City and is located adjoining to the Common Bio-Medical Waste treatment facility and Municipal Solid Waste dump site. There is no habitation

in the radius of 02 Km from the site where the said plants are established. Nearby village is Badli which is at an aerial distance of about 3.5 km from the site and village Keru is located at an aerial distance of more than 05 Km. During visit to the plant, odour problem was observed only in the premises of the Carcass Utilization Plant. During visit of village Badli, no odour problem was observed. However, during discussion with the villagers, it was informed by them that there is huge odour problem in their village when the wind direction is towards their village (in summer season and rainy season). (Photographs of carcass plant at village keru, District Jodhpur and Carcass Plant at Noorpur Bet, District Ludhiana are attached herewith as Annexure - 1 & 2).

Comparison Findings:

1. In case of Carcass Plant at Keru, district Jodhpur, Rajasthan process of skin removal, horn & nail removal, dung removal, skin storage and dead animal crushing is manual and in open/semi open area whereas all these processes are mechanized and are in AC cabin in Carcass Utilization Plant at village Noorpur Bet, District Ludhiana. No mechanism for tallow removal is installed in Keru Plant, however, tallow separation through mechanized system has been provided in Noorpur Bet Plant.
2. In case of Carcass Utilization Plant at village Keru, there is no treatment mechanism for dung removed from dead animal whereas bio-digester has been installed for treatment of cow dung in Carcass Utilization Plant at village Noorpur Bet, Ludhiana.
3. No odour control mechanism is installed in Carcass Utilization Plant at Keru Plant whereas, proper ducting with strong suction system along with spray sanitation system which is further followed by bio-filter is provided to control odour problem in Carcass Noorpur Bet Plant, Ludhiana.
4. For control of fine dust particles from final product grinding section, two open cage filters of very small size are provided as APCD in Keru Plant, whereas four open cage filters of adequate size are provided as APCD in Noorpur Bet Plant.
5. For treatment of waste water generated from the process, conventional ETP has been provided Keru Plant and no plantation area provided for disposal of treated water whereas at Noorpur bet Plant, ETP of adequate capacity with 02 stage bio-logical treatment followed by dual stage filters has been provided for treatment of waste water generated from the process.
6. No plantation is provided around the boundary of Keru Plant, whereas 04 layers of plantation are provided around the Noorpur Bet plant.

From the above said comparison given above in tabular form and comparison findings 1 to 6, it is revealed that the Carcass Utilization Plant installed by Municipal Corporation, Ludhiana at Noorpur Bet is Modern and Scientific as compared to Carcass Utilization Plant installed at village Keru, District Jodhur.

This is for your kind information please.

22/03/2024

Environmental Engineer

Photographs of Carcass Utilization Plant at village Keru, District, Jodhpur,
Rajasthan



Skin Removal Manually in Open Area



Crushing machine open from top and installed in semi open area



Semi Closed Machinery



Cyclone Separator as APCD with Boiler



Wood as fuel in boiler furnace



Waste water generation and its disposal in ETP



Conventional ETP for treatment of waste water and no green area for its disposal.

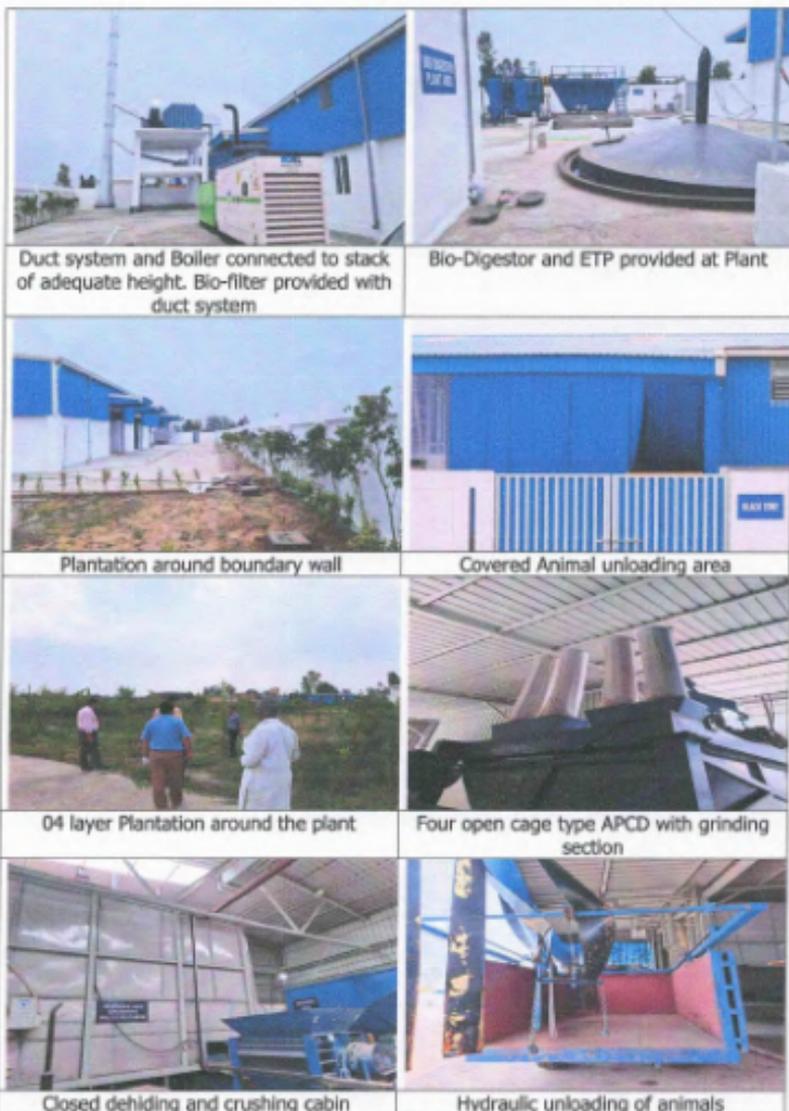


Poor House Keeping



No habitation all around the Carcass Plant

Modern and Scientific Carcass Utilization Plant at village Noorpur Bet, Ludhiana.





ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ (ਐਮ. ਏ. ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

ਕਮਿਸ਼ਨਰ
ਨਗਰ ਨਿਗਮ
ਲੁਧਿਆਣਾ

ਨੰ: 6316/ਐਮ ਏ

ਮਿਤੀ: 23.03.2024

ਵਿਸ਼ਾ-

Meeting Regarding the National Green Tribunal O.A No. 289 of 2023 titled as
Lt. Col Jasjit Singh Gill vs State of Punjab

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਵੱਲੋਂ ਵਿਸ਼ਾ ਅਧਿਕਤ ਕੇਸ ਦੇ ਸੰਬੰਧ ਵਿੱਚ ਇੱਕ ਮੀਟਿੰਗ ਬਚੱਤ ਭਵਨ ਵਿਖੇ ਮਿਤੀ 27.03.2024 ਨੂੰ ਸਮਾਂ 04.00 ਵਜੇ ਦੁਪਹਿਰ ਉਨ੍ਹਾਂ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਰੱਖੀ ਗਈ ਹੈ। ਇਸ ਕੇਸ ਵਿੱਚ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਮਿਤੀ 21.03.2024 ਨੂੰ ਜੋਪਪੁਰ ਕਾਰਕਸ ਪਲਾਂਟ ਵਿਖੇ ਮੌਕੇ ਦਾ ਚੌਰਾ ਕੀਤਾ ਗਿਆ ਹੈ। ਜਿਸ ਸਬੰਧੀ ਕਾਰਕਸ ਪਲਾਂਟ, ਨੁਰਪੁਰ ਪਿੰਡ ਵਾਸੀਆਂ ਨਾਲ ਜਰੂਰੀ ਮੁੱਦਿਆਂ ਤੇ ਵਿਚਾਰ ਵਟਾਂਦਰਾ ਕੀਤਾ ਜਾਣਾ ਹੈ।

ਇਸ ਲਈ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਮਿਤੀ 27.03.2024 ਨੂੰ ਸਮਾਂ 04.00 ਵਜੇ ਬਚੱਤ ਭਵਨ, ਲੁਧਿਆਣਾ ਵਿਖੇ ਰੱਖੀ ਮੀਟਿੰਗ ਵਿੱਚ ਮਿੱਠ ਵਾਸੀਆਂ (ਪ੍ਰਦੂਸ਼ਣਕਾਰੀਆਂ) ਨੂੰ ਨਾਲ ਲੈ ਕੇ ਆਉਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ।

ਦਾ: ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ।

ਪਿਠਿ ਅੰਕਣ ਨੂੰ :- 6317-18 ਐਮ.ਏ

ਮਿਤੀ- 23.03.2024

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ :

1. ਕਮਿਸ਼ਨਰ ਪੁਲਿਸ, ਲੁਧਿਆਣਾ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ ਅਤੇ ਮਿੱਠ ਵਾਸੀਆਂ ਨਾਲ ਭਾਲਮੇਲ ਕਰਕੇ ਮੀਟਿੰਗ ਵਿੱਚ ਸਬੰਧਤ ਮਿੱਠ ਵਾਸੀਆਂ ਦਾ ਹਾਜ਼ਰ ਹੋਣਾ ਯਕੀਨੀ ਬਣਾਉਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ।
2. ਸੁਪਰਡੈਂਟ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ ਨੂੰ ਉਨ੍ਹਾਂ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 600 ਮਿਤੀ 22.03.2024 ਦੇ ਸਬੰਧ ਵਿੱਚ ਸਮੇਤ ਰਿਕਾਰਡ ਮੀਟਿੰਗ ਵਿੱਚ ਸਮੇਂ ਸਿਰ ਹਾਜ਼ਰ ਹੋਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ।

ਦਾ: ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ।



ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ
(ਐਮ. ਏ ਸਾਖਾ)

ਸੇਵਾ ਵਿਖੇ,

- 1) ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ(ਜ), ਲੁਧਿਆਣਾ
 - 2) ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ(ਪੱਛਮੀ)
- ਨੰ: 6375-76 ਐਮ.ਏ

ਮਿਤੀ: 23/03/2024

ਵਿਸ਼ਾ: Meeting Regarding the National Green Tribunal O.A No. 289 of 2023
titled as Lt. Col Jasjit Singh Gill vs State of Punjab.

ਉਪਰੋਕਤ ਵਿਖੇ ਸਬੰਧੀ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਵੱਲੋਂ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਦੇ ਸਬੰਧ ਵਿੱਚ ਇੱਕ ਮੀਟਿੰਗ ਬਚੱਤ ਭਵਨ ਵਿਖੇ ਮਿਤੀ 27.03.2024 ਨੂੰ ਸਮਾਂ 04.00 ਵਜੇ ਦੁਪਹਿਰ ਉਨ੍ਹਾਂ ਦੀ ਮੁਧਾਨਗੀ ਹੇਠ ਰੱਖੀ ਗਈ ਹੈ। ਇਸ ਕੇਸ ਵਿੱਚ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਮਿਤੀ 21.03.2024 ਨੂੰ ਜੇਪਪੁਰ ਕਾਰਕਸ ਪਲਾਟ ਵਿਖੇ ਮੇਕੇ ਦਾ ਦੌਰਾ ਕੀਤਾ ਗਿਆ ਹੈ। ਜਿਸ ਸਬੰਧੀ ਕਾਰਕਸ ਪਲਾਟ, ਨੂਰਪੁਰ ਪਿੰਡ ਵਾਸੀਆਂ ਨਾਲ ਜਰੂਰੀ ਮੁੱਦਿਆਂ ਤੇ ਵਿਚਾਰ ਵਟਾਂਦਰਾ ਕੀਤਾ ਜਾਣਾ ਹੈ।

ਇਸ ਲਈ ਆਪ ਜੀ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਮਿਤੀ 27.03.2024 ਨੂੰ ਸਮਾਂ 04.00 ਵਜੇ ਬਚੱਤ ਭਵਨ, ਲੁਧਿਆਣਾ ਵਿਖੇ ਰੱਖੀ ਮੀਟਿੰਗ ਵਿੱਚ ਪਿੰਡ ਵਾਸੀਆਂ(ਪ੍ਰਦੂਸ਼ਣਕਾਰੀਆਂ) ਨੂੰ ਨਾਲ ਲੈ ਕੇ ਆਉਣ ਦੀ ਖੋਚਲਾ ਕੀਤੀ ਜਾਵੇ।

ਨੰ: 6375-79 ਐਮ.ਏ

ਮਿਤੀ - 23/03/2024

ਇਸ ਦਾ ਉਤਾਰਾ ਪੀ.ਏ ਟੂ ਡੀ.ਸੀ./ਸਟੈਨੋ ਟੂ ਏ.ਡੀ.ਸੀ(ਜ)/ਸਟੈਨੋ ਟੂ ਸ.ਕ(ਜ) ਨੂੰ ਅਟਸਰਾਨ ਸਾਹੀਬਾਨਾਂ ਦੀ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।


 ਦਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
 ਲੁਧਿਆਣਾ


 ਦਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
 ਲੁਧਿਆਣਾ

O.A → 289 of 2.23

Meeting Regarding N.G.T. CARBON PLANT..... dated 27.03.2024

Sr. No.	Name and Department	Mob No.	Signature
1	Er. Gurmit Sanyal, EE, PPCB	987894637	
2	Dr. Poppee Gupte ACE/PPB	99140 22554	
3	Scientist. Jagjeev Singh/Sony	9780019213	
4	Haseemur Bt Khan DPRO/PPB	98141-17615	
5	Harpreet Kaur ALGHO PS/Lakhnau	9501140772	
6	DSP Murad Jasir Singh ACP-Wat	7888463523	
7	HC Hardeep Singh Intelligence wing	9855760800	
8	PCS Major Amit Saurav AD/PPB	9779918455	
9	PTI Deepak Bhabha COMD, WPPB	8146195700	
10	Sandeep Kumar, case LDM	9853108091	
11			
12			
13			
14			
15			
16			
17			
18			
19			
20			
21			
22			
23			
24			
25			